

SCHEME INFORMATION DOCUMENT

CANARA ROBECO BANKING AND PSU DEBT FUND

(An open-ended debt scheme predominantly investing in debt instruments of banks, public sector undertakings, public financial institutions and municipal bonds)

Offer for Units of face value Rs. 10 per unit during the New Fund Offer and Continuous offer for Units at NAV based prices.

New Fund Offer Opens on:

New Fund Offer Closes on:

Scheme re-opens on:

This product is suitable for investors who are seeking*:		
CANARA ROBECO BANKING AND PSU DEBT FUND (An open-ended debt scheme predominantly investing in debt instruments of banks, public sector undertakings, public financial institutions and municipal bonds)	- Income/ Capital appreciation over short to medium term - Investment in debt and money market instruments issued by Banks, Public Sector Undertakings (PSUs), Public Financial Institutions (PFIs) and Municipal Bonds	

*Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

Product labelling assigned during the NFO is based on internal assessment of the scheme characteristics or model portfolio and the same may vary post NFO when the actual investments are made.

Name of the Mutual Fund
Canara Robeco Mutual Fund

Name of the Asset Management Company
Canara Robeco Asset Management Company Ltd.

Name of the Trust
Canara Robeco Mutual Fund

Address: Canara Robeco Asset Management Company Ltd.
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Ballard Estate, Mumbai - 400 001.
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Website: www.canararobeco.com
CIN: U65990MH1993PLC071003

The particulars of the Scheme have been prepared in accordance with Securities and Exchange Board of India (Mutual Funds) Regulations 1996 (herein after referred to as SEBI (MF) Regulations) as amended till date, and filed with SEBI, along with the Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

This Scheme Information Document sets forth concisely the information about the scheme that a prospective investor should know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund/ Investor Services Centres/ Web site/Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of Canara Robeco Mutual Fund, Tax and Legal issues and general information on www.canararobeco.com.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated 04th October, 2021.

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HIGHLIGHTS/SUMMARY OF THE SCHEMES

Name of the Scheme	Canara Robeco Banking and PSU Debt Fund																																				
Type/Category	An open-ended debt scheme predominantly investing in debt instruments of banks, public sector undertakings, public financial institutions and municipal bonds.																																				
Investment Objective	To generate income and/or capital appreciation through a portfolio of high quality debt and money market instruments issued by entities such as Banks, Public Sector Undertakings (PSUs), Public Financial Institutions (PFIs) and Municipal Bonds. However, there is no assurance that the objective of the fund will be realised.																																				
Plan/Option	Regular Plan & Direct Plan (a) Growth (b) Income Distribution cum Capital Withdrawal Option - Reinvestment of Income Distribution cum Capital Withdrawal Option - Payout of Income Distribution cum Capital Withdrawal Option Both Regular Plan & Direct Plan shall have a common portfolio. Default option: In case the investor fails to specify the preference, it would be construed that the investor has opted for Growth Option In case of valid applications received without indicating any choice of option under Income Distribution cum Capital Withdrawal Option, it will be considered as Reinvestment of Income Distribution cum Capital Withdrawal Option and processed accordingly. In case of valid applications received the default plan will be captured based on below table. <table><tr><th><i>Scenario</i></th><th><i>Broker Code mentioned by the investor</i></th><th><i>Plan mentioned by the investor</i></th><th><i>Default Plan to be captured</i></th></tr><tr><td>1</td><td>Not mentioned</td><td>Not mentioned</td><td>Direct Plan</td></tr><tr><td>2</td><td>Not mentioned</td><td>Direct</td><td>Direct Plan</td></tr><tr><td>3</td><td>Not mentioned</td><td>Regular</td><td>Direct Plan</td></tr><tr><td>4</td><td>Mentioned</td><td>Direct</td><td>Direct Plan</td></tr><tr><td>5</td><td>Direct</td><td>Not Mentioned</td><td>Direct Plan</td></tr><tr><td>6</td><td>Direct</td><td>Regular</td><td>Direct Plan</td></tr><tr><td>7</td><td>Mentioned</td><td>Regular</td><td>Regular Plan</td></tr><tr><td>8</td><td>Mentioned</td><td>Not Mentioned</td><td>Regular Plan</td></tr></table> <i>In cases of wrong/ invalid/ incomplete ARN codes mentioned on the application form, the application shall be processed under Regular Plan. The AMC shall contact and obtain the correct ARN code within 30 calendar days of the receipt of the application form from the investor/ distributor. In case, the correct code is not received within 30 calendar days, the AMC shall reprocess the transaction under Direct Plan from the date of application without any exit load.</i>	<i>Scenario</i>	<i>Broker Code mentioned by the investor</i>	<i>Plan mentioned by the investor</i>	<i>Default Plan to be captured</i>	1	Not mentioned	Not mentioned	Direct Plan	2	Not mentioned	Direct	Direct Plan	3	Not mentioned	Regular	Direct Plan	4	Mentioned	Direct	Direct Plan	5	Direct	Not Mentioned	Direct Plan	6	Direct	Regular	Direct Plan	7	Mentioned	Regular	Regular Plan	8	Mentioned	Not Mentioned	Regular Plan
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3	Not mentioned	Regular	Direct Plan																																		
4	Mentioned	Direct	Direct Plan																																		
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8	Mentioned	Not Mentioned	Regular Plan																																		

Minimum Application Amount	I. Lump sum Investment Purchase: Rs. 5,000.00 and multiples of Re.1.00 thereafter. Additional Purchase: Rs. 1000.00 and multiples of Re. 1.00 thereafter II. Systematic Investment Plan (SIP) For Any date/monthly frequency – Rs 1000 and in multiples of Re 1 thereafter For quarterly frequency – Rs 2000 and in multiples of Re 1 thereafter III. Systematic Transfer Plan (STP) For Daily/Weekly/Monthly frequency – Rs 1000 and in multiples of Re 1 thereafter For quarterly frequency – Rs 2000 and in multiples of Re 1 thereafter IV. Systematic Withdrawal Plan (SWP) For Monthly frequency – Rs 1000 and in multiples of Re 1 thereafter For quarterly frequency – Rs 2000 and in multiples of Re 1 thereafter V. Auto Switch: During the NFO period, the investors can avail the Auto Switch Facility to switch units from the existing debt schemes of Canara Robeco Mutual Fund at the specified date in the Scheme which will be processed on the last date of the NFO. The provisions of minimum investment amount, applicable NAV and cut-off timing shall also be applicable to the Auto Switch facility. However, CRAMC reserves the right to extend or limit the said facility on such terms and conditions as may be decided from time to time. VI. Minimum redemption Amount: Rs 1000 and in multiples of Re 1 thereafter
Benchmark	CRISIL Banking and PSU Debt Index The Trustees reserve the right to change the benchmark if due to a change in market conditions, a different index appears to be providing a more appropriate basis for comparison of fund performance or if the indicated benchmark ceases to exist or undergoes a substantial change that renders it an ineffective base for performance comparison and analysis.
Applicable NAV	A. Applicable NAV for Purchases/Switch-ins Pursuant to SEBI Circular dated September 17, 2020 and December 31, 2020 for purchase application (including switch-in) received within cut-off time on a Business Day, irrespective of the amount, the closing Net Asset Value (NAV) of the day on which the funds are available for utilization shall be applicable. Accordingly, the below cut-off timings and applicability of NAV shall be applicable in respect of valid applications received at the Official Point(s) of Acceptance on a Business Day: For Purchase (including switch-in) of any amount: • In respect of valid applications received up to the cut off time of 3.00 p.m. and where the funds for the entire amount are available for utilization before the cut-off time i.e. credited to the bank account of the Scheme before the cut-off time - the closing NAV of the day shall be applicable. • In respect of valid applications received after the cut off time of 3.00 p.m. and where the funds for the entire amount are credited to the bank account of the Scheme either on the same day or before the cutoff time of the next Business Day i.e. available for utilization before the cut-off time of the next Business Day - the closing NAV of the next Business Day shall be applicable. • Irrespective of the time of receipt of application, where the funds for the entire amount are credited to the bank account of the Scheme before the cut-off time on any

	subsequent Business Day i.e. available for utilization before the cut-off time on any subsequent Business Day - the closing NAV of such subsequent Business Day shall be applicable. For Switch-ins of any amount: For determining the applicable NAV, the following shall be ensured: • Application for switch-in is received before the applicable cut-off time. • Funds for the entire amount of subscription/purchase as per the switch-in request are credited to the bank account of the Scheme before the cut-off time. • The funds are available for utilization before the cut-off time. • In case of 'switch' transactions from one scheme to another, the transfer of funds shall be in line with the timelines for redemption payouts. For investments through systematic investment routes such as Systematic Investment Plans (SIP), Systematic Transfer Plans (STP), Transfer of Income Distribution cum Capital Withdrawal Plan, etc. the units will be allotted as per the closing NAV of the day on which the funds are available for utilization by the Target Scheme irrespective of the installment date of the SIP, STP or record date of dividend etc. B. Applicable NAV for redemptions including switch - outs • In respect of valid applications received upto 3.00 p.m. by the Mutual Fund, closing NAV of the day of receipt of application, shall be applicable. • In respect of valid applications received after 3.00 p.m. by the Mutual Fund, the closing NAV of the next business day shall be applicable. The Trustees/AMC may alter the limits and other conditions in line with the SEBI Regulations.
Load Structure	Kindly refer to the section "Load Structure" on page No. 102
Liquidity	Being an Open-Ended Scheme, Units may be purchased or redeemed on every Business Day at NAV based prices, subject to provisions of entry/exit load, if any. The AMC reserves the right to reject further subscription/ application for units of the Scheme on an on-going basis, depending on the prevailing market conditions and to protect the interest of the Investors. Such change will be notified to the Investors by display of notice at the various investor service centers of the AMC and on its website. Units can be redeemed (i.e. sold back to the Mutual Fund) on or Switched out (i.e. to another scheme of the Mutual Fund or Option(s) offered within the Scheme, if any) every Business Day, at the Applicable NAV subject to applicable Load, if any. The Units of the Scheme will not be listed on any exchange, for the present The Fund will, under normal circumstances dispatch redemption proceeds within 10 Business Day from the date of acceptance of the redemption request at any of the official point(s) of transaction(s).
NAV Disclosure /Portfolio Disclosure	NAV Disclosure: The Direct Plan under the Scheme will have a Separate NAV. The AMC will allot the Units within 5 (five) Business Days from the date of closure of New Fund Offer Period and will calculate and disclose the first NAV of the Scheme within 5 (five) Business Days from the date of allotment. The AMC will calculate the NAV of the Scheme on a daily basis. The AMC shall prominently disclose the NAVs of the Scheme under a separate head on the website of the Fund (www.canararobeco.com) and on the website of AMFI (www.amfiindia.com) before 11.00 p.m. on every Business Day. In case of any delay, the reason for such delay would be explained to AMFI in writing. If the NAVs are not available before the commencement of business hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the NAVs.

	Further the Mutual Fund / AMC will extend facility of sending latest available NAVs of the Scheme to the Unit holders through SMS upon receiving a specific request in this regard. Also, information regarding NAVs can be obtained by the Unit holders / Investors by calling or visiting the nearest investor service center. Portfolio Disclosure: The Mutual Fund/AMC shall disclose portfolio (along with ISIN) of the Scheme as on the last day of the month / half year on website of Mutual Fund (www.canararobeco.com) and on the website of AMFI (www.amfiindia.com) within 10 days from the close of each month/ half-year respectively in a user-friendly and downloadable spread-sheet format. In case of Unitholders whose e-mail addresses are registered, the Mutual Fund / AMC shall send via e-mail both the monthly and half-yearly statement of Scheme portfolio in which unitholders are invested within 10 days from the close of each month/ half-year respectively. Further, the Mutual Fund/AMC shall disclose portfolio (along with ISIN) of the Scheme as on the last day of the fortnight on website of Mutual Fund (www.canararobeco.com) and on the website of AMFI (www.amfiindia.com) within 5 days from the end of the fortnight in a user-friendly and downloadable spread-sheet format. In case of Unitholders whose e-mail addresses are registered, the Mutual Fund / AMC shall send via e-mail both the monthly and half-yearly statement of Scheme portfolio within 5 days of the fortnight. Further, the Mutual Fund/AMC shall publish an advertisement in the all India edition of at least two daily newspapers, one each in English and Hindi, every half-year disclosing the hosting of the half-yearly statement of the Scheme portfolio on the website of the Mutual Fund (www.canararobeco.com) and on the website of AMFI (www.amfiindia.com). Unit holders may request for a physical or electronic copy of the scheme portfolio through SMS, telephone, email, written request (letter) or by choosing the relevant option under the scheme application form (applicable for new subscribers). A physical copy of the said statement shall be provided free of cost to the Unitholders on specific request.
Applications Supported By Blocked Amount (ASBA)	Investors may apply through the ASBA process during the NFO period of the Scheme by filling in the ASBA form and submitting the same to their respective banks, which in turn will block the amount in the account as per the authority contained in ASBA form and undertake other tasks as per the procedure specified therein. For complete details on ASBA process refer Statement of Additional Information (SAI) made available on our website www.canararobeco.com.
Transaction Charges	The AMC shall deduct the Transaction Charges on purchase / subscription of Rs. 10,000/- and above received from first time mutual fund investors and investor other than first time mutual fund investors through the distributor (who have opted to receive the transaction charges for this Scheme type) as under: First Time Mutual Fund Investor: Transaction charge of Rs 150/- for subscription of Rs. 10,000 and above will be deducted from the subscription amount and paid to the distributor of the first time investor. The balance of the subscription amount shall be invested. Investor other than First Time Mutual Fund Investor: Transaction charge of Rs.100/- per subscription of Rs 10,000 and above will be deducted from the subscription amount and paid to the distributor of the investor. The balance of the subscription amount shall be invested. However, transaction charges in case of investments through Systematic Investment Plan (SIP) shall be deducted only if the total commitment (i.e. amount per SIP installment x No. of

	installments) amounts to Rs. 10,000/- or more. The transaction Charges shall be deducted in 3-4 installments. Transaction charges shall not be deducted for: • Purchases /subscriptions for an amount less than Rs. 10,000/- • Transaction other than purchases/ subscriptions relating to new inflows such as Switch/ STP/ etc. • No transaction charges will be deducted for any purchase/subscription made directly with the Fund (i.e. not through any distributor). • Transactions carried out through the stock exchange mode.
Option to Hold units in demat form	Investors shall have an option to subscribe to/ hold the units in electronic (demat) form in accordance with the guidelines/ procedural requirements as laid by the Depositories (NSDL/CDSL) from time to time. In case of SIP, units will be allotted based on the applicable NAV as per provisions of Scheme Information Document and will be credited to demat account of the investors on weekly basis (upon realisation of funds). However, Special Products/Facilities such as Systematic Withdrawal Plan, Systematic Transfer Plan and Switching facility offered by Mutual Fund shall be available for unitholders under the scheme in case the units are held/opted to be held in physical (non-demat) mode. Investors intending to hold units in electronic (demat) form will be required to have beneficiary account with a Depository Participant (DP) (registered with NSDL / CDSL) and will be required to indicate, in the application form, the DP's name, DP ID Number and the Beneficiary account number of the applicant held with the DP at the time of subscribing to the units. Applicants must ensure that the sequence of the names as mentioned in the application form matches with that of the beneficiary account held with the DP. Names, PAN details, KYC details etc. mentioned in the Application Form will be verified against the Depository records. If the details mentioned in the application form are found to be incomplete / incorrect or not matching with the depository units in demat records, the application shall be treated as application for physical (non-demat) mode and accordingly units will be allotted in mode physical (non-demat) mode, subject to it being complete in all other aspects. Unitholders who have opted to hold and thereby allotted units in electronic (demat) form will receive payment of redemption / dividend proceeds into bank account linked to their Demat account. In case, the Unitholder desires to hold the Units in a Dematerialized /Rematerialized form at a later date, the request for conversion of units held in physical (non-demat) mode into electronic (demat) form or vice-versa should be submitted alongwith a Demat / Remat Request Form to their Depository Participant(s). Investors should ensure that the combination of names in the account statement is the same as that in the demat account. The allotment of units in demat form shall be subject in terms of the guidelines / procedural requirements as laid by the Depositories (NSDL/CDSL) from time to time. Further, the units held in electronic (demat) form will be transferable in accordance with provisions of Depositories Act, 1996 and the Securities and Exchange Board of India (Depositories and Participants) Regulations, 2018 as may be amended from time to time.
Listing	As the repurchase facility is provided on an ongoing basis, at NAV related prices, the units of the Scheme are not proposed to be listed on any Stock Exchanges.

I. INTRODUCTION**A. RISK FACTORS**

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Standard Risk Factors:

- I. Mutual Fund Investments are subject to market risks, read all scheme related documents carefully.
- II. Mutual Funds and securities investments are subject to market risks and there can be no assurance or guarantee that the objectives of the Scheme will be achieved.
- III. Investment in Mutual Fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal.
- IV. As the price / value / interest rates of the securities in which the scheme invests fluctuate, the value of your investment in the scheme may go up or down.
- V. The past performance of the Sponsors/AMC/Mutual Fund does not guarantee future performance of the Scheme.
- VI. The name of the Scheme does not in any manner indicate either the quality of the Scheme, its future prospects or returns.
- VII. Canara Bank and ORIX Corporation Europe N.V (formerly Robeco Groep N. V.), being the Sponsors, are not responsible or liable for any loss resulting from the operation of the Scheme beyond the initial contribution of Rs. 10 Lacs made by it towards setting up Canara Robeco Mutual Fund.
- VIII. The present scheme is not a guaranteed or assured return scheme.

Scheme Specific Risk Factors:

Some of the specific risk factors related to the Scheme include, but are not limited to the following:

Risks associated with investments in Fixed Income Securities

- I. **Price-Risk or Interest-Rate Risk:** Fixed income securities such as bonds, debentures and money market instruments and derivatives run price-risk or interest-rate risk. Generally, when interest rate rise, prices of existing fixed income securities fall and when interest rates drop, such prices increase. The extent of fall or rise in the prices is a function of the existing coupon, days to maturity and the increase or decrease in the level of interest rates.
- II. **Credit Risk:** In simple terms this risk means that the issuer of a debenture/bond or a money market instrument may default on interest payment or even in paying back the principal amount on maturity. Even where no default occurs, the price of the security may go down when the credit rating of an issuer goes down. It must, however, be noted that where the Scheme/s has invested in Government securities, these are considered zero credit risk securities due to sovereign nature of securities.
- III. **Reinvestment Risk:** Investments in fixed income securities may carry reinvestment risk as interest rates prevailing on the interest or maturity due dates may differ from the original coupon of the bond. Consequently, the proceeds may get invested at a lower rate.
- IV. **Liquidity Risk:** This refers to the ease with which a security can be sold at or near to its valuation or yield-to-maturity (YTM). The primary measure of liquidity risk is the spread between the bid price and the offer price quoted in the secondary market.
- V. **Basis Risk:** The underlying benchmark of a floating rate security or a swap might become less active or may cease to exist and thus may not be able to capture the exact interest rate movements, leading to loss of value of the portfolio.
- VI. **Spread Risk:** In a floating rate security the coupon is expressed in terms of a spread or mark up over the benchmark rate. In the life of the security this spread may move adversely leading to loss in value of the

portfolio. The yield of the underlying benchmark might not change, but the spread of the security over the underlying benchmark might increase leading to loss in value of the security.

- VII. **Liquidity Risk on account of unlisted securities:** The liquidity and valuation of the Scheme investments due to their holdings of unlisted securities may be affected if they have to be sold prior to their target date of divestment, due to illiquid nature of these types of security. The unlisted security can go down in value before the divestment date and selling of these securities before the divestment date can lead to losses in the portfolio.
- VIII. **Settlement Risk:** Fixed income securities run the risk of settlement which can adversely affect the ability of the fund house to swiftly execute trading strategies which can lead to adverse movements in NAV. Different types of securities in which the Scheme/s would invest as given in the offer document carry different levels and types of risk. Accordingly, the Scheme's risk may increase or decrease depending upon its investment pattern. e.g. corporate bonds carry a higher amount of risk than Government securities. Further, even among corporate bonds, bonds which are AA rated are comparatively more risky than bonds which are AAA rated.
- IX. **Pre-payment Risk:** Certain fixed income securities give an issuer the right to call back its securities before their maturity date, in periods of declining interest rates. The possibility of such prepayment may force the fund to reinvest the proceeds of such investments in securities offering lower yields, resulting in lower interest income for the fund.
- X. **Securitized Debt:** The Scheme in accordance with the asset allocation may invest in domestic securitized debt such as asset backed securities (ABS) or mortgage-backed securities (MBS). ABS means securitized debts wherein the underlying assets are receivables arising from personal loans, automobile loans, etc. MBS means securitized debts wherein the underlying assets are receivables arising from loans backed by mortgage of properties which can be residential or commercial in nature. ABS / MBS instruments reflect the undivided interest in the underlying of assets and do not represent the obligation of the issuer of ABS / MBS or the originator of the underlying receivables. The ABS / MBS holders have a limited recourse to the extent of credit enhancement provided. ABS / MBS holders will suffer credit losses in the event of the delinquencies and credit losses in the underlying pool exceed the credit enhancement provided. As compared to the normal corporate or sovereign debt, ABS / MBS are normally exposed to a higher level of reinvestment risk. The fund intends to invest only in securitized instruments rated at least AA (SO) or its equivalent by a recognized credit rating agency. The securitized debt assets and the underlying asset classes like Housing Loans, Auto Loans and Corporate loans have the following risk factors:

a. Risk associated with Mortgage Backed Securities (MBS) - Housing Loans

- i. **Prepayment Risk:** The Fund may receive payment of monthly payouts earlier than scheduled. Prepayments shorten the life of the instrument to an extent that cannot be fully predicted. The rate of prepayments may be influenced by a variety of economic, social and other factors.
- ii. **Credit Risk:** Delinquencies may happen which would reduce the principal amount. Typically MBS structures come with credit enhancement in variety of forms. If delinquencies are higher than the amount available in the credit enhancement facility, then the monthly payouts to the Fund would reduce. Historically, it has been observed that housing loans have lower default rates as compared to other forms of credit.
- iii. **Liquidity Risk:** Historically the secondary market volume for securitised papers has been limited. This could limit the ability of the Fund to resell them. Secondary market trades could be at a discount or premium depending upon the prevailing interest rates.
- iv. **Conversion Risk:** Conversion of loans from fixed rates to floating rate loans and vice versa could lead to a change in the expected cash flows from the loans.

b. Risk associated with Asset Backed Securities (ABS)-Auto loans

- i. **Prepayment Risk:** The Fund may receive payment of monthly payouts earlier than scheduled. Prepayments shorten the life of the instrument to an extent that cannot be fully predicted. The rate of

prepayments may be influenced by a variety of economic, social and other factors. Prepayment in auto loans is lower than housing loans as the shorter tenor of auto loans makes it economically unattractive to prepay after considering the prepayment charges.

- ii. **Credit Risk:** Delinquencies may happen which would reduce the principal amount. Typically ABS structures come with credit enhancement in variety of forms. If delinquencies are higher than the amount available in the credit enhancement facility, then the monthly payouts to the Fund would reduce. Typically, auto loans carry higher risk than MBS as the value retention of the underlying asset is higher in MBS as compared to the underlying asset of ABS.
- iii. **Liquidity Risk:** Historically the secondary market volume of securitised papers has been limited. This could limit the ability of the Fund to resell them. Secondary market trades could be at a discount or premium depending upon the prevailing interest rates.

c. Risk associated with Asset Backed Securities (ABS) - Corporate loans

- i. **Credit Risk:** The Fund has an exposure to the Borrower/Borrowers and servicing of the instrument depends on the credit risk of the borrower. The value of the instrument would fluctuate depending upon the changes in the perceived level of credit risk as well as any actual default.
- ii. **Prepayment Risk:** The Borrower may prepay the receivables prior to their respective due dates. This may result in a change in the yield and tenor for the Fund.
- iii. **Limited Liquidity:** Historically the secondary market volume of securitised papers has been limited. This could limit the ability of the Fund to resell them. Secondary market trades could be at a discount or premium depending upon the prevailing interest rates.

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XI. Risk associated with investing in Derivatives

As and when Schemes trades in the derivatives market, there are risk factors and issues concerning the use of derivatives that investors should understand. Derivative products are specialized instruments that require investment techniques and risk analysis different from those associated with stocks and bonds. The use of a derivative requires an understanding not only of the underlying instrument but also of the derivative itself. Derivatives require the maintenance of adequate controls to monitor the transactions entered into, the ability to assess the risk that a derivative adds to the portfolio and the ability to forecast price or interest rate movements correctly. There is a possibility that loss may be sustained by the portfolio as a result of the failure of another party (usually referred as the "counter party") to comply with the terms of the derivatives contract. Other risk in using derivatives include the risk of mispricing or improper valuation of derivatives and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.

Derivatives are highly leveraged instruments. Even a small price movement in the underlying security could have a large impact on their value. Derivatives can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the Fund Manager to identify such opportunities. Identification and execution of the strategies to be pursued by the Fund Manager involve uncertainty and decision of Fund Manager may not always be profitable. No assurance can be given that the Fund Manager will be able to identify or execute such strategies.

The risk associated with the use of derivatives is different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments. Derivatives may be riskier than other types of investments because they may be more sensitive to changes in economic or market conditions than other types of investments and could result in the losses that significantly exceed the Scheme's original investment. Certain derivatives may give rise to a form of leverage. Due to the low margin deposits normally required in trading financial derivative instruments, an extremely high degree of leverage is typical for trading in financial derivative instruments. As a result, the Scheme may be more volatile than if the Scheme had not been leveraged because the leverage tends to exaggerate the effect of any increase or decrease in

the value of the Scheme's portfolio. A relatively small price movement in a derivative contract may result in substantial losses to the investor.

Derivatives are also subject to the risk that changes in the value of a derivative may not correlate perfectly with the underlying asset, rate or index. The use of derivatives for hedging or risk management purposes or to increase income or gain may not be successful; resulting in losses to the Scheme and the cost of such strategies may reduce the Scheme's returns and increase the Scheme's potential for loss.

The Scheme may use derivatives to hedge market and currency risk, and for the purposes of efficient portfolio management. The use of derivatives may expose the Scheme to a higher degree of risk. In particular, derivative contracts can be highly volatile, and the amount of initial margin is generally small relative to the size of the contract so that transactions are geared.

Trading in derivatives has the following risks:

- a. Derivatives in excess of the hedging requirements can lead to losses.
- b. An exposure to derivatives can also limit the profits from a genuine investment transaction.
- c. Efficiency of a derivative market depends on the development of a liquid and efficient market for underlying securities.
- d. **Particular Risks of Exchange Traded Derivative Transactions:** The securities exchange on which the shares of the Scheme may be listed may have the right to suspend or limit trading in all securities which it lists. Such a suspension would expose the Scheme to losses and delays in its ability to redeem shares of the Scheme.
- e. **Dividends:** The Scheme may distribute not only investment income, but also realised capital gains or capital. Where capital is distributed, this will result in a corresponding reduction in the value of shares of the Scheme, and a reduction in the potential for long-term capital growth.
- f. **Warrants:** The Scheme may invest in warrants, the values of these warrants are likely to fluctuate more than the prices of the underlying securities because of the greater volatility of warrant prices.
- g. **Futures and Options:** The Scheme may use options and futures on securities, indices and interest rates for the purpose of efficient portfolio management. Transactions in futures and options carry a high degree of risk. A relatively small market movement will have a proportionately larger impact which may work for or against the investor. The placing of certain orders which are intended to limit losses to certain amounts may not be effective because market conditions may make it impossible to execute such orders.
- h. **Listing:** In case the shares of the Scheme are listed, the exchanges on which those shares are listed will have no responsibility for the contents of any prospectus issued by the Scheme or will make no representations as to its accuracy or completeness and expressly disclaim any liability whatsoever for any kind of loss arising from or in reliance upon any part of any such prospectus.

- XII. Other Risks:** Zero coupon or Deep Discount Bonds are debt obligations that do not entitle the holder to any periodic payment of interest prior to maturity or a specific date when the securities begin paying current interest and therefore, are generally issued and traded at a discount to their face value. The discount depends on the time remaining until maturity or the date when securities begin paying current interest. It also varies depending on the prevailing interest rates, liquidity of the security and the perceived credit risk of the issuer. The market rates of zero-coupon securities are generally more volatile than the market price of securities that pay interest periodically and are likely to respond to changes in interest rates to a greater degree than other coupon bearing securities having similar maturities and creditworthiness.

In the event of substantial investment by the Sponsor/s, or its associates in the Scheme, any redemption by these entities may have an impact on the performance of the Scheme (S).

Canara Robeco Mutual Fund will not be responsible for any loss of tax benefits in the event of winding up of the Scheme(s) or for any amendments in the tax laws that may affect the tax benefits available under the Scheme(s). The tax benefits are based on the present laws and rules in force.

XIII. Risks Associated with investing in Money Market Instruments:

Investments in money market instruments would involve a moderate credit risk i.e., risk of an issuer's inability to meet interest and principal payments. Money market instruments may also be subject to price volatility due to factors such as changes in interest rates, the general level of market liquidity and market perception of creditworthiness of the issuer of such instruments. The NAV of the Units, to the extent that the corpus of the Scheme is invested in money market instruments, will be affected by changes in the level of interest rates. When interest rates in the market rise, the value of a portfolio of money market instruments can be expected to decline.

XIV. Risk factors associated with Creation of Segregated Portfolio:

Investor holding units of segregated portfolio may not be able to liquidate their holding till the time recovery of money from the issuer. Security comprising of segregated portfolio may not realise any value. Listing of units of segregated portfolio in recognised stock exchange does not necessarily guarantee their liquidity. There may not be active trading of units in the stock market. Further, trading price of units on the stock market may be significantly lower than the prevailing NAV.

XV. Risk Factors Associated with Investments in REITs and InvITs

- a. **Market Risk:** REITs and InvITs Investments are volatile and subject to price fluctuations on a daily basis owing to factors impacting the underlying assets. AMC/Fund Manager's will do the necessary due diligence but actual market movements may be at variance with the anticipated trends.
- b. **Liquidity Risk:** As the liquidity of the investments made by the Scheme could, at times, be restricted by trading volumes, settlement periods, dissolution of the trust, potential delisting of units on the exchange etc, the time taken by the Mutual Fund for liquidating the investments in the scheme may be high in the event of immediate redemption requirement. Investment in such securities may lead to increase in the scheme portfolio risk.
- c. **Reinvestment Risk:** Investments in REITs & InvITs may carry reinvestment risk as there could be repatriation of funds by the Trusts in form of buyback of units or dividend pay-outs, etc. Consequently, the proceeds may get invested in assets providing lower returns.
- d. **Regulatory/Legal Risk:** REITs and InvITs being new asset classes, rights of unit holders such as right to information etc. may differ from existing capital market asset classes under Indian Law.

XVI. Risk associated with Investing in Foreign Securities:

Std. Obs. 3

For investments in American Depositary Receipts (ADRS) / Global Depositary Receipts (GDRs) and such other offshore investments (as and when permitted), the market values of which depend generally on factors such as multi-currency, multi-market situations, political / economic factors and international regulations.

Currency Risk: Investment in other currencies involves currency risks. The Scheme's exposure in foreign securities, income distributions etc. may be adversely affected due to change in the exchange rates of such foreign currencies in relation to Indian Rupee.

Interest Rate Risk: The pace and movement of interest rate cycles of various countries can differ significantly leading to an exposure to different types of interest rate cycles.

Credit Risk: the investments in overseas securities are subject to credit risks, similar to credit risks associated with investment in fixed income securities. The extent of Credit risk will likely depend on credit ratings of issuers in countries where investment is envisaged.

B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME

The Scheme/Plan shall have a minimum of 20 investors and no single investor shall account for more than 25% of the corpus of the Scheme/Plan. However, if such limit is breached during the NFO of the Scheme, the Fund will endeavor to ensure that within a period of three months or the end of the succeeding calendar quarter from the close of the NFO of the Scheme, whichever is earlier, the Scheme complies with these two conditions. In case the Scheme / Plan(s) does not have a minimum of 20 investors in the stipulated period, the provisions of Regulation 39(2)(c) of the SEBI (MF) Regulations would become applicable automatically without any reference from SEBI and accordingly the Scheme/Plan shall be wound up and the units would be redeemed at applicable NAV. The two conditions mentioned above shall also be complied within each subsequent calendar quarter thereafter, on an average basis, as specified by SEBI. If there is a breach of the 25% limit by any investor over the quarter, a rebalancing period of one month would be allowed and thereafter the investor who is in breach of the rule shall be given 15 days' notice to redeem his exposure over the 25 % limit. Failure on the part of the said investor to redeem his exposure over the 25 % limit within the aforesaid 15 days would lead to automatic redemption by the Mutual Fund on the applicable Net Asset Value on the 15th day of the notice period. The Fund shall adhere to the requirements prescribed by SEBI from time to time in this regard.

C. SPECIAL CONSIDERATIONS

- Prospective investors should study this Scheme Information Document and Statement of Additional Information carefully in its entirety and should not construe the contents hereof as advice relating to legal, taxation, financial, investment or any other matters and are advised to consult their legal, tax, financial and other professional advisors to determine possible legal, tax, financial or other considerations of subscribing to or redeeming Units, before making a decision to invest / redeem / hold Units.
- Neither this Scheme Information Document, Statement of Additional Information nor the Units have been registered in any jurisdiction. The distribution of this Scheme Information Document or Statement of Additional Information in certain jurisdictions may be restricted or totally prohibited due to registration requirements and accordingly, persons who come into possession of this Scheme Information Document or Statement of Additional Information are required to inform themselves about and to observe any such restrictions and / or legal compliance requirements.
- The AMC, Trustees or the Mutual Fund have not authorized any person to issue any advertisement or to give any information or to make any representations, either oral or written, other than that contained in this Scheme Information Document or the Statement of Additional Information or as provided by the AMC in connection with this offering. Prospective Investors are advised not to rely upon any information or representation not incorporated in the Scheme Information Document or Statement of Additional Information or as provided by the AMC as having been authorized by the Mutual Fund, the AMC or the Trustees.
- Mutual Fund, its Trustees, AMC, its directors, its employees & Sponsors shall not be liable for any of the tax consequences that may arise, in the event that the Scheme is wound up for the reasons and in the manner provided in 'Statement of Additional Information (SAI)'.
- Redemption due to change in the fundamental attributes of the Scheme or due to any other reasons may entail tax consequences. Mutual Fund, their Trustees, AMC, its directors, its employees & Sponsors shall not be liable for any such tax consequences that may arise due to such redemptions.
- The liquidity of the Scheme's investments inherently restricted by trading volumes and settlement periods. In the event of an inordinately large number of redemptions or of a restructuring of the Scheme's investment portfolio, there may be delays in the redemption of units. Please refer to the section on "Right to limit repurchases".
- The value of the Scheme's investments may be affected by factors affecting capital markets generally, such as price and volume volatility in the stock markets, interest rates, currency exchange rates, foreign investments, changes in government policy, political, economic or other developments and closure of the stock exchanges. The NAV of the Scheme will be sensitive to changes in Interest / Bank / Prime Lending Rates. In case of investment in Money Market Instruments and in Central / State Govt. Securities by the Scheme, an increase in

the Interest / Bank / Prime Lending Rates will impact the market value of existing investments leading to decrease in the Scheme's NAV.

- Debt securities are subject to the risk of an issuer's inability to meet principal and interest payments on the obligations (Credit Risk). Debt securities may also be subject to price volatility due to such factors as interest sensitivity, market perception or creditworthiness of the issuer and general market liquidity (Market Risk). While it is the intention of the Investment Manager to invest primarily in highly rated debt securities, the Scheme may from time to time invest in higher yielding, lower rated securities but not below investment grade and also in un-rated securities subject to provisions and restrictions laid down by SEBI, which would enhance the degree of risk. Changes in Government Policy in general and changes in tax benefits applicable to mutual funds may impact the returns to investors in the Scheme.
- The NAV of the scheme may be affected by the changes in the general market conditions, factors and forces affecting capital market in particular, level of interest rates, various market related factors, settlement periods and transfer procedures. If a Unit Holder invests in the scheme and acquires a substantial portion of the scheme units, the repurchase of units by the Unit Holder may have an adverse impact on the units of the schemes because the timing of such repurchase may impact the ability of other Unit holders to repurchase their units.
- The tax benefits described in this SID and SAI are as available under the present taxation laws and are available subject to relevant conditions. The information given is included only for general purpose and is based on advice received by the AMC regarding the law and practice currently in force in India as on the date of this Scheme Information Document and the Unit holders Investors should be aware that the relevant fiscal rules or their interpretation may change. As is the case with any investment, there can be no guarantee that the tax position or the proposed tax position prevailing at the time of an investment in the Scheme will endure indefinitely. In view of the individual nature of tax consequences, each Investor is advised to consult his/her own professional tax advisor.
- The NAV of the scheme may be affected by the changes in the general market conditions, factors and forces affecting capital market in particular, level of interest rates, various market related factors, settlement periods and transfer procedures.
- If a Unit holder invests in the schemes and acquire a substantial portion of the scheme units. The repurchase of units by the Unit Holder may have an adverse impact on the units of the schemes, because the timing of such repurchase may impact the ability of other Unit holders to repurchase their units.
- The AMC and/ or its Registrars & Transfer Agent (RTA) reserve the right to disclose/share Unit holder's details of folio(s) and transaction details there under with the following third parties:
 - a) RTA, Banks and/or authorized external third parties who are involved in transaction processing, dispatching etc., of the Unitholder's investment in the Scheme;
 - b) Distributors or sub-brokers through whom the applications are received for the Scheme;
 - c) Any other organizations for compliance with any legal or regulatory requirements or to verify the identity of the Unitholders for complying with anti-money laundering requirements.
- The AMC may consider the overall level of risk of the portfolio; invest in lower rated / un-rated securities, offering higher yields as well as zero coupon securities that offer attractive yields. This may increase the absolute risk of the portfolio.
- Any disruption in the normal functioning of the Debt market or extreme illiquidity in any one of the Scheme's Securities, may affect the ability of The Fund Manager to buy or sell freely in the market. In the event of a large number of repurchase requests, the time taken by the Scheme for repurchase may become significant.
- It may be noted that no prior intimation/indication would be given to investors when the composition asset allocation pattern of the Scheme undergo changes within the permitted band as mentioned in this document. In the event of a large number of repurchase requests, the time taken by the Scheme for repurchase may become significant.

- Investors should study this Scheme Information Document carefully in its entirety and should not construe the contents hereof as advice relating to legal, taxation, investment or any other matters. Investors may, if they wish, consult their legal, tax, investment and other professional advisors to determine possible legal, tax, financial or other considerations of subscribing to or redeeming Units, before making a decision to invest/redeem Units. Canara Robeco Mutual Fund will not be responsible for any loss of tax benefits in the event of winding up of the Scheme or for any amendment in tax laws that may affect the tax benefits available under the Scheme. The tax benefits are based on the present laws and rules in force.
- The Mutual Fund may disclose details of the Investor's account and transactions thereunder to those intermediaries whose stamp appears on the application form. In addition, the Mutual Fund may disclose such details to the bankers / its agents, as may be necessary for the purpose of effecting payments to the Investor. Further, the Mutual Fund may disclose details of the Investor's account and transactions thereunder to any Regulatory/ Statutory entities as per the provisions of law.

The AMC sub-advises Robeco, Hongkong for Indian Securities pursuant to No Objection issued by SEBI vide its letter dated 29th June, 2011. The AMC is also the Portfolio Manager pursuant to Certificate of Registration INP000003740 dated 5th July, 2016 granted by SEBI.

- Controls and safeguards prescribed under the Regulation for managing the other business activities of AMC as mentioned above are being adhered to and there is no conflict of interest in managing the Schemes of the Fund and the said business activities of AMC. The AMC will ensure that any potential conflicts between other business activities and the Mutual Fund will be adequately addressed by (a) compliance with the requirements under Regulation 24(b) of the SEBI (Mutual Funds) Regulations, 1996 which require that the AMC cannot undertake any activity which is in conflict with the activities of the mutual fund; (b) ensuring that the fund manager(s) of each scheme of the Mutual Fund, will not play any role in the day-to-day operations of the other business activities, and the key investment team of the other business activities is not involved with the activities of the Mutual Fund; and (c) ensuring that there is no inter se transfer of assets between the Mutual Fund and any account of the investor under Portfolio Management Services.
- Pursuant to the provisions of Prevention of Money Laundering Act, 2002, if after due diligence, the AMC believes that any transaction is suspicious in nature as regards money laundering, on failure to provide required documentation, information, etc. by the unit holder the AMC shall have absolute discretion to report such suspicious transactions to FIU - IND and / or to freeze the folios of the investor(s), reject any application(s) / redemptions / allotment of units.

Know Your Customer ("KYC"): The need to 'Know Your Customer' is vital for the prevention of money laundering. The Trustees / AMC may seek information or obtain and retain documentation used to establish identity. It may re-verify identity and obtain any missing or additional information for this purpose.

The Trustees / AMC shall have absolute discretion to reject any application, or prevent further transactions by a Unit holder, if after due diligence, the Investor / Unit holder / a person making the payment on behalf of the Investor does not fulfill the requirements of the 'Know Your Customer' or the Trustees / AMC believes that the transaction is suspicious in nature as regards money laundering. In this behalf the Trustees / AMC reserves the right to reject any application and / or effect a mandatory Redemption of Units allotted to the Unit holder.

If after due diligence, the Trustees / AMC believes that any transaction is suspicious in nature as regards money laundering, the AMC shall report any such suspicious transactions to competent authorities under PMLA and rules / guidelines issued thereunder by SEBI and / or the RBI, furnish any such information in connection therewith to such authorities and take any other actions as may be required for the purposes of fulfilling its obligations under PMLA and rules / guidelines issued thereunder by SEBI and / or RBI without obtaining the prior approval of the Investor / Unit holder / any other person.

D. DEFINITIONS

In this Scheme Information Document, the following words and expressions shall have the same meaning specified herein, unless the context otherwise requires:

AMC Fees	Investment Management fee charged by the AMC to the Scheme.
AMFI Certified Stock Exchange Brokers	A person who is registered with AMFI as Mutual Fund Advisor and who has signed up with Canara Robeco Asset Management Company Limited and also registered with BSE & NSE as Participant.
ARN Holder/AMFI Registered Distributors	Intermediary registered with Association of Mutual Funds in India (AMFI) to carry out the business of selling and distribution of mutual fund units and having AMFI Registration Number (ARN) allotted by AMFI.
Applicable NAV	The NAV applicable for purchase or redemption or switching of Units based on the time of the Business Day on which the application is accepted.
Applicant	Applicant means a person who applies for allotment of units of schemes of Canara Robeco Mutual Fund (CRMF) in pursuance of this Scheme Information Document.
Asset Management Company OR AMC OR Investment Manager	Canara Robeco Asset Management Company Ltd. (CRAMC) incorporated under the provisions of the Companies Act, 1956 and approved by Securities and Exchange Board of India to act as the Asset Management Company for the scheme(s) of Canara Robeco Mutual Fund.
Allotment Date	The date on which the units of the schemes of Canara Robeco Mutual Fund are allotted to the successful applicants from time to time and includes allotment made pursuant to the New Fund Offer.
Business Day	A day not being: (1) A Saturday and Sunday; or (2) A day on which Banks in Mumbai and/ or the Reserve Bank of India are closed, or (3) A day on which there is no RBI clearing/settlement of securities; or (4) A day on which both the Stock Exchanges, Mumbai and the National Stock Exchange of India Limited are closed, whether or not the banks are open; or (5) A day on which Purchase and Redemption of Units is suspended or a book closure period is announced by the Trustees / AMC; or (6) A day on which normal business cannot be transacted due to storms, floods, bandhs, strikes or such other events as the AMC may specify from time to time. Provided that the days when the banks in any location where the AMC's branch offices are located, are closed due to a local holiday, such days will be treated as Non-Business Days at such branches for the purposes of accepting fresh subscriptions. However, if the branch offices in such locations are open on such local holidays, then redemption and switch requests will be accepted at those branches, provided it is a Business Day for the Scheme on an overall basis. Notwithstanding the above, the AMC reserves the right to change the definition of Business Day and to declare any day as a Business Day.
Canara Bank	Canara Bank, a body corporate constituted under the provisions of the Banking Companies (Acquisition and Transfer of Undertaking) Act, 1970 and having its head office at 112, J. C. Road, Bangalore, 560002 and one of the sponsor of the fund.
Custodian	The custodian to Canara Robeco Scheme(s) appointed from time to time.
Depository	Depository as defined in the Depositories Act, 1996 (22 of 1996).
Depository Participant	'Depository Participant' means a person registered as such under subsection (1A) of section 12 of the Securities and Exchange Board of India Act, 1992.
Derivative	Derivative includes (i) a security derived from a debt instrument, share, loan whether secured or unsecured, risk instrument or contract for differences or any other form of security; (ii) a contract which derives its value from the prices, or index of prices, or underlying securities.
Direct Plan	Direct plan is a separate plan for investors who purchase/subscribe units in Schemes directly i.e. investments not routed through a distributor.

Dividend/ IDCW (Income Distribution cum Capital Withdrawal)	Income distributed by the Mutual Fund on the Units.
Entry Load or Sales Load	Load on Sale / Switch in of Units.
Exit Load or "Redemption Load"	Load on Redemption / Switch out of Units.
Foreign Securities	Debt securities of overseas companies listed on the recognized stock exchanges overseas/ or such other related securities as may be specified by SEBI and/or RBI from time to time.
Fund/Mutual Fund	Canara Robeco Mutual Fund
Fund Manager	Person/s managing the scheme
FPI	Foreign Portfolio Investor (Foreign Portfolio Investor(FPI) as defined under Regulation 2(1)(h) of Security Exchange Board of India (Foreign Portfolio Investors) Regulations 2014, as amended from time to time.
InvIT	"Infrastructure Investment Trust" shall have the meaning assigned in clause (za) of sub-regulation (1) of regulation 2 of the Securities and Exchange Board of India (Infrastructure Investment Trusts) Regulations, 2014. As per SEBI (Infrastructure Investment Trusts) Regulations, 2014, InvIT is defined as: "InvIT" or "Infrastructure Investment Trust" shall mean the trust registered as such under these regulations.
Load	In the case of Redemption / Switch out of a Unit, the sum of money deducted from the Applicable NAV on the Redemption / Switch out and in the case of Sale/ Switch in of a Unit, a sum of money to be paid by the prospective investor on the Sale / Switch in of a Unit in addition to the Applicable NAV.
Macaulay Duration	The Macaulay duration of a bond is the weighted average maturity of cash flows, which acts as a measure of a bond's sensitivity to interest rate changes. It is a measure of the average life of the bond taking into account the coupon payments as well as the repayment of principal. Expressed in Years or in Days, Macaulay Duration is directly proportional to interest rate risk i.e. Higher the Macaulay duration, higher would be the interest rate risk.
Money Market Instruments	Includes commercial papers, commercial bills, treasury bills, Government securities having an unexpired maturity up to one year, call or notice money, certificate of deposit, usance bills, and any other like instruments as specified by the Reserve Bank of India from time to time.
MIBOR	Mumbai Inter-bank Offered Rate
Market Capitalization	Market value of the listed company, which is calculated by multiplying its current market price by number of shares outstanding.
Municipal Bonds	Municipal Bonds are debt instruments issued by municipal corporations or associated bodies viz. Municipal bodies (municipality) and Corporate Municipal Entities (CME). The funds raised through these bonds are utilized by the local government bodies to finance socio-economic development projects like construction of highways, bridges or schools.
Gilt/Govt. Securities	Securities created and issued by the Central Government and/or a State Government (including Treasury Bills) or Government Securities as defined in the Public Debt Act, 1944, as amended or re-enacted from time to time.
Investor Service Centers" or "ISCs	Designated Branches or Offices of Canara Robeco Asset Management Company Limited or such other centres / offices as may be designated by the AMC from time to time.
Investment Management Agreement	The agreement dated June 8, 2000 entered into between Canara Robeco Mutual Fund and Canara Robeco Asset Management Company Limited, as amended from time to time.
NAV	The term Net Asset Value (NAV) appearing in this SID means the NAV per unit of the Scheme(s) of the Canara Robeco Mutual Fund.
NRI	A Non-Resident Indian or a person of Indian origin residing outside India.
Official Points of Acceptance	Places, as specified by AMC from time to time where application for subscription /redemption / switch will be accepted on ongoing basis.

Person	The word “person” shall include individual, a body corporate, group of individuals, trusts and other association of persons whether incorporated or not.
Person of Indian Origin	A citizen of any country other than Bangladesh or Pakistan, if (a) he at any time held an Indian passport; or (b) he or either of his parents or any of his grandparents was a citizen of India by virtue of Constitution of India or the Citizenship Act, 1955 (57 of 1955); or (c) the person is a spouse of an Indian citizen or person referred to in sub-clause (a) or (b).
Public Financial Institution (PFI)	Public Financial Institutions (PFIs) as defined in the Companies Act, 2013, as amended or re-enacted from time to time.
Public Sector Undertaking (PSU)	A company in which the Central / State Government(s) has majority shareholding or management control or has powers to appoint majority of directors.
RBI	Reserve Bank of India, established under the Reserve Bank of India Act 1934, as amended from time to time.
RBI Regulation	Rules, regulations, guidelines or circulars as notified by RBI from time to time.
Redemption / Repurchase	Redemption of Units of the Scheme as permitted.
Regulatory Agency	Government of India, SEBI, RBI or any other authority or agency entitled to issue or give any directions, instructions or guidelines to the Mutual Fund
Regular Plan	Regular plan is a separate plan for investors who purchase/subscribe units in Schemes through a distributor
REITs	Real Estate Investment Trust” shall have the meaning assigned in clause (zm) of sub-regulation 1 of regulation 2 of the Securities and Exchange Board of India (Real Estate Investment Trusts) Regulations, 2014. As per SEBI (Real Estate Investment Trusts) Regulations, 2014, REIT is defined as: “REIT” or “Real Estate Investment Trust” shall mean a trust registered as such under these regulations.
Repo	Sale of Securities with simultaneous agreement to repurchase them at a later date.
Registrar and Transfer Agent	KFin Technologies Private Limited, currently acting as registrar to the Scheme, or any other registrar appointed by the AMC from time to time
Reverse Repo	Purchase of Securities with a simultaneous agreement to sell them at a later date.
ORIX Corporation Europe N.V.	ORIX Corporation Europe N. V. (formerly Robeco Groep N. V.) is established in 1929 having its Corporate Office at Weena 850, 3014 DA Rotterdam, The Netherlands and is one of the Sponsors of the Fund.
Statement of Additional Information or “SAI”	The document issued by Canara Robeco Mutual Fund containing details of Canara Robeco Mutual Fund, its constitution, and certain tax, legal and general information. SAI is legally a part of the Scheme Information Document.
Settler	Canara Bank
Segregated portfolio	A portfolio, comprising of debt or money market instrument affected by a credit event that has been segregated in a mutual fund scheme.
Sponsors	The Sponsors of the Fund, namely Canara Bank and ORIX Corporation Europe N. V. (formerly Robeco Groep N. V.)
Statement of Account	A non-transferable statement indicating the number of units held by the investor on a particular date.
Switch Over	Simultaneous applications by a unit holder for repurchase / redemption of units held by him under one of the Schemes (or a plan under the same Scheme) of Canara Robeco Mutual Fund with authorization to the Investment Manager to apply the repurchase/redemption proceeds, for the purchase of fresh/additional units of another Scheme (or under another plan of the Scheme of which he is a unit holder) of Canara Robeco Mutual Fund, which is open for subscription at the time when the applications are made.
Stock Exchange	Stock Exchange means a Stock Exchange which is for the time being, recognized under the Securities Contracts (Regulation) Act, 1956 (42 of 1956).
SEBI	Securities & Exchange Board of India established under the Securities and Exchange Board of India Act, 1992, as amended from time to time.

Trustees	Trustees mean Canara Bank and other Trustees appointed from time to time and include a Trustees Company, if incorporated.
Trust Deed	Principal Trust Deed (Amended & Restated) dated 26th September 2007.
The Regulations	Securities & Exchange Board of India (Mutual Funds) Regulations, 1996, as amended from time to time.
Tri-party repo	Tri-party repo is a type of repo contract, approved by RBI (developed by Clearing Corporation of India Ltd), where a third entity (apart from the borrower and lender), called a Tri-Party Agent, acts as an intermediary between the two parties to the repo to facilitate services like collateral selection, payment and settlement, custody and management during the life of the transaction.
Unit Capital	The aggregate face value of the units issued and outstanding (including fractional units) under Canara Robeco Scheme(s).
Unit	One undivided share of a unit holder in the assets of Canara Robeco Mutual Fund Scheme(s).
Unit holder	A person holding units of the schemes of Canara Robeco Mutual Fund and includes a person who has opted to switch over his investment(s), wholly or partially, from another Scheme or Schemes of the Canara Robeco Mutual Fund to any of the equity oriented schemes mentioned in this Scheme Information Document.

Interpretation:

For all purposes of this Scheme Information Document, except as otherwise expressly provided or unless the context otherwise requires:

- The terms defined in this Scheme Information document include the plural as well as the singular.
- Pronouns having a masculine or feminine gender shall be deemed to include the other.

The expressions not defined here shall carry the same meaning, assigned to them in the Scheme Information document.

E. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

Std. Obs. 24

It is confirmed that:

- The draft Scheme Information Document has been prepared in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the Scheme.
- The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and till date such registration is valid, as on date.
- The contents of the SID including figures, data, yields, etc. have been checked and are factually correct.
- The Board of Trustees have approved the SID of Canara Robeco Banking and PSU Debt Fund on 30th August, 2021.

Date: 04th October, 2021
Place: Mumbai

Signature: sd/-
Name: Ashutosh Vaidya
Compliance Officer,
Canara Robeco Asset Management Company Ltd.
(Investment Manager for Canara Robeco Mutual Fund)

II. INFORMATION ABOUT THE SCHEME

A. TYPE OF THE SCHEME

An open-ended debt scheme predominantly investing in debt instruments of banks, public sector undertakings, public financial institutions and municipal bonds

B. WHAT ARE THE INVESTMENT OBJECTIVES OF THE SCHEME?

To generate income and/or capital appreciation through a portfolio of high-quality debt and money market instruments issued by entities such as Banks, Public Sector Undertakings (PSUs), Public Financial Institutions (PFIs) and Municipal Bonds. However, there is no assurance that the objective of the fund will be realised.

C. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Std. Obs. 14

Under normal circumstances, the asset allocation of the Scheme will be as follows:

Types of Instruments	Indicative allocations (% of total assets)		Risk Profile
	Minimum	Maximum	
Debt and Money Market Instruments issued by Banks, Public Financial Institutions (PFIs), Public Sector Undertakings (PSUs) and Municipal Bonds	80%	100%	Low to Medium
Debt (including securities issued by Central and State Governments) and Money Market Instruments issued by entities other than Banks, PFIs, PSUs and Municipal Bonds	0%	20%	Low to Medium
Units issued by REITs and InvITs	0%	10%	Medium to High

Investment in Derivatives can be upto 40% of the Net Assets of the Scheme.

Gross investments in securities under the Scheme which includes debt securities, money market instruments, REITs/InvITs and derivatives will not exceed 100% of the net assets of the Scheme or such other limits as may be permitted by SEBI from time to time. The Scheme may take derivatives position based on the opportunities available subject to the guidelines issued by SEBI from time to time and in line with the overall investment objective of the Scheme. These may be taken to hedge the portfolio, rebalance the same or to undertake any other strategy as permitted under the SEBI Regulations. Exposure by the scheme in derivative shall be in accordance with Circular No. Cir/IMD/DF/ 11/2010 dated August 18, 2010 as may be amended from time to time.

Std. Obs. 3

The Scheme may invest in Foreign Securities up to 10% of the net assets of the Scheme.

Exposure by the Scheme in Securitised Debt shall not exceed 40% of the Net Assets of Scheme at the time of investment.

Std.
Obs. 4

The scheme may invest in Units issued by REITs and InvITs as per SEBI guidelines.

Pending deployment of the corpus of the Scheme in terms of investment objective, the Fund may invest the corpus of the Scheme in short term deposits of scheduled commercial banks in accordance with the guidelines issued by SEBI from time to time. The AMC shall not charge investment management and advisory fees on such investments.

Effective from 1st December, 2021, the holding percentage of liquid assets by the scheme shall be in compliance with the SEBI circular No. SEBI/HO/IMD/DF3/CIR/P/2020/229 dated 06th November, 2020 and Circular No. SEBI/HO/IMD/IMD-II DOF3/P/CIR/2021/583 dated 25th June, 2021 or any modifications thereto as may be issued by SEBI/ AMFI from time to time.

As per the provisions of SEBI circular dated 28th December, 2018 and 7th November 2019. The AMC, may create segregated portfolio in case of a credit event at issuer level i.e. downgrade in credit rating by a SEBI registered Credit Rating Agency (CRA) below a specified rating level (Subject to guideline specified by SEBI which may change from time to time). The creation of segregated portfolio shall be optional and at the discretion of Canara Robeco AMC Ltd.

Asset Allocation:

The above asset allocation pattern is not absolute and can vary depending upon the AMC's perception of the markets as well as the general view on interest rates. The asset allocation pattern indicated above may thus be altered substantially on defensive considerations. Subject to the SEBI Regulations, the asset allocation pattern of the schemes indicated above may change from time to time, keeping in view market conditions, market opportunities, applicable regulations and political and economic factors. It must be clearly understood that the percentages stated above are only indicative and not absolute. These proportions can vary depending upon the perception of the Investment Manager; the intention being at all times to seek to protect the interests of the Unit holders. The portfolio would be reviewed periodically to address any deviations from the aforementioned allocations inter alia due to market changes. The AMC may from time to time, for a short term, alter the asset composition on defensive consideration and may also invest the funds available in repos, bank deposits in accordance with the provisions of SEBI (Mutual Funds) Regulations, 1996 and the circulars issued by SEBI from time to time.

Std. Obs. 5

Exposure to Derivatives:

The Scheme shall follow exposure limits on Derivatives as per the exposure limits permitted under the SEBI Regulations and circulars issued from time to time and shall be within the limits prescribed by the Board of Trustees. SEBI vide its circular no. DNP/Cir-29/2005 dated September 14, 2005 permitted mutual funds to participate in derivatives trading subject to the observance of guidelines issued by SEBI. Mutual Funds are permitted to participate in the derivatives market at par with Foreign Institutional Investors (FII). Accordingly, the mutual funds shall be treated at par with a registered FII in respect of position limit in index futures, index options, stock options and stock futures contracts. The Mutual Fund will be considered as trading members like registered FIIs and the schemes of Mutual Funds will be treated as clients like sub-accounts of FIIs. As a part of the fund management process, the AMC may use appropriate derivative instruments in accordance with the investment objectives of the Scheme and as per procedure prescribed under the stated circular.

Portfolio Rebalancing:

The AMC reserves the right to change the above asset allocation pattern in the interest of the investors depending on the market conditions for a short term period of defensive consideration. In case any deviation from the asset allocation, the fund manager will carry out rebalancing within 30 days. Where the portfolio is not rebalanced within 30 Days, justification for the same shall be placed before the Investment Committee and reasons for the same shall be recorded in writing. The Investment Committee shall then decide on the course of action. However, at all times the portfolio will adhere to the overall investment objectives of the Scheme.

It may be noted that no prior intimation/indication will be given to investors when the composition/asset allocation pattern under the Scheme undergoes changes within the permitted band as indicated above.

Limits to make Overseas Investments

Pursuant to SEBI Circulars Nos. SEBI/IMD/CIR No.2/122577/08 dated April 8, 2008, SEBI/IMD/CIR No. 7/104753/07 dated 26th September, 2007, SEBI/HO/IMD/DF3/CIR/P/2020/225 dated November 05, 2020 and SEBI/HO/IMD/IMD-II/DOF3/P/CIR/2021/571 June 03, 2021, the Scheme is permitted to make overseas investments subject to the a maximum of US \$ 1 billion per Mutual Fund, within the overall industry limit of US \$ 7 billion or such other limit as prescribed by SEBI from time to time.

Subject to approval from RBI/SEBI, the Fund may open foreign currency accounts abroad directly or through its Custodian to facilitate investments and to deal in currency contracts, futures, options for the purpose of hedging the risk of assets. The Fund may also appoint intermediaries, sub-custodians or other agencies for managing and administering such investments.

Inter Scheme Transfers ("IST") of Securities

As per the provisions of SEBI circular dated 8th October, 2020, ISTs may be allowed in the following scenarios:

a) For meeting liquidity requirement in a scheme in case of unanticipated redemption pressure:

AMC shall have an appropriate Liquidity Risk Management (LRM) Model at scheme level, approved by Trustees, to ensure that reasonable liquidity requirements are adequately provided for. Recourse to ISTs for managing liquidity will only be taken after the following avenues for raising liquidity have been attempted and exhausted:

- I. Use of scheme cash & cash equivalent
- II. Use of market borrowing
- III. Selling of scheme securities in the market
- IV. After attempting all the above, if there is still a scheme level liquidity deficit, then out of the remaining securities, outward ISTs of the optimal mix of low duration paper with highest quality shall be effected.

The use of market borrowing before ISTs will be optional and Fund Manager may at his discretion take decision on borrowing in the best interest of unitholders. The option of market borrowing or selling of security as mentioned at point II & III above may be used in any combination and not necessarily in the above order. In case option of market borrowing and/or selling of security is not used, the reason for the same shall be recorded with evidence.

b) For Duration/ Issuer/ Sector/ Group rebalancing

- I. ISTs shall be allowed only to rebalance the breach of regulatory limit.
- II. ISTs can be done where any one of duration, issuer, sector and group balancing is required in both the transferor and transferee schemes. Different reasons cannot be cited for transferor and transferee schemes except in case of transferee schemes is being a Credit Risk scheme.
- III. In order to guard against possible mis-use of ISTs in Credit Risk scheme, Trustees shall ensure to have a mechanism in place to negatively impact the performance incentives of Fund Managers, Chief Investment Officers (CIOs), etc. involved in process of ISTs in Credit Risk scheme, in case the security becomes default grade after the ISTs within a period of one year. Such negative impact on performance shall mirror the existing mechanism for performance incentives of the AMC.

No ISTs of a security shall be allowed, if there is negative news or rumors in the mainstream media or an alert is generated about the security, based on internal credit risk assessment in terms of clause F of SEBI Circular No. SEBI/HO/IMD/DF2/CIR/P/2019/104 dated October 01, 2019 during the previous four months.

If security gets downgraded following ISTs, within a period of four months, Fund Manager of buying scheme has to provide detailed justification /rationale to the Trustees for buying such security.

AMC shall ensure that Compliance Officer, Chief Investment Officer and Fund Managers of transferor and transferee schemes have satisfied themselves that ISTs undertaken are in compliance with the regulatory requirements. All documentary evidence and required Template in this regard shall be maintained by the AMC for all ISTs.

D. WHERE WILL THE SCHEME INVEST?

Std. Obs. 15

Subject to the Regulations, the corpus of the Scheme may be invested in all or any one of (but not exclusively) the following securities:

- **Debt Instruments** - include Govt. of India securities (zero coupon or coupon bearing Bonds), State Govt. Bonds, Bonds issued by local Govt., Govt. Agencies and other statutory bodies (with or without Govt. Guarantee), Bonds of Public Sector Undertakings, Debentures issued by public, private sector undertakings, Financial Institutions with or without ratings, Usance Bills (Bills of Exchange drawn on a term governed by the usage in trade or between the companies involved).
- **Money Market Instruments** - include Commercial Papers, Commercial Bills, Treasury Bills, Government Securities having an un-expired maturity up to one year, Call or Notice Money, Certificate of Deposit, Usance Bills, TREPS, Repos & Reverse Repos in Government Securities/Treasury Bills, Bills re-discounting, MIBOR Instruments, alternative investment for the call money market as may be provided by the RBI to meet the liquidity requirements and any other Money market instruments specified by SEBI/RBI from time to time.
- Mutual fund scheme shall not invest in unlisted debt instruments including commercial papers (CPs), other than (a) government securities, (b) other money market instruments and (c) derivative products such as Interest Rate Swaps (IRS), Interest Rate Futures (IRF), etc. which are used by mutual funds for hedging.
- **Pass through Certificate (PTC): (Pay through or other Participation Certificates)** - represents beneficial interest in an underlying pool of cash flows. These cash flows represent dues against single or multiple loans originated by the sellers of these loans. These loans are given by banks or financial institutions to corporates. PTCs may be

backed, but not exclusively, by receivables of personal loans, car loans, two-wheeler loans and other assets subject to applicable regulations.

- **Derivative** - instruments like index futures, stock futures, index options, stock option, warrants, convertible securities, Interest Rate Futures, Interest Rate Swaps, Forward Rate Agreements, or any other derivative instruments that are permissible or may be permissible in future under applicable regulations.
- **REITs / InvITs:** The scheme may invest in Units issued by REITs and InvITs as per SEBI guidelines.
- **Foreign Securities:** as permitted by RBI and SEBI.
- **Securitized Debt** – The scheme may invest in domestic securitized debt such as asset backed securities (ABS) or mortgage backed securities (MBS). ABS means securitized debts wherein the underlying assets are receivables arising from personal loans, automobile loans, etc. MBS means securitized debts wherein the underlying assets are receivables arising from loans backed by mortgage of properties which can be residential or commercial in nature. ABS / MBS instruments reflect the undivided interest in the underlying of assets and do not represent the obligation of the issuer of ABS / MBS or the originator of the underlying receivables. The ABS / MBS holders have a limited recourse to the extent of credit enhancement provided. Securitized debt may suffer credit losses in the event of the delinquencies and credit losses in the underlying pool exceeding the credit enhancement provided. As compared to the normal corporate or sovereign debt, securitized debt is normally exposed to a higher level of reinvestment risk.
- **Any Other:** Any other instruments as may be permitted by RBI/SEBI/such other regulatory authority from time to time.
- **Investment in other Schemes:** The investment by the Scheme in other Mutual Fund Schemes will be in accordance with Regulation 44(1) read with Clause 4 of the VII Schedule to the SEBI (Mutual Funds) Regulations, 1996 according to which:
 - The Scheme may invest in another scheme under the same asset management company or in any other mutual fund without charging any fees, provided the aggregate inter scheme investments made by all the Schemes under the same management or in schemes under the management of any other AMC shall not exceed 5% of NAV of the mutual fund.
 - The Scheme shall not make any investment in any fund of fund scheme.

Short Term Deposits

Pending deployment of funds of a scheme in terms of investment objectives of the scheme, the Mutual Fund may invest them in short term deposits of schedule commercial banks, subject to such Guidelines as may be specified by the Board. The investments in these deposits shall be in accordance with SEBI Circular Nos. SEBI/IMD/CIR No. 9/20306/03, SEBI/IMD/CIR No. 1/91171/07, SEBI/IMD/CIR No. 7/129592/08 dated 12 November 2003, 16 April 2007 and 23 June 2008 respective and any other applicable guidelines as amended or updated from time to time. The Scheme shall abide by the following guidelines for parking of funds in short term deposits:

- a) "Short Term" for parking of funds shall be treated as a period not exceeding 91 days.
- b) Such short-term deposits shall be held in the name of the Scheme.
- c) The Scheme shall not park more than 15% of the net assets in short term deposit(s) of all the scheduled commercial banks put together. However, such limit may be raised to 20% with prior approval of the Trustees.
- d) Parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
- e) The Scheme shall not park more than 10% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.

- f) The Scheme shall not park funds in short-term deposit of a bank, which has invested in the Scheme. The aforesaid limits shall not be applicable to term deposits placed as margins for trading in cash and derivatives market.
- g) AMC(s) shall not charge any investment management and advisory fees for parking of funds in short term deposits of scheduled commercial banks.

Debt and Money Markets in India

Std. Obs. 12

The Indian debt market is today one of the largest in Asia and includes securities issued by the Government (Central & State Governments), public sector undertakings, other government bodies, financial institutions, banks and corporates. Government and public sector enterprises are the predominant borrowers in the markets. The major players in the Indian debt markets today are banks, financial institutions, mutual funds, insurance companies, primary dealers, trusts, pension funds and corporates. The Indian debt market is the largest segment of the Indian financial markets. The debt market comprises broadly two segments, viz. Government Securities market or G-Sec market and corporate debt market. The latter is further classified as market for PSU bonds and private sector bonds.

The Government Securities (G-Secs) market is the oldest and the largest component (70% share in market cap) of the Indian debt market in terms of market capitalization, outstanding securities and trading volumes. The G-Secs market plays a vital role in the Indian economy as it provides the benchmark for determining the level of interest rates in the country through the yields on the Government Securities which are referred to as the risk-free rate of return in any economy. Over the years, there have been new products introduced by the RBI like zero coupon bonds, floating rate bonds, inflation indexed bonds, etc.

The corporate bond market, in the sense of private corporate sector raising debt through public issuance in capital market, is only an insignificant part of the Indian Debt Market. A large part of the issuance in the non-Government debt market is currently on private placement basis.

The money markets in India essentially consist of the call money market (i.e. market for overnight and term money between banks and institutions), repo transactions (temporary sale with an agreement to buy back the securities at a future date at a specified price), commercial papers (CPs, short term unsecured promissory notes, generally issued by corporates), certificate of deposits (CDs, issued by banks) and Treasury Bills (issued by RBI). In a predominantly institutional market, the key money market players are banks, financial institutions, insurance companies, mutual funds, primary dealers and corporates. In money market, activity levels of the Government and nongovernment debt vary from time to time. Instruments that comprise a major portion of money market activity include but not limited to:

- Overnight Call (i.e. market for overnight and term money between banks and institutions)
- Tri-party repo (TREPS)
- Repo/Reverse Repo Agreement (temporary sale with an agreement to buy back the securities at a future date at a specified price)
- Treasury Bills
- Government securities with a residual maturity of < 1 year.
- Commercial Paper
- Certificate of Deposit

Apart from these, there are some other options available for short tenure investments that include MIBOR linked debentures with periodic exit options and other such instruments. Though not strictly classified as Money Market Instruments, PSU / Financial Institution / Corporate paper with a residual maturity of < 1 year, are actively traded and offer a viable investment option.

The market has evolved in past 2-3 years in terms of risk premia attached to different class of issuers. Bank CDs have clearly emerged as popular asset class with increased acceptability in secondary market. PSU banks trade the tightest spreads over similar maturity sovereign papers, on the back of comfort of majority government holding. Highly rated manufacturing companies also command premium on account of limited supply. However, there has been increased activity in papers issued by private/foreign banks/NBFCs/companies in high-growth sector due to higher yields offered by them. Even though companies across these sectors might have been rated on a same scale,

the difference in the yield on the papers for similar maturities reflects the perception of their respective credit profiles.

The following table gives approximate yields prevailing as on 01st October, 2021 some of the instruments:

Instrument	Current Yield Range
TREPS	3.15%-3.36%
Repo	1.00%-3.50%
3m Tbill	3.42%
1y Tbill	3.76%
10y G Sec	6.24%
3m PSU Bank CD	3.40%-3.47%
3m NBFC CP	3.80%-3.95%
3m Non NBFC CP	3.50%-3.65%
1y PSU Bank CD	4.10%
1y NBFC CP	4.50%-4.60%
1y Non NBFC CP	4.25%-4.35%
5y AAA Institutional Bond (PSU Bond)	5.88%-5.93%
10y AAA Institutional Bond (PSU Bond)	6.75%-6.80%

These yields are indicative and do not indicate yields that may be obtained in future as interest rates keep changing consequent to changes in macro-economic conditions and RBI policy. The price and yield on various debt instruments fluctuate from time to time depending upon the macro economic situation, inflation rate, overall liquidity position, foreign exchange scenario etc. Also, the price and yield vary according to maturity profile, credit risk etc.

E. WHAT ARE THE INVESTMENT STRATEGIES?

Std.
Obs. 7

Investment Strategy:

Investment Strategy

Being an open-ended debt scheme, the fund would predominantly invest in debt and money market instruments of banks, public sector undertakings, public financial institutions and Municipal Bonds. The scheme will follow an active interest rate management strategy and aim to generate income and/or capital appreciation through a portfolio of high-quality debt and money market instruments consisting predominantly of securities issued by entities such as Banks, Public Sector Undertakings (PSUs) and Public Financial Institutions (PFIs) and Municipal Bonds. Investments in central and state government may be undertaken for active duration management.

Performance will depend on the Asset Management Company's ability to assess accurately and react to general market conditions and changing financial characteristics of the security issuers. The general maturity/Macaulay Duration range for the portfolio in relation to the market based on its interest rate outlook will be arrived at after a rigorous and close monitoring of various macro variables. The shifts within this range are then determined by short term cyclical trends in the economy. Depending upon prevailing market conditions & interest rate scenario, the portfolio Macaulay Duration and average maturity can be increased or decreased. In case of a rising interest rate environment the Macaulay Duration/average maturity of the scheme may be reduced whereas in a falling interest rate scenario the holding in medium / long securities may be maximized.

The Investment Manager will actively monitor the prevailing political conditions, economic environment (including interest rates and inflation etc.), performance of the corporate sector and general liquidity as well as other considerations in the economy & markets to assess the likely direction of interest rates and to position the portfolio appropriately to take advantage of the same. It is the responsibility of the AMC to seek to ensure that the investments are made as per the Regulatory guidelines, the investment objective of the Scheme and in the interest of the Unit holders of the Scheme.

The AMC will keep a record of all investment decisions in accordance with the guidelines issued by SEBI. The AMC and Trustees will review the performance of the scheme in their Board meetings. The performance measurement would be against the benchmark index as well with the peer group in the industry.

Investment Pattern and changes

Please refer to sub - section C 'How will the Scheme Allocate its Assets?' under the section II 'Information about the Scheme'.

The term Investment pattern is defined as the tentative portfolio break-up of Equity, Debt, Money Market Instruments, other permitted securities and such other securities as may be permitted by the Board from time to time with minimum and maximum asset allocation, while retaining the option to alter the asset allocation for a short term period on defensive considerations.

Under normal circumstances, the investment pattern outlined in section C shall always prevail. However, it is to be noted that the investment pattern mentioned above is only indicative and may be changed by the Investment Manager for defensive considerations subject to portfolio rebalancing clause and in accordance with change in Regulations from time to time, under the following circumstances:

1. During extreme volatility / ill-liquidity in the capital market/securities market.
2. In case of natural calamity, strikes, riots, bandhs etc., affecting the valuation of security.
3. Declaration of war or occurrence of insurgency, or any other serious or sustained financial, political or industrial emergency or disturbance, resulting in liquidity crunch.
4. During the time, the Fund receives bulk repurchase and/or bulk investment.

A review will be made as and when such variation takes place, and, if the variation is beyond 10%, the reasons thereof will be recorded. The variation from the stated asset allocation will be constantly monitored and such variation will be brought down to the specified asset allocation levels as soon as normalcy is restored. A report of such variations will be made to the Board of the AMC and the Trustees on a regular basis.

Risk Mitigation:

Since investing requires disciplined risk management, the AMC would incorporate adequate safeguards for controlling risks in portfolio construction process. Security specific risk will be minimized by investing only in those companies that have been thoroughly analyzed by the AMC.

Through adequate diversification of the portfolio, the AMC tries to reduce the risk. Diversification will also be achieved by spreading the investments over a diverse range of industries / sectors. However, if the case merits, the Scheme may invest in such securities adhering to prudential norms on a case to case basis. The investments may be made in primary as well as secondary markets and the portfolio will be adequately diversified.

The Scheme being open ended, some portion of the portfolio may be invested in Money Market Instruments so as to meet the normal repurchase requirements. The remaining investment will be made in securities which are either expected to be reasonably liquid or of varying maturity. However, the NAV of the Scheme may be affected, if the securities invested in are rendered illiquid after investment.

In addition, the Investment Manager will study the macro economic conditions, including the political, economic environment and factors affecting liquidity and interest rates. The Investment Manager would use this analysis to assess the likely direction of interest rates and position the portfolio appropriately to take advantage of the same.

The Scheme may use derivatives instruments like Stock/ Index Futures or Options, Interest Rate Futures, Interest Rate Swaps, Forward Rate Agreements or such other derivative instruments as may be introduced from time to time for the purpose of hedging or portfolio balancing or any other purpose as allowed under the regulations, within the permissible limit of the portfolio, which may be increased as permitted under the Regulations and guidelines from time to time.

Liquidity, ex-ante tracking error, VaR and Limits on sectoral and scrip exposures will be monitored on an ongoing basis to ensure that they are all within the defined regulatory/internal limits. Monthly scenario analysis will be done on the portfolio and results shall be shared with the investment team for them to take suitable action, if deemed necessary. In addition the scheme's performance vis-a-vis the benchmark will also be reviewed by the investment committee.

As a prudent measure, the AMC has broad internal investment norms and investments made through the scheme would be in accordance with the investment objectives of the schemes and provisions of SEBI Regulations.

Debt Securities:

Concentration of risk is mitigated by defining issuer limits. Rigorous in-depth credit evaluation of the issuers will be conducted by the investment team before making investments. As part of credit evaluation, a study on the operating environment, past track record as well as future prospects of the issuer, short as well as long term financial health of the issuer will be carried out. The AMC will be guided by the ratings of accredited agencies such as CRISIL, CARE, ICRA etc. as well as the internal norms for credit exposure. Investments made by the schemes would be in accordance with the investment objectives of the schemes and provisions of SEBI Regulations. Since investing required disciplined risk management, the AMC would incorporate adequate safeguards for controlling risks in the portfolio construction process.

The risk control process involves reducing risks through portfolio diversification, taking care however not to dilute returns in the process. The AMC believes that this diversification would help achieve the desired level of consistency in returns. The AMC aims to identify securities, which offer superior levels of yield at lower levels of risks. With the aim of controlling risks, the investment team of the AMC will carry out rigorous in-depth analysis of the securities proposed to be invested in. While these measures are expected to mitigate the above risks to a large extent, there can be no assurance that these risks would be completely eliminated.

Foreign Securities

The Fund may invest in overseas debt with the approval of RBI/SEBI, subject to such guidelines as may be issued by RBI/SEBI. The net assets, distributions and income of the scheme may be affected adversely by fluctuations in the value of certain foreign currencies relative to the Indian Rupee to the extent of investments in these securities. Repatriation of such investment may also be affected by changes in the regulatory and political environments. The scheme's NAV may also be affected by a fluctuation in the general and specific level of interest rates internationally, or the change in the credit profiles of the issuers.

Securitized Debt

Securitized debt is a form of conversion of normally non-tradable loans to transferable securities. This is done by assigning the loans to a special purpose vehicle (a trust), which in turn issues Pass-Through-Certificates (PTCs). These PTCs are transferable securities with fixed income like characteristics. The risk of investing in securitized debt is similar to investing in debt securities. In addition, securitized debt may also carry prepayment risk and has a relatively higher liquidity risk (the same are explained in the sections that follow). However, if the fund manager evaluates that the additional risks are suitably compensated by the higher returns, he may invest in securitized debt up to the limits specified. The investment shall be in securitized instruments that are rated (AA/ A1+) or its equivalent, by a recognised credit rating agency for the retail pool, and for single loan securitization, limits will be assigned as per the internal credit policy of the Fund.

Policy relating to originators

The originator is the person who has initially given the loan. The originator is also usually responsible for servicing the loan (i.e. collecting the interest and principal payments). An analysis of the originator is especially important in case of retail loans as this affects the credit quality and servicing of the PTC. Originators may be: Banks, Non-Banking Finance Companies, Housing Finance Companies, etc. The fund manager's evaluation will be based on the track record of the originator, delinquencies in the pool and the seasoning of the pool. Other factors that will be considered are loan type, size of the loan, average original maturity of the pool, Loan to Value Ratio, geographical distribution, liquid facility, default rate distribution, credit enhancement facility and structure of the pool.

Risk associated with each kind of originator:

- Prepayment risk: MBS and ABS are subject to prepayment risk. When the underlying loans are paid off by the borrower prior to their respective due dates, this is known as a prepayment. It could be triggered on account of various factors particularly in periods of declining interest rates. The possibility of such prepayment may require the scheme to reinvest the proceeds of such investments in securities offering lower yields, thereby reducing the scheme's interest income.
- Interest rate risk: MBS carry interest rate risk. Home loan borrowers are provided the facility of refinancing their loans at the prevailing interest rates. A lowering of interest rates could induce a borrower to pay his loan off earlier than the scheduled tenure, whereas if the interest rates move upward, the borrower would

tend to hold on to his loan for a longer period, thus increasing the maturity of the bond. The maturity of the bond could therefore shorten or lengthen, depending on the prevailing interest rates.

- **Credit risk / default risk:** MBS and ABS also carry credit or default risk. MBS and structures carry built-in credit enhancement in different forms. However, any delinquencies would result in reduction of the principal amount if the amount available in the credit enhancement facility is not enough to cover the shortfall. Historically, housing loans have had lower default rates than other forms of credit.
- **Price risk / liquidity risk:** MBS and ABS are subject to prepayment risk. Limited volumes of trading in securitized paper in secondary market could restrict or affect the ability of the scheme to re-sell them. Thus these trades may take place at a discount, depending on the prevailing interest rates.

In case of securitization involving single loans or a small pool of loans, the credit risk of the underlying borrower is analyzed. In case of diversified pools of loans, the overall characteristic of the loans is analyzed to assess the credit risk. Securitization transactions may include some risk mitigants (to reduce credit risk). These may include interest subvention (difference in interest rates on the underlying loans and the PTC serving as margin against defaults), overcollateralization (issue of PTCs of lesser value than the underlying loans, thus even if some loans default, the PTC continues to remain protected), presence of an equity / subordinate tranche (issue of PTCs of differing seniority when it comes to repayment - the senior tranches get paid before the junior tranche) and / or guarantees.

Minimum retention period of the debt by originator prior to securitization

Issuance of securitized debt is governed by the Reserve Bank of India. RBI norms cover the "true sale" criteria including credit enhancement and liquidity enhancements. In addition, RBI has proposed minimum holding period of between nine and twelve months for assets before they can be securitized. The minimum holding period depends on the tenure of the securitization transaction. The Scheme will invest in securitized debt that is in compliance with the regulations.

Minimum retention percentage by originator of debts to be securitized

RBI norms cover the "true sale" criteria including credit enhancement and liquidity enhancements, including maximum exposure by the originator in the PTCs. In addition, RBI has proposed minimum retention requirement of between five and ten percent of the book value of the loans by the originator. The minimum retention requirement depends on the tenure and structure of the securitization transaction. The Scheme will invest in securitized debt that is in compliance with the regulations.

Mechanism to tackle conflict of interest when the mutual fund invests in securitised debt of an originator and the originator in turn makes investments in that particular scheme of the fund

The key risk in securitized debt relates to the underlying borrowers and not the originator. In a securitization transaction, the originator is the seller of the debt(s) and the scheme is the buyer. However, the originator is also usually responsible for servicing the loan (i.e. collecting the interest and principal payments). As the originators may also invest in the scheme, the fund manager shall ensure that the investment decision is based on parameters as set by the Investment Committee (IC) of the AMC and IC shall review the same at regular interval.

Resources and mechanism of individual risk assessment for monitoring investment in securitized debt – credit analyst prepares a credit note analyzing the proposal including detailed risk assessment of the underlying. The credit note is recommended by the Head of Fixed Income and is approved by the Investment committee. The credit analyst shall be responsible for timely analyzing the risk and monitoring the performance of such investments made on an ongoing basis and shall report to the investment committee the outstanding position, every quarter.

While these measures are expected to mitigate the above risks to a large extent, there can be no assurance that these risks would be completely eliminated.

Risk Factors Associated with Investments in REITs and InvITs:

- **Market Risk:** REITs and InvITs Investments are volatile and subject to price fluctuations on a daily basis owing to factors impacting the underlying assets. AMC/Fund Manager's will do the necessary due diligence but actual market movements may be at variance with the anticipated trends.
- **Liquidity Risk:** As the liquidity of the investments made by the Scheme could, at times, be restricted by trading volumes, settlement periods, dissolution of the trust, potential delisting of units on the exchange etc, the time taken by the Mutual Fund for liquidating the investments in the scheme may be high in the event of immediate redemption requirement. Investment in such securities may lead to increase in the scheme portfolio risk.

- **Reinvestment Risk:** Investments in REITs & InvITs may carry reinvestment risk as there could be repatriation of funds by the Trusts in form of buyback of units or dividend pay-outs, etc. Consequently, the proceeds may get invested in assets providing lower returns.
- **Regulatory/Legal Risk:** REITs and InvITs being new asset classes, rights of unit holders such as right to information etc may differ from existing capital market asset classes under Indian Law.

Procedure followed for investment decisions

The Fund Manager of the Scheme is responsible for making buy / sell decisions for the Scheme's portfolio and seeks to develop a well-diversified portfolio taking into account the asset allocation patterns of the scheme along with risks that are associated with such investments. The investment decisions are made on an ongoing basis keeping in view the market conditions and other regulatory aspects.

The Fund Manager is responsible for facilitating investment debate and a robust investment culture. The investment team would hold ongoing meetings as well as additional ad-hoc meetings as needed, to explore the investment thesis.

The AMC has constituted an Investment Committee, currently comprising of the CEO, COO, Head of Risk Management, Head of Equities, Head of Fixed Income that meets at periodic intervals. The Investment Committee's role is to formulate broad investment strategies for the Scheme, review the performance of the Scheme and the general market outlook.

It is the responsibility of the AMC to seek to ensure that the investments are made as per the Regulatory guidelines, the investment objective of the Scheme and in the interest of the Unit holders of the Scheme.

The AMC will keep a record of all investment decisions in accordance with the guidelines issued by SEBI.

The AMC and Trustees will review the performance of the scheme in their Board meetings. The performance would be compared with the performance of the benchmark index and with peer group in the industry.

Portfolio Turnover:

The Scheme is an open-ended Scheme. It is expected that there would be a number of subscriptions and redemptions on a daily basis. Consequently, it is difficult to estimate with any reasonable measure of accuracy, the likely turnover in the portfolio.

F. FUNDAMENTAL ATTRIBUTES

Std. Obs. 8

The Fundamental Attributes of the scheme are as mentioned under, in terms of Regulation 18 (15A) of the SEBI (MF) Regulations:

- (i) **Type of a scheme**
An open-ended debt scheme predominantly investing in debt instruments of banks, public sector undertakings, public financial institutions and municipal bonds.
- (ii) **What is the investment objective of the scheme?**
To generate income and/or capital appreciation through a portfolio of high quality debt and money market instruments issued by entities such as Banks, Public Sector Undertakings (PSUs), Public Financial Institutions (PFIs) and Municipal Bonds. However, there is no assurance that the objective of the fund will be realised.
- (iii) **Terms of Issue**
Listing/Redemption/Repurchase of Units: As mentioned in Section III "Units and Offer" on page No. 44 of this SID.
- (iv) **Aggregate fees and expenses**
Please refer to 'Section IV'. 'Fees and Expenses' on page No. 99 of this SID.

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations, the Trustees shall ensure that no change in the fundamental attributes of the Scheme and the Plan(s) / Option(s) there under or the trust or fee and expenses

payable or any other change which would modify the Scheme and the Plan(s) / Option(s) there under and affect the interests of Unit holders is carried out unless:

- A written communication about the proposed change is sent to each Unit holder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
- The Unit holders are given an option for a period of atleast 30 calendar days to exit at the prevailing Net Asset Value without any exit load.
- Comments are taken from SEBI before making changes in Fundamental Attributes of the Scheme.

Investment Pattern and changes:

Please refer to sub - section C 'How will the Scheme Allocate its Assets?' under the section II 'Information about the Scheme'.

The term Investment pattern is defined as the tentative portfolio break-up of Equity, Debt, Money Market Instruments, other permitted securities and such other securities as may be permitted by the Board from time to time with minimum and maximum asset allocation, while retaining the option to alter the asset allocation for a short term period on defensive considerations.

Under normal circumstances, the investment pattern outlined in section C shall always prevail. However, it is to be noted that the investment pattern mentioned above is only indicative and may be changed by the Investment Manager for defensive considerations subject to portfolio rebalancing clause and in accordance with change in Regulations from time to time, under the following circumstances:

1. During extreme volatility / ill-liquidity in the capital market/securities market.
2. In case of natural calamity, strikes, riots, bandhs etc., affecting the valuation of security.
3. Declaration of war or occurrence of insurgency, or any other serious or sustained financial, political or industrial emergency or disturbance, resulting in liquidity crunch.
4. During the time, the Fund receives bulk repurchase and/or bulk investment.

A review will be made as and when such variation takes place, and, if the variation is beyond 10%, the reasons thereof will be recorded. The variation from the stated asset allocation will be constantly monitored and such variation will be brought down to the specified asset allocation levels as soon as normalcy is restored. A report of such variations will be made to the Board of the AMC and the Trustees on a regular basis.

G. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

Benchmark: CRISIL Banking and PSU Debt Index

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As approved by the Board of Directors/Trustees the Scheme has currently selected the above-mentioned benchmark on the basis of the Investment Pattern/Objective of the Scheme and the composition of the Index. The Investment Manager may revise the same to a more appropriate benchmark index, if any, as and when formulated by competent agencies. AMC may give its comments/perception on comparison of returns and benchmarks, if desired.

H. WHO MANAGES THE SCHEME?

Std. Obs. 10

Mr. Avnish Jain is the Fund Manager for the Scheme. The details of the Fund Manager are as follows:

Name of the Fund Manager	Age	Qualification	Experience (Years)	Other Funds Managed
Mr. Avnish Jain	52	PGDM - IIM, Kolkata and B.Tech (Hons) – IIT Kharagpur	27	• Canara Robeco Corporate Bond Fund • Canara Robeco Equity Hybrid Fund* • Canara Robeco Conservative Hybrid Fund^ • Canara Robeco Income Fund

^Jointly with Mr. Miyush Gaandhi

*Jointly with Ms. Ennette Fernandes and Mr. Shridatta Bhandwaldar

I. WHAT ARE THE INVESTMENT RESTRICTIONS?

Std. Obs. 11

Pursuant to the "SEBI Regulations", the following investment and other limitations are presently applicable to the Scheme, as the case maybe:

1. The scheme shall not invest more than 10% of its NAV in debt instruments comprising money market instruments and non-money market instruments issued by a single issuer which are rated not below investment grade by a credit rating agency authorized to carry out such activity under the Act. Such investment limit may be extended to 12% of the NAV of the scheme with the prior approval of the Board of Trustees and the Board of directors of the asset management company:

Provided that such limit shall not be applicable for investments in Government Securities, treasury bills and tri-party repo on Government securities or treasury bills:

Provided further that investment within such limit can be made in mortgaged backed securitized debt which are rated not below investment grade by a credit rating agency registered with the Board:

Provided further that such limit shall not be applicable for investments in case of debt exchange traded funds or such other funds as may be specified by the Board from time to time.

2. A mutual fund scheme shall not invest in unlisted debt instruments including commercial papers, except Government Securities and other money market instruments:

Provided that Mutual Fund Schemes may invest in unlisted non-convertible debentures up to a maximum of 10% of the debt portfolio of the scheme subject to such conditions as may be specified by the Board from time to time;

Provided further that mutual fund schemes shall comply with the norms under this clause within the time and in the manner as may be specified by the Board from time to time;

Provided, further that the norms for investments by mutual fund schemes in unrated debt instruments shall be specified by the Board from time to time.

3. The Mutual Fund under all its Scheme(s) will not own more than 10% of any Company's paid up capital carrying voting rights.

Provided, investment in the asset management company or the trustee company of a mutual fund shall be governed by clause (a), of sub-regulation (1), of regulation 7B.

4. Transfers of investments from one scheme to another scheme in the same mutual fund shall be allowed only if, -

- a) Such transfers are done at the prevailing market price for quoted instruments on spot basis. [Explanation - "spot basis" shall have same meaning as specified by stock exchange for spot transactions.]

- b) The securities so transferred shall be in conformity with the investment objective of the Scheme to which such transfer has been made.
 - c) Inter Scheme Transfers are effected in accordance with the guidelines specified by SEBI circular No. SEBI/HO/ IMD/DF4/CIR/P/2020/202 dated October 08, 2020 as amended from time to time.
5. Investment in other Schemes: The investment by the Scheme in other Mutual Fund Schemes will be in accordance with Regulation 44(1) read with Clause 4 of the VII Schedule to the SEBI (Mutual Funds) Regulations, 1996 according to which:
 - a) The Scheme may invest in another scheme under the same asset management company or in any other mutual fund without charging any fees, provided the aggregate inter scheme investments made by all the schemes under the same management or in schemes under the management of any other AMC shall not exceed 5% of NAV of the mutual fund.
 - b) The Scheme shall not make any investment in any fund of fund scheme.
6. The Scheme shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relative securities and in all cases of sale, deliver the securities;

Provided that a mutual fund may engage in short selling of securities in accordance with the frame work relating to short selling and securities lending and borrowing specified by the board;

Provided further that the mutual fund may enter into derivatives transactions in a recognized stock exchange, in accordance with the guidelines issued by the Board;

Provided further that the sale of government securities already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.
7. The Mutual Fund shall get the securities purchased or transferred in the name of the Mutual Fund on account of the concerned Scheme, wherever investments are intended to be of long term nature.
8. Pending deployment of funds of a scheme in terms of investment objectives of the scheme, a mutual fund may invest them in short term deposits of schedule commercial banks, subject to such Guidelines as may be specified by the SEBI:
 - a) "Short Term" for parking of funds shall be treated as a period not exceeding 91 days.
 - b) Such short-term deposits shall be held in the name of the Scheme.
 - c) The Scheme shall not park more than 15% of the net assets in short term deposit(s) of all the scheduled commercial banks put together. However, such limit may be raised to 20% with prior approval of the Trustees.
 - d) Parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
 - e) The Scheme shall not park more than 10% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.
 - f) The Scheme shall not park funds in short-term deposit of a bank, which has invested in the Scheme. The aforesaid limits shall not be applicable to term deposits placed as margins for trading in cash and derivatives market.
 - g) AMC shall not charge any investment management and advisory fees for parking of funds in short term deposits of scheduled commercial banks.
9. The Scheme shall not make any investment in:
 - a) Any unlisted security of an associate or group company of the sponsor; or
 - b) Any security issued by way of private placement by an associate or group company of the sponsor; or
 - c) The listed securities of group companies of the sponsor which is in excess of 25% of the net assets.
10. No scheme of a mutual fund shall make any investment in any fund of funds scheme.
11. A mutual fund may invest in the units of REITs and InvITs subject to the following:

- a) No mutual fund under all its schemes shall own more than 10% of units issued by a single issuer of REIT and InvIT; and
- b) A mutual fund scheme shall not invest –
 - i. more than 10% of its NAV in the units of REIT and InvIT; and
 - ii. more than 5% of its NAV in the units of REIT and InvIT issued by a single issuer.
 Provided that the limits mentioned in sub-clauses (i) and (ii) above shall not be applicable for investments in case of index fund or sector or industry specific scheme pertaining to REIT and InvIT.

12. The Mutual Fund shall enter into transactions relating to Government Securities only in dematerialized form.
13. The Scheme shall not advance any loan for any purpose.
14. The Fund shall not borrow except to meet temporary liquidity needs of the Fund for the purpose of redemption of units or payment of interest and dividend to the unit holders, provided that the fund shall not borrow more than 20% of the net assets of the individual scheme and the duration of the borrowing shall not exceed a period of 6 months.
15. The cumulative gross exposure through equity/equity related instruments, debt and derivative position shall not exceed 100% of the net assets of the scheme/s and the total exposure to option premium paid shall not exceed 20% of the net assets of the Scheme/s. Other provisions as contained in SEBI circular no CIR/MFD/DF/11/2010 dated 18th August 2010 shall also be complied with.
16. Total exposure of debt schemes of mutual funds in a particular sector (excluding investments in Bank CDs, TREPS, G-Secs, T-Bills, short term deposits of Scheduled Commercial Banks and AAA rated securities issued by Public Financial Institutions and Public Sector Banks) shall not exceed 20% of the net assets of the scheme;

Provided that an additional exposure to financial services sector (over and above the limit of 20%) not exceeding 10% of the net assets of the scheme shall be allowed only by way of increase in exposure to Housing Finance Companies (HFCs).

Further, an additional exposure of 5% of the net assets of the scheme has been allowed for investments in securitized debt instruments based on retail housing loan portfolio and/or affordable housing loan portfolio; However the overall exposure in HFCs shall not exceed the sector exposure limit of 20% of the net assets of the scheme.

Provided further that the additional exposure to such securities issued by HFCs are rated AA and above and these HFCs are registered with National Housing Bank (NHB) and the total investment/ exposure in HFCs shall not exceed 20% of the net assets of the scheme.

17. The Fund shall ensure that total exposure of debt schemes of mutual funds in a group (excluding investments in securities issued by Public Sector Units, Public Financial Institutions and Public Sector Banks) shall not exceed 20% of the net assets of the scheme. Such investment limit may be extended to 25% of the net assets of the Scheme with the prior approval of the Board of Trustees (for this purpose, a group means a group as defined under regulation 2 (mm) of SEBI (Mutual Funds) Regulations, 1996 (Regulations) and shall include an entity, its subsidiaries, fellow subsidiaries, its holding company and its associates).

Further, the investments by debt mutual fund schemes in debt and money market instruments of group companies of both the sponsor and the asset management company shall not exceed 10% of the net assets of the scheme. Such investment limit may be extended to 15% of the net assets of the scheme with the prior approval of the Board of Trustees.

As per the provisions of SEBI circular dated 10th December, 2019 the investments of mutual fund schemes in debt and money market instruments of group companies of both the sponsor and the asset management company of the mutual fund in excess of the limits specified therein, made on or before October 1, 2019 may be grandfathered till maturity date of such instruments. The maturity date of such instruments shall be as applicable on October 1, 2019.

18. As per SEBI Circular SEBI/HO/IMD/DF4/CIR/P/2021/032 dated March 10, 2021 no Mutual Fund under all its schemes shall own more than 10% of instruments issued by a single issuer in debt instruments with special features such as subordination to equity (absorbs losses before equity capital) and /or convertible to equity upon trigger of a pre-specified event for loss absorption ("hereinafter referred to as "perpetual debt instruments"). Further, a Mutual Fund scheme shall not invest -
- a) more than 10% of its NAV of the debt portfolio of the scheme in perpetual debt instruments; and
 - b) more than 5% of its NAV of the debt portfolio of the scheme in perpetual debt instruments issued by a single issuer.
- The limit mentioned at a) and b) above shall be within the overall limit for debt instruments issued by a single issuer and other prudential limits with respect to the debt instruments.
19. As per SEBI circular No. SEBI/HO/IMD/DF3/CIR/P/2020/229 dated 06th November, 2020 and Circular No. SEBI/HO/IMD/IMD-II DOF3/P/CIR/2021/583 dated 25th June, 2021, w.e.f. 1st December 2021 the scheme shall hold prescribed percentage of their net assets in liquid assets. For this purpose, 'liquid assets' shall include Cash, Government Securities, T-bills and Repo on Government Securities. In case, the exposure in such liquid assets / securities falls below the threshold mandated, it shall ensure compliance with the above requirement before making any further investments.
20. A mutual fund scheme may invest in exchange traded commodity derivatives subject to such investment restrictions as may be specified by the Board from time to time.

All investment restrictions stated above shall be applicable at the time of making investment.

Apart from the investment restriction prescribed under regulation, internal risk parameters for limiting exposure to a particular scrip or sector may be prescribe from time to time to respond to the dynamic market conditions and market opportunities.

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Obs.
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The Trustees of the Mutual Fund may alter these limitations / objectives from time to time to the extent the SEBI Regulations change so as to permit the Scheme to make its investments in the full spectrum of permitted investments for the mutual fund in order to achieve its investment objectives. All investments of the Scheme will be made in accordance with the SEBI Regulations, including Seventh Schedule thereof.

AMC's investments in the Scheme

The AMC may invest in the scheme, such amount, as they deem appropriate. But the AMC shall not be entitled to charge any management fees on this investment in the scheme. Investments by the AMC will be in accordance with Regulation 24(3) of the SEBI (MF) Regulations, 1996 which states that:

"The asset management company shall not invest in any of its schemes unless full disclosure of its intention to invest has been made in the offer document, provided that the asset management company shall not be entitled to charge any fees on its investment in the scheme."

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Underwriting by the Scheme

The scheme will not accept underwriting and sub underwriting obligations.

J. PERFORMANCE OF THE SCHEME?

Canara Robeco Banking and PSU Debt Fund is a new scheme and hence does not have any performance track record.

K. ADDITIONAL SCHEME RELATED DISCLOSURES?**i. TOP 10 HOLDINGS OF THE SCHEME:**

The Scheme is a new scheme and hence the same is not applicable

ii. SECTOR WISE PORTFOLIO HOLDINGS OF THE SCHEME: The Scheme is a new scheme and hence the same is not applicable.

Website link for Monthly Portfolio Holding - The Scheme is a new scheme and hence the same is not applicable.

iii. PORTFOLIO TURNOVER RATIO OF THE SCHEME: The Scheme is a new scheme and hence the same is not applicable.**iv. INVESTMENTS BY DIRECTORS, FUND MANAGER'S AND KEY PERSONNEL OF THE AMC IN SCHEME:** Not applicable**K. HOW THIS SCHEME IS DIFFERENT FROM THE EXISTING SCHEMES OF CANARA ROBECO MUTUAL FUND?**

Canara Robeco Banking and PSU Debt Fund is the only scheme offered by Canara Robeco Mutual Fund under the Banking and PSU Fund category as prescribed by SEBI vide its circular dated 6th October, 2017 & 4th December, 2017.

The fund being an open-ended debt scheme, it would aim to generate income and/or capital appreciation through a portfolio of high quality debt and money market instruments consisting predominantly of securities issued by entities such as Banks, Public Sector Undertakings (PSUs), Public Financial Institutions (PFIs) and Municipal Bonds. However, there is no assurance that the objective of the fund will be realised.

Following are the investment objectives / strategies of various debt schemes presently being managed by Canara Robeco Mutual Fund:

Canara Robeco Consumer Trends Fund			Canara Robeco Conservative Hybrid Fund			Canara Robeco Savings Fund		
Category/ Type : Thematic - Consumption & Finance Theme - An open ended equity scheme following the consumption and financial theme			Category/ Type : Conservative Hybrid Fund - An open-ended hybrid scheme investing predominantly in debt instruments			Category/ Type : Low Duration Fund - An open-ended low duration debt scheme investing in debt & money market instruments such that the Macaulay duration of the portfolio is between 6 months and 12 months		
Investment Objective: To provide long-term capital appreciation by primarily investing in equity and equity related securities of companies which directly or indirectly benefit from the growing consumer demand in India. However, there can be no assurance that the investment objective of the scheme will be realized.			Investment Objective: To generate income by investing in a wide range of Debt Securities and Money Market instruments of various maturities and small portion in equities and Equity Related Instruments. However, there can be no assurance that the investment objective of the scheme will be realized.			Investment Objective: To generate income / capital appreciation by investing in a portfolio comprising of low duration debt instruments and money market instruments. However, there can be no assurance that the investment objective of the scheme will be realized.		
Asset Allocation			Asset Allocation			Asset Allocation		
Instruments	% of Investible Funds (Indicative)		Instruments	% of Investible Funds (Indicative)		Instruments	% of Investible Funds (Indicative)	
	Min	Max		Min	Max		Min	Max
Equity and equity related instruments of companies which directly or indirectly benefit from the growing consumer demand in India - (Risk-High)	80%	100%	Equity and equity related instruments - (Risk-High)	10%	25%	Debt & Money Market Instruments - (Risk-low to Medium)	0%	100%
Other Equity and equity related instruments - (Risk-High)	0%	20%	Debt securities (including Securitized debt) with Money Market Instruments - (Risk-Medium)	75%	90%	Reits/Invits - (Risk-Medium to High)	0%	10%
Debt and Money Market instruments - (Risk-Medium to Low)	0%	20%						
Reits/Invits - (Risk-Medium to High)	0%	10%						
Plans/Options: Regular Plan - Reinvestment of Income Distribution cum Capital Withdrawal Option Regular Plan - Payout of Income Distribution cum Capital Withdrawal Option Regular Plan - Growth Option Direct Plan - Reinvestment of Income Distribution cum Capital Withdrawal Option Direct Plan - Payout of Income Distribution cum Capital Withdrawal Option Direct Plan - Growth Option			Plans/Options: Regular Plan - Monthly Payout of Income Distribution cum Capital Withdrawal Option Regular Plan - Monthly Reinvestment of Income Distribution cum Capital Withdrawal Option Regular Plan - Quarterly Payout of Income Distribution cum Capital Withdrawal Option Regular Plan - Quarterly Reinvestment of Income Distribution cum Capital Withdrawal Option Regular Plan - Growth Option Direct Plan - Monthly Payout of Income Distribution cum Capital Withdrawal Option Direct Plan - Monthly Reinvestment of Income Distribution cum Capital Withdrawal Option Direct Plan - Quarterly Payout of Income Distribution cum Capital Withdrawal Option Direct Plan - Quarterly Reinvestment of Income Distribution cum Capital Withdrawal Option Direct Plan - Growth Option			Plans/Options: Regular Plan - Reinvestment of Income Distribution cum Capital Withdrawal Option Regular Plan - Payout of Income Distribution cum Capital Withdrawal Option Regular Plan - Daily Reinvestment of Income Distribution cum Capital Withdrawal Option Regular Plan - Weekly Payout of Income Distribution cum Capital Withdrawal Option Regular Plan - Weekly Reinvestment of Income Distribution cum Capital Withdrawal Option Regular Plan - Monthly Payout of Income Distribution cum Capital Withdrawal Option Regular Plan - Monthly Reinvestment of Income Distribution cum Capital Withdrawal Option Regular Plan - Growth Option Direct Plan - Reinvestment of Income Distribution cum Capital Withdrawal Option Direct Plan - Payout of Income Distribution cum Capital Withdrawal Option Direct Plan - Daily Reinvestment of Income Distribution cum Capital Withdrawal Option Direct Plan - Weekly Payout of Income Distribution cum Capital Withdrawal Option Direct Plan - Weekly Reinvestment of Income Distribution cum Capital Withdrawal Option Direct Plan - Monthly Payout of Income Distribution cum Capital Withdrawal Option Direct Plan - Monthly Reinvestment of Income Distribution cum Capital Withdrawal Option Direct Plan - Growth Option		
Minimum Investment: ₹ 5000 and in multiples of ₹ 1 thereafter Subsequent purchases: Minimum amount of ₹ 1000 and multiples of ₹ 1 thereafter SIP: For Any date/monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter STP: For Daily/Weekly/Monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter SWP: For monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter			Minimum Investment: ₹ 5000 and in multiples of ₹ 1 thereafter Subsequent purchases: Minimum amount of ₹ 1000 and multiples of ₹ 1 thereafter SIP: For Any date/monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter STP: For Daily/Weekly/Monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter SWP: For monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter			Minimum Investment: ₹ 5000 and in multiples of ₹ 1 thereafter Subsequent purchases: Minimum amount of ₹ 1000 and multiples of ₹ 1 thereafter SIP: For Any date/monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter STP: For Daily/Weekly/Monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter SWP: For monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter		

Canara Robeco Consumer Trends Fund	Canara Robeco Conservative Hybrid Fund	Canara Robeco Savings Fund
Benchmark Index: S&P BSE 100 TRI	Benchmark Index: CRISIL Hybrid 85+15-Conservative Index	Benchmark Index: CRISIL Low Duration Debt Index
Fund Manager: Mr. Shridatta Bhandwalkar	Fund Manager: For Debt Portfolio : Mr. Avnish Jain For Equity Portfolio : Mr. Miyush Gandhi	Fund Manager: Mr. Girish Hisaria Ms. Suman Prasad
Entry Load: Nil** Exit Load: 1% - if redeemed/switched out within 1 year from the date of allotment. Nil - if redeemed/switched out after 1 year from the date of allotment	Entry Load: Nil** Exit Load: For any redemption / switch out upto 10% of units within 1 Year from the date of allotment - Nil For any redemption / switch out more than 10% of units within 1 Year from the date of allotment - 1% For any redemption / switch out after 1 Year from the date of allotment - Nil	Entry Load: Nil** Exit Load: Nil
Monthend AUM* : 703.64 Crores Monthly AVG AUM* : 672.96 Crores	Monthend AUM* : 816.59 Crores Monthly AVG AUM* : 779.63 Crores	Monthend AUM* : 1,438.31 Crores Monthly AVG AUM* : 1,465.72 Crores
Expense Ratio as on 31st August, 2021* Regular Plan : 2.55% Direct Plan : 1.20%	Expense Ratio as on 31st August, 2021* Regular Plan : 1.91% Direct Plan : 0.61%	Expense Ratio as on 31st August, 2021* Regular Plan : 0.60% Direct Plan : 0.34%

Canara Robeco Liquid Fund			Canara Robeco Ultra Short Term Fund			Canara Robeco Gilt Fund			Canara Robeco Overnight Fund		
Category/ Type : Liquid Fund - An open ended liquid scheme			Category/ Type : Ultra Short Duration Fund - An open ended ultra-short term debt scheme investing in debt & money market instruments such that the Macaulay duration of the portfolio is between 3 months and 6 months			Category/ Type : Gilt Fund - An open-ended debt scheme investing in government securities across maturity			Category/ Type : Overnight Fund - An open-ended debt scheme investing in overnight securities		
Investment Objective: The scheme has been formulated with the objective of enhancement of income, while maintaining a level of high liquidity, through investment in a mix of Money Market Instruments & Debt Securities. However, there can be no assurance that the investment objective of the Scheme will be realized.			Investment Objective: To generate returns by investing in a wide range of debt securities and money market instruments of various maturities and risk profile. However, there is no assurance that the objective of the Fund will be realized.			Investment Objective: To provide risk free return (except interest rate risk) while maintaining stability of capital and liquidity. Being a dedicated Gilt Scheme, the funds will be invested in securities as defined under Sec. 2 (2) of Public Debt Act, 1944. However, there can be no assurance that the investment objective of the Scheme will be realized.			Investment Objective: The investment objective of the Scheme is to generate returns commensurate with low risk and providing high level of liquidity, through investments made primarily in overnight securities. However, there can be no assurance that the investment objective of the Scheme will be realized.		
Asset Allocation			Asset Allocation			Asset Allocation			Asset Allocation		
Instruments	% of Investible Funds (Indicative)		Instruments	% of Investible Funds (Indicative)		Instruments	% of Investible Funds (Indicative)		Instruments	% of Investible Funds (Indicative)	
	Min	Max		Min	Max		Min	Max		Min	Max
Money Market Instruments / call money - (Risk-Low)	65%	100%	Debt and Money Market Instruments - (Risk-Low to Medium)	0%	100%	Govt. Securities - (Risk-Low)	80%	100%	Overnight Securities *- (Risk-Low)	0%	100%
Debt (including securitized debt) - (Risk-Medium)	0%	35%	Reits/Invits - (Risk-Medium to High)	0%	10%	Money Market Instruments - (Risk-Low to Medium)	0%	20%	*Overnight Securities: Debt and money market instruments with overnight interest rate risk such as debt instruments with one business day residual maturity. Overnight securities include synthetic overnight positions such as reverse repo/tri-party repo & other transactions where the interest rate is reset every business day.		
Plans/Options:			Plans/Options:			Plans/Options:			Plans/Options:		
Regular Plan - Daily Reinvestment of Income Distribution cum Capital Withdrawal Option			Regular Plan - Daily Reinvestment of Income Distribution cum Capital Withdrawal Option			Regular Plan - Reinvestment of Income Distribution cum Capital Withdrawal Option			Regular Plan - Daily Reinvestment of Income Distribution cum Capital Withdrawal Option		
Regular Plan - Weekly Reinvestment of Income Distribution cum Capital Withdrawal Option			Regular Plan - Weekly Reinvestment of Income Distribution cum Capital Withdrawal Option			Regular Plan - Payout of Income Distribution cum Capital Withdrawal Option			Regular Plan - Growth Option		
Regular Plan - Weekly Payout of Income Distribution cum Capital Withdrawal Option			Regular Plan - Weekly Payout of Income Distribution cum Capital Withdrawal Option			Regular Plan - Growth Option			Direct Plan - Daily Reinvestment of Income Distribution cum Capital Withdrawal Option		
Regular Plan - Monthly Reinvestment of Income Distribution cum Capital Withdrawal Option			Regular Plan - Monthly Reinvestment of Income Distribution cum Capital Withdrawal Option			Direct Plan - Reinvestment of Income Distribution cum Capital Withdrawal Option			Direct Plan - Growth Option		
Regular Plan - Monthly Payout of Income Distribution cum Capital Withdrawal Option			Regular Plan - Monthly Payout of Income Distribution cum Capital Withdrawal Option			Direct Plan - Payout of Income Distribution cum Capital Withdrawal Option					
Regular Plan - Growth Option			Regular Plan - Payout of Income Distribution cum Capital Withdrawal Option			Direct Plan - Growth Option					
Direct Plan - Daily Reinvestment of Income Distribution cum Capital Withdrawal Option			Regular Plan - Growth Option								
Direct Plan - Weekly Reinvestment of Income Distribution cum Capital Withdrawal Option			Direct Plan - Daily Reinvestment of Income Distribution cum Capital Withdrawal Option								
Direct Plan - Weekly Payout of Income Distribution cum Capital Withdrawal Option			Direct Plan - Weekly Reinvestment of Income Distribution cum Capital Withdrawal Option								
Direct Plan - Monthly Reinvestment of Income Distribution cum Capital Withdrawal Option			Direct Plan - Weekly Payout of Income Distribution cum Capital Withdrawal Option								
Direct Plan - Monthly Payout of Income Distribution cum Capital Withdrawal Option			Direct Plan - Monthly Reinvestment of Income Distribution cum Capital Withdrawal Option								
Direct Plan - Payout of Income Distribution cum Capital Withdrawal Option			Direct Plan - Monthly Payout of Income Distribution cum Capital Withdrawal Option								
Direct Plan - Growth Option			Direct Plan - Payout of Income Distribution cum Capital Withdrawal Option								
Direct Plan - Unclaimed Redemption & Dividend Plan - Direct Growth Option			Direct Plan - Growth Option								

Canara Robeco Liquid Fund	Canara Robeco Ultra Short Term Fund	Canara Robeco Gilt Fund	Canara Robeco Overnight Fund
Minimum Investment: ₹ 5000 and in multiples of ₹ 1 thereafter Subsequent purchases: Minimum amount of ₹ 1000 and multiples of ₹ 1 thereafter SIP: For Any date/monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter. For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter. STP: For Daily/Weekly/Monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter SWP: For monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter	Minimum Investment: ₹ 500 and in multiples of ₹ 1 thereafter. Subsequent purchases: Minimum amount of ₹ 500 and multiples of ₹ 1 thereafter. SIP: For Any date/monthly frequency - ₹ 500 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 500 and in multiples of ₹ 1 thereafter STP: The minimum amount for STP will be subject to the minimum investment amount as detailed in switch-in scheme SWP: ₹ 100 and in multiples of ₹ 1 thereafter	Minimum Investment: ₹ 5000 and in multiples of ₹ 1 thereafter Subsequent purchases: Minimum amount of ₹ 1000 and multiples of ₹ 1 thereafter SIP: For Any date/monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter STP: For Daily/Weekly/Monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter SWP: For monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter	Minimum Investment: I. Lumpsum Investment: Minimum amount: ₹ 5,000.00 and multiples of ₹ 1.00 thereafter. Additional purchases: Minimum amount of ₹ 1000.00 and multiples of ₹ 1.00 thereafter. II. Systematic Transfer Plan (STP): For Daily/Weekly/Monthly frequency - ₹ 1000/- and in multiples of ₹ 1/- thereafter. For Quarterly frequency - ₹ 2000/- and in multiples of ₹ 1/- thereafter. III. Systematic Withdrawal Plan (SWP): For Monthly frequency - ₹ 1000/- and in multiples of ₹ 1/- thereafter. For Quarterly frequency - ₹ 2000/- and in multiples of ₹ 1/- thereafter.
Benchmark Index: Crisil Liquid Fund Index	Benchmark Index: CRISIL Ultra Short Term Debt Index	Benchmark Index: Crisil Dynamic Gilt Fund Index	Benchmark Index: CRISIL Overnight Index
Fund Manager: Mr. Girish Hisaria Ms. Suman Prasad	Fund Manager: Mr. Girish Hisaria Ms. Suman Prasad	Fund Manager: Mr. Girish Hisaria	Fund Manager: Ms. Suman Prasad
Entry Load: Nil** Exit Load: If redeemed on Day 1 - Exit Load is 0.0070% If redeemed on Day 2 - Exit Load is 0.0065% If redeemed on Day 3 - Exit Load is 0.0060% If redeemed on Day 4 - Exit Load is 0.0055% If redeemed on Day 5 - Exit Load is 0.0050% If redeemed on Day 6 - Exit Load is 0.0045% If redeemed on or after Day 7 - Exit Load is Nil	Entry Load: Nil** Exit Load: Nil	Entry Load: Nil** Exit Load: Nil	Entry Load: Nil** Exit Load: Nil
Monthend AUM* : 1,936.31 Crores Monthly AVG AUM* : 1,900.30 Crores	Monthend AUM* : 664.10 Crores Monthly AVG AUM* : 675.10 Crores	Monthend AUM* : 86.40 Crores Monthly AVG AUM* : 89.16 Crores	Monthend AUM* : 118.07 Crores Monthly AVG AUM* : 123.17 Crores
Expense Ratio as on 31st August, 2021^ Regular Plan : 0.34% Direct Plan : 0.12%	Expense Ratio as on 31st August, 2021^ Regular Plan : 0.95% Direct Plan : 0.39%	Expense Ratio as on 31st August, 2021^ Regular Plan : 1.25% Direct Plan : 0.50%	Expense Ratio as on 31st August, 2021^ Regular Plan : 0.12% Direct Plan : 0.10%

Canara Robeco Short Duration Fund			Canara Robeco Income Fund			Canara Robeco Corporate Bond Fund			Canara Robeco Dynamic Bond Fund		
Category/Type: Short Duration Fund - An open ended short term debt scheme investing in debt & money market instruments such that the Macaulay duration of the portfolio is between 1 year and 3 years			Category/Type: Medium To Long Duration Fund - An open ended medium term debt scheme investing in debt & money market instruments such that the Macaulay duration of the portfolio is between 4 years ~ 7 years. (Portfolio Macaulay duration under anticipated adverse situation is 1 year to 7 years)			Category/Type: Corporate Bond Fund - An open ended debt scheme predominantly investing in AA+ and above rated corporate bonds.			Category/Type: Dynamic Bond - An open ended dynamic debt scheme investing across duration		
Investment Objective: To generate returns by investing in a wide range of debt securities and money market instruments of various maturities and risk profile. However, there is no assurance that the objective of the Fund will be realized.			Investment Objective: The Scheme seeks to generate income and capital appreciation through a portfolio constituted of medium to long term debt and money market securities and issues of different risk profiles. However, there can be no assurance that the investment objective of the scheme will be realized.			Investment Objective: The Scheme seeks to generate income and capital appreciation through a portfolio constituted predominantly of AA+ and above rated Corporate Debt across maturities. However, there can be no assurance that the investment objective of the scheme will be realized			Investment Objective: The objective of the fund is to seek to generate income from a portfolio of debt and money market securities. However, there can be no assurance that the investment objective of the scheme will be realized and the Fund does not assure or guarantee any returns.		
Asset Allocation			Asset Allocation			Asset Allocation			Asset Allocation		
Instruments	% of Investible Funds (Indicative)		Instruments	% of Investible Funds (Indicative)		Instruments	% of Investible Funds (Indicative)		Instruments	% of Investible Funds (Indicative)	
	Min	Max		Min	Max		Min	Max		Min	Max
Debt and Money Market Instruments - (Risk-Low to Medium)	0%	100%	Debt and Money Market Instruments - (Risk-Low to Medium)	0%	100%	AA+ and above rated Corporate Debt of varying maturities - (Risk-Low to Medium)	80%	100%	Government of India & Corporate Debt Securities (including Securitised Debt)* (Risk-Low to Medium)	0%	100%
Reits/Invts - (Risk-Medium to High)	0%	10%	Reits/Invts - (Risk-Medium to High)	0%	10%	Other Debt (including government securities) and Money Market Instruments - (Risk-Low to Medium)	0%	20%	Money Market Instruments - (Risk-Low)	0%	100%
						Reits/Invts - (Risk-Medium to High)	0%	10%			
Plans/Options: Regular Plan - Monthly Payout of Income Distribution cum Capital Withdrawal Option Regular Plan - Monthly Reinvestment of Income Distribution cum Capital Withdrawal Option Regular Plan - Quarterly Payout of Income Distribution cum Capital Withdrawal Option Regular Plan - Quarterly Reinvestment of Income Distribution cum Capital Withdrawal Option Regular Plan - Growth Option Direct Plan - Monthly Payout of Income Distribution cum Capital Withdrawal Option Direct Plan - Monthly Reinvestment of Income Distribution cum Capital Withdrawal Option Direct Plan - Quarterly Payout of Income Distribution cum Capital Withdrawal Option Direct Plan - Quarterly Reinvestment of Income Distribution cum Capital Withdrawal Option Direct Plan - Growth Option			Plans/Options: Regular Plan - Quarterly Reinvestment of Income Distribution cum Capital Withdrawal Option Regular Plan - Quarterly Payout of Income Distribution cum Capital Withdrawal Option Regular Plan - Growth Option Direct Plan - Quarterly Reinvestment of Income Distribution cum Capital Withdrawal Option Direct Plan - Quarterly Payout of Income Distribution cum Capital Withdrawal Option Direct Plan - Growth Option			Plans/Options: Regular Plan - Reinvestment of Income Distribution cum Capital Withdrawal Option Regular Plan - Payout of Income Distribution cum Capital Withdrawal Option Regular Plan - Growth Option Direct Plan - Reinvestment of Income Distribution cum Capital Withdrawal Option Direct Plan - Payout of Income Distribution cum Capital Withdrawal Option Direct Plan - Growth Option			Plans/Options: Regular Plan - Reinvestment of Income Distribution cum Capital Withdrawal Option Regular Plan - Payout of Income Distribution cum Capital Withdrawal Option Regular Plan - Growth Option Direct Plan - Reinvestment of Income Distribution cum Capital Withdrawal Option Direct Plan - Payout of Income Distribution cum Capital Withdrawal Option Direct Plan - Growth Option		
Minimum Investment: ₹ 5000 and in multiples of ₹ 1 thereafter Subsequent purchases: Minimum amount of ₹ 1000 and multiples of ₹ 1 thereafter SIP: For Any date/monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter STP: For Daily/Weekly/Monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter SWP: For monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter			Minimum Investment: ₹ 5000 and in multiples of ₹ 1 thereafter Subsequent purchases: Minimum amount of ₹ 1000 and multiples of ₹ 1 thereafter SIP: For Any date/monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter STP: For Daily/Weekly/Monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter SWP: For monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter			Minimum Investment: ₹ 5000 and in multiples of ₹ 1 thereafter Subsequent purchases: Minimum amount of ₹ 1000 and multiples of ₹ 1 thereafter SIP: For Any date/monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter STP: For Daily/Weekly/Monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter SWP: For monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter			Minimum Investment: ₹ 5000 and in multiples of ₹ 1 thereafter Subsequent purchases: Minimum amount of ₹ 1000 and multiples of ₹ 1 thereafter SIP: For Any date/monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter STP: For Daily/Weekly/Monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter SWP: For monthly frequency - ₹ 1000 and in multiples of ₹ 1 thereafter For quarterly frequency - ₹ 2000 and in multiples of ₹ 1 thereafter		

Canara Robeco Short Duration Fund	Canara Robeco Income Fund	Canara Robeco Corporate Bond Fund	Canara Robeco Dynamic Bond Fund
Benchmark Index: CRISIL Short Term Bond Fund Index	Benchmark Index: CRISIL Composite Bond Fund Index	Benchmark Index: CRISIL Composite Bond Fund Index	Benchmark Index: CRISIL Composite Bond Fund Index
Fund Manager: Ms. Suman Prasad	Fund Manager: Mr. Avnish Jain	Fund Manager: Mr. Avnish Jain	Fund Manager: Mr. Girish Hisaria
Entry Load: Nil** Exit Load: Nil	Entry Load: Nil** Exit Load: 1% - if redeemed/switched out within 12 months from the date of allotment	Entry Load: Nil** Exit Load: If redeemed/switched-out within 90 Days from the date of allotment: 0.50% If redeemed/switched-out after 90 Days from the date of allotment: Nil	Entry Load: Nil** Exit Load: -If redeemed / switched out within six months from the date of allotment: 0.50% -If redeemed / switched out after six months from the date of allotment: Nil
Monthend AUM* : 995.00 Crores Monthly AVG AUM* : 1,018.00 Crores	Monthend AUM* : 146.66 Crores Monthly AVG AUM* : 146.35 Crores	Monthend AUM* : 288.18 Crores Monthly AVG AUM* : 296.44 Crores	Monthend AUM* : 120.43 Crores Monthly AVG AUM* : 119.32 Crores
Expense Ratio as on 31st August, 2021^ Regular Plan : 1.02% Direct Plan : 0.37%	Expense Ratio as on 31st August, 2021^ Regular Plan : 1.88% Direct Plan : 0.71%	Expense Ratio as on 31st August, 2021^ Regular Plan : 1.03% Direct Plan : 0.38%	Expense Ratio as on 31st August, 2021^ Regular Plan : 1.75% Direct Plan : 0.68%

*As on 31st August, 2021.

^The expense ratios mentioned for the schemes includes GST on investment management fees.

**In terms of SEBI circular no. SEBI/IMD/CR No.4/168230/09 dated June 30, 2009, no entry load will be charged by the Scheme to the investor effective August 1, 2009. Upfront commission shall be paid directly by the investor to the AMFI registered Distributors based on the investors' assessment of various factors including the service rendered by the distributor.

III. UNITS AND OFFERS

This section provides details you need to know for investing in the scheme.

A. New Fund Offer (NFO):

New Fund Offer Period	NFO opens on: NFO closes on: <i>(The Trustees reserves the right to extend the closing date, subject to the condition that the New Fund Offer shall not be kept open for more than 15 days. Any such extension shall be announced by way of a notice in one national newspaper).</i>
New Fund Offer Price <i>This is the price per unit that the investors have to pay to invest during the NFO.</i>	During the New Fund Offer period, the units of the scheme will be sold at face value i.e. Rs 10/- per unit.
Minimum Amount for Application in the NFO	I. Lump sum Investment Purchase: Rs. 5,000.00 and multiples of Re.1.00 thereafter. Additional Purchase: Rs. 1000.00 and multiples of Re. 1.00 thereafter II. Systematic Investment Plan (SIP) For Any date/monthly frequency – Rs 1000 and in multiples of Re 1 thereafter For quarterly frequency – Rs 2000 and in multiples of Re 1 thereafter III. Systematic Transfer Plan (STP) For Daily/Weekly/Monthly frequency – Rs 1000 and in multiples of Re 1 thereafter For quarterly frequency – Rs 2000 and in multiples of Re 1 thereafter IV. Systematic Withdrawal Plan (SWP) For Monthly frequency – Rs 1000 and in multiples of Re 1 thereafter For quarterly frequency – Rs 2000 and in multiples of Re 1 thereafter V. Auto Switch: During the NFO period, the investors can avail the Auto Switch Facility to switch units from the existing debt schemes of Canara Robeco Mutual Fund at the specified date in the Scheme which will be processed on the last date of the NFO. The provisions of minimum investment amount, applicable NAV and cut-off timing shall also be applicable to the Auto Switch facility. However, CRAMC reserves the right to extend or limit the said facility on such terms and conditions as may be decided from time to time. VI. Minimum redemption Amount: Rs 1000 and in multiples of Re 1 thereafter
Minimum Target amount	Rs. 20 Crore. (This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within 5 business days from the date of closure of NFO, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry 5 business days from the date of closure of the subscription period.

Maximum Amount to be raised (if any) <i>This is the maximum amount which can be collected during the NFO period, as decided by the AMC</i>	There is no Maximum Amount.																				
Plan/Options	Regular Plan- a) Growth (b) Income Distribution cum Capital Withdrawal Option - Reinvestment of Income Distribution cum Capital Withdrawal Option - Payout of Income Distribution cum Capital Withdrawal Option Direct Plan – a) Growth (b) Income Distribution cum Capital Withdrawal Option - Reinvestment of Income Distribution cum Capital Withdrawal Option - Payout of Income Distribution cum Capital Withdrawal Option Regular Plan: Regular Plan is for investors who purchase /subscribe Units in the scheme through a Distributor. Direct Plan: Direct Plan is only for investors who purchase /subscribe Units in the Scheme directly with Canara Robeco Mutual Fund and is not available for investors who route their investments through a Distributor (AMFI registered distributor / ARN Holder). The Direct Plan shall have a lower expense ratio as compared to the Regular Plan to the extent of distribution expenses, commission, etc and no commission for distribution of Units will be paid / charged under the Direct Plan. Canara Robeco Mutual Fund shall have separate “Application Forms” for investors subscribing under Regular Plan & Direct Plan. Investors applying under Direct Plan can also fill the Regular Plan form, but should clearly indicate “Direct” in the ARN column of the application form. Default Option: In case of valid applications received without indicating any choice of options, it will be considered as option for Growth Option and processed accordingly. In case of valid applications received without indicating any choice of option under Income Distribution cum Capital Withdrawal Option, it will be considered as Reinvestment of Income Distribution cum Capital Withdrawal Option and processed accordingly. <i>In case of valid applications received the default plan will be captured based on below table</i> <table><tr><th><i>Scenario</i></th><th><i>Broker Code mentioned by the investor</i></th><th><i>Plan mentioned by the investor</i></th><th><i>Default Plan to be captured</i></th></tr><tr><td>1</td><td>Not mentioned</td><td>Not mentioned</td><td>Direct Plan</td></tr><tr><td>2</td><td>Not mentioned</td><td>Direct</td><td>Direct Plan</td></tr><tr><td>3</td><td>Not mentioned</td><td>Regular</td><td>Direct Plan</td></tr><tr><td>4</td><td>Mentioned</td><td>Direct</td><td>Direct Plan</td></tr></table>	<i>Scenario</i>	<i>Broker Code mentioned by the investor</i>	<i>Plan mentioned by the investor</i>	<i>Default Plan to be captured</i>	1	Not mentioned	Not mentioned	Direct Plan	2	Not mentioned	Direct	Direct Plan	3	Not mentioned	Regular	Direct Plan	4	Mentioned	Direct	Direct Plan
<i>Scenario</i>	<i>Broker Code mentioned by the investor</i>	<i>Plan mentioned by the investor</i>	<i>Default Plan to be captured</i>																		
1	Not mentioned	Not mentioned	Direct Plan																		
2	Not mentioned	Direct	Direct Plan																		
3	Not mentioned	Regular	Direct Plan																		
4	Mentioned	Direct	Direct Plan																		

	5	Direct	Not Mentioned	Direct Plan
	6	Direct	Regular	Direct Plan
	7	Mentioned	Regular	Regular Plan
	8	Mentioned	Not Mentioned	Regular Plan
<i>In cases of wrong/ invalid/ incomplete ARN codes mentioned on the application form, the application shall be processed under Regular Plan. The AMC shall contact and obtain the correct ARN code within 30 calendar days of the receipt of the application form from the investor/ distributor. In case, the correct code is not received within 30 calendar days, the AMC shall reprocess the transaction under Direct Plan from the date of application without any exit load.</i> Growth Option Under this option, no dividends will be declared. The income attributable to units under this option will continue to remain invested and will be reflected in the NAV of the units under this option. Payout of Income Distribution cum capital withdrawal option Dividends, if declared, will be paid (subject to deduction of tax at source, if any) to those Unit holders whose names appear in the Register of Unit holders on the notified record date. The Trustees / AMC reserves the rights to change the record date from time to time. However, it must be distinctly understood that the actual declaration of dividend and the frequency thereof will inter-alia, depend on the availability of distributable profits as computed in accordance with SEBI (MF) Regulations. The decision of the Trustees in this regard shall be final. There is no assurance or guarantee to Unit holders as to the rate of dividend distribution nor will that dividends be paid regularly. In order to be a Unit holder, an investor has to be allotted Unit against receipt of clear funds by the Scheme. On payment of dividends, the NAV will stand reduced by the amount of dividend and tax (if applicable) paid. Reinvestment of Income Distribution cum Capital Withdrawal Option The unit holders have the option to reinvest the Dividend declared by the Scheme. Such unit holders opting to reinvest the dividend receivable by them shall invest in additional units of the Scheme. Upon exercising such option, the dividend due and payable to the unit holders will be compulsorily and without any further act by the unit holders reinvested in the Scheme. The dividends so reinvested shall be constructive payment of dividends to the unit holders and constructive receipt of the same amount from each unit holder, for reinvestment in units. On reinvestment of dividends, the number of units to the credit of unit holder will increase to the extent of the dividend reinvested divided by the first 'Ex-income Distribution NAV' on the day of reinvestment as explained above.				
Dividend Policy	The Scheme may distribute, surplus if any, by way of dividend, as may be decided by the Trustees from time to time. As per the provisions of SEBI circular dated 5th October, 2020, dividend can be distributed out of the investor's capital (Equalization Reserve), which is part of sale price that represents realized gains. Whenever distributable surplus will be distributed, a clear segregation between income distribution (appreciation on NAV) and capital distribution (Equalization Reserve) shall be suitably disclosed in the Consolidated Account Statement provided to investors as required under Regulation 36(4) of SEBI (Mutual Funds) Regulations, 1996 and SEBI Circular No. CIR/MRD/ DP/ 31/2014 dated November 12, 2014.			

	If there is no distributable surplus or surplus amount is too small for distribution, in the opinion of the Trustees, the Dividend declaration may not take place. The Scheme is not assuring or guaranteeing any dividend or returns. Dividend, if declared, shall be dispatch/paid to the unitholders within 15 days from the record date. The Dividend declared out of the Distributable Surplus of the Scheme will be paid net of tax deducted at source (TDS), to those unit holders whose names appear in the register of unit holders Pursuant to payment of dividend, the NAV of the Income Distribution cum Capital Withdrawal Option of the scheme would fall to the extent of payout and statutory levy (if applicable). In the event of failure to dispatch dividend payments within the stipulated time period in terms of Regulation 53(a) of MF Regulations, it is clarified that the interest (currently @ 15% p.a.) for the delayed payment of dividend shall be paid. Interest for the delayed payment of dividend shall be calculated from the record date. Dividend Distribution Procedure: In accordance with SEBI Circular no. SEBI/IMD/ Cir No. 1/ 64057/06 dated April 4, 2006 and SEBI/HO/IMD/DF2/CIR/P/ 2021/024 dated March 04, 2021 as amended from time to time, the procedure for Dividend Distribution would be as under: 1. Quantum of dividend and the record date will be fixed by the Trustees. Dividend so decided shall be paid, subject to availability of distributable surplus. 2. Within one calendar day of decision by the Trustees, the AMC shall issue notice to the public communicating the decision about the dividend including the record date, in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the head office of the Mutual Fund is situated. 3. Record date shall be the date, which will be considered for the purpose of determining the eligibility of investors whose names appear on the register of unit holders for receiving dividends. The record date shall be 5 calendar days from the date of publication in at least one English newspaper or in a newspaper published in the language of the region where the Head Office of the mutual fund is situated, whichever is issued earlier. 4. The notice will, in font size 10, bold, categorically state that pursuant to payment of dividend, the NAV of the Scheme would fall to the extent of payout and statutory levy (if applicable). 5. The NAV will be adjusted to the extent of dividend distribution and statutory levy, if any, at the close of business hours on record date. 6. Before the issue of such notice, no communication indicating the probable date of dividend declaration in any manner whatsoever will be issued by Mutual Fund. Reinvestment of Income Distribution cum Capital Withdrawal Option: The unit holders have the option to reinvest the Dividend declared by the Scheme. Such unit holders opting to reinvest the dividend receivable by them shall invest in additional units of the Scheme. Upon exercising such option, the dividend due and payable to the unit holders will be compulsorily and without any further act by the unit holders reinvested in the Scheme. The dividends so reinvested shall be constructive payment of dividends to the unit holders and constructive receipt of the same amount from each unit holder, for reinvestment in units. On reinvestment of dividends, the number of units to
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	the credit of unit holder will increase to the extent of the dividend reinvested divided by the first 'Ex-income Distribution NAV' on the day of reinvestment as explained above. There shall, however, be no entry load on the dividends so reinvested. Threshold Limit for 'Payout of Income Distribution cum Capital Withdrawal Option' If the dividend amount payable to the unit holders under the 'Payout of Income Distribution cum Capital Withdrawal Option' under a folio is less than or equal to Rs. 250/- and where complete bank account details are not provided by the unitholders, then such amount will be compulsorily reinvested wherever reinvestment option is available under the scheme and an account statement will be sent to the investors at their Registered Address. The dividend shall be re-invested at the prevailing ex-dividend Net Asset Value per Unit on the record date. There shall be no Exit Load on the dividend so reinvested. The dividends so reinvested shall constitute a constructive payment of dividends to the Unit holders and a constructive receipt of the same amount from each Unit holder for reinvestment in Units. Investment of unclaimed redemption and dividend amounts of the schemes of the CRMF: Pursuant to SEBI circular no. SEBI/HO/IMD/DF2/CIR/P/ 2016/37 dated February 25, 2016 issued on "Treatment of unclaimed redemption and dividend amounts", the new plan viz. Canara Robeco Liquid Fund – Unclaimed Redemption & Dividend Plan – Direct Growth Option has been introduced with the limited purpose of deploying the unclaimed redemption and dividend amounts of the schemes of the Canara Robeco Mutual Fund ("CRMF"). The said Plan will not be available for subscription/switch-in by investors/Unit Holders of the schemes of the CRMF. No exit load will be charged on the plan and the total expense ratio of the Plan will be capped at 50 bps. All other terms and conditions of the Scheme remain unchanged. Investors who claim the unclaimed amounts during a period of three years from the due date shall be paid initial unclaimed amount along-with the income earned on its deployment. Investors, who claim these amounts after 3 years, shall be paid initial unclaimed amount along-with the income earned on its deployment till the end of the third year. After the third year, the income earned on such unclaimed amounts shall be used for the purpose of investor education.
Allotment	Allotments of units, upto 3 decimals/fractions, will be subject to realization of payment instrument and subject to the AMC having been reasonably satisfied of having received clear funds. Subject to the receipt of the specified minimum subscription amount, an applicant, whose application has been accepted shall have the option either to receive the statement of accounts or to hold the units in dematerialized form and the AMC shall issue to such applicant, a statement of accounts specifying the number of units allotted to the applicant or issue units in the dematerialized form as soon as possible but not later than five working days from the date of closure of the initial subscription list. The AMC shall issue units in dematerialized form to a unit holder in a scheme within two working days of the receipt of request from the unit holder.

	Allotment Confirmation / Consolidated Account Statement (CAS): AMC shall send allotment confirmation specifying the number of units allotted to the investor by way of email and/or SMS to the investors' registered email address and/or mobile number not later than 5 (five) business days from the date of closure of the New Fund Offer Period. A Consolidated Account Statement (CAS) shall also be sent to the unitholder in whose folio transactions have taken place during that month, on or before 15th of the succeeding month by e-mail/to the investor's mailing address. In case of specific request received from investors, Mutual Fund will provide an account statement to the investors within 5 (five) Business Days from the receipt of such request. Further, SEBI vide its circular ref. no.CIR/MRD/DP/31/2014 dated November 12, 2014, in order to enable a single consolidated view of all the investments of an investor in Mutual Fund and securities held in DEMAT form with Depositories, has required Depositories to generate and dispatch a single consolidated account statement for investors having mutual fund investments and holding DEMAT accounts. In view of the said requirements the account statements for transactions in units of the Fund by investors will be dispatched to investors in following manner: I. Investors who do not hold DEMAT Account Consolidated account statement*, based on PAN of the holders, shall be sent by AMC/ RTA to investors not holding DEMAT account, for each calendar month on or before 15th day of the succeeding month to the investors in whose folios transactions have taken place during that month. Consolidated account statement shall be sent by AMC/RTA every half yearly (September/ March), on or before 21st day of succeeding month, detailing holding at the end of the six month, to all such investors in whose folios there have been no transactions during that period. *Consolidated account statement sent by AMC/RTA is a statement containing details relating to all financial transactions made by an investor across all mutual funds viz. purchase, redemption, switch, reinvestment of Income Distribution cum Capital Withdrawal Option, payout of Income Distribution cum Capital Withdrawal Option, systematic investment plan, systematic withdrawal plan, systematic transfer plan, bonus etc. (including transaction charges paid to the distributor) and holding at the end of the month. II. Investors who hold DEMAT Account Consolidated account statement**, based on PAN of the holders, shall be sent by Depositories to investors holding DEMAT account, for each calendar month on or before 15th day of the succeeding month to the investors in whose folios transactions have taken place during that month. Consolidated account statement shall be sent by Depositories every half yearly (September/March), on or before 21st day of succeeding month, detailing holding at the end of the six month, to all such investors in whose folios and DEMAT accounts there have been no transactions during that period. In case of DEMAT accounts with nil balance and no transactions in securities and in mutual fund folios, the depository shall send account statement in terms of regulations applicable to the depositories. **Consolidated account statement sent by Depositories is a statement containing details relating to all financial transactions made by an investor across all mutual funds viz. purchase, redemption, switch, reinvestment of Income Distribution cum Capital Withdrawal Option, payout of Income Distribution cum Capital Withdrawal Option, systematic investment plan,
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	systematic withdrawal plan, systematic transfer plan, bonus etc. (including transaction charges paid to the distributor) and transaction in dematerialised securities across DEMAT accounts of the investors and holding at the end of the month. Following provisions shall be applicable to CAS sent through AMC/ RTA and CAS sent through depositories: - Investors are requested to note that for folios which are not included in the CAS, AMC shall henceforth issue monthly account statement to the unit holders, pursuant to any financial transaction done in such folios; the monthly statement will be sent on or before fifteenth day of succeeding month. Such statements shall be sent in physical form if no email id is provided in the folio. - The statement sent within the time frame mentioned above is provisional and is subject to realisation of payment instrument and/or verification of documents, including the application form, by the RTA/AMC. - In the event the folio/ DEMAT account has more than one registered holder, the first named Unit holder/Account holder shall receive the CAS (AMC/RTA or Depository). For the purpose of CAS (AMC/RTA or Depository), common investors across mutual funds/depositories shall be identified on the basis of PAN. Consolidation shall be based on the common sequence/order of investors in various folios/ DEMAT accounts across mutual funds / DEMAT accounts across depository participants. - Investors whose folio(s)/ DEMAT account(s) are not updated with PAN shall not receive CAS. Investors are therefore requested to ensure that their folio(s)/ DEMAT account(s) are updated with PAN. - For Unit Holders who have provided an e-mail address in KYC records, the CAS will be sent by e-mail. - The Unit Holder may request for a physical account statement by writing to/calling the AMC/RTA. In case of a specific request received from the unit holders, the AMC/RTA shall provide the account statement to the unit holders within 5 business days from the receipt of such request. - Account Statements shall not be construed as proof of title and are only computer printed statements indicating the details of transactions under the Schemes during the current financial year and giving the closing balance of Units for the information of the Unit Holder. - Account Statement will be issued on allotment. - The Units are transferrable in compliance with Regulation 37 of SEBI (MFs) Regulations, 1996. Half Yearly Consolidated Account Statement: A consolidated account statement detailing holding across all schemes at the end of every six months (i.e. September/ March), on or before 21st day of succeeding month, to all such Unit holders in whose folios no transaction has taken place during that period shall be sent by mail/to the investor's mailing address.
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The half yearly consolidated account statement will be sent by e-mail to the Unit holders whose e-mail address is registered with the Fund, unless a specific request is made to receive in physical.

Unit holders who receive account statements by e-mail may download the documents after receiving e-mail from the Fund. Should the Unit holder experience any difficulty in accessing the electronically delivered documents, the Unit holder shall promptly advise the Fund to enable the Fund to make the delivery through alternate means. It is deemed that the Unit holder is aware of all security risks including possible third party interception of the documents and contents of the documents becoming known to third parties.

Further, as per the provisions of SEBI circular dated 20th September, 2016 CAS issued for the half-year shall also provide the following:

- The amount of actual commission paid by AMCs/Mutual Funds (MFs) to distributors (in absolute terms) during the half-year period against the concerned investor's total investments in each scheme. (The term 'commission' here refers to all direct monetary payments and other payments made in the form of gifts / rewards, trips, event sponsorships etc. by AMCs/MFs to distributors. The commission disclosed is gross commission and does not exclude costs incurred by distributors such as GST (wherever applicable, as per existing rates), operating expenses, etc.).
- The scheme's average Total Expense Ratio (in percentage terms) for the half-year period for each scheme's applicable plan (regular or direct or both) where the concerned investor has actually invested in.
- Such half-yearly CAS shall be issued to all investors, excluding those investors who do not have any holdings in MF schemes and where no commission against their investment has been paid to distributors, during the concerned half-year period.

Dematerialization / Rematerialization of Units:

The Applicants intending to hold the Units in dematerialized mode will be required to have a beneficiary account with a Depository Participant of the NSDL/CDSL and will be required to mention in the application form DP's Name, DP ID No. and Beneficiary Account No. with the DP at the time of purchasing Units during the NFO of the scheme. The Units allotted will be credited to the DP account of the Unit holder as per the details provided in the application form. The statement of holding of the beneficiary account holder for units held in DEMAT will be sent by the respective DPs periodically. It may be noted that trading and settlement in the Units of the scheme over the stock exchange(s) (where the Units are listed) will be permitted only in electronic form.

If the Unit holder desires to hold the Units in a dematerialized / Rematerialized form at a later date, the request for conversion of units held in Account Statement (non DEMAT) form into DEMAT (electronic) form or vice versa should be submitted along with a DEMAT/REMAT Request Form to their Depository Participants.

However, the Trustees / AMC reserves the right to change the dematerialization / rematerialization process in accordance with the procedural requirements laid down by the Depositories, viz. NSDL/ CDSL and/or in accordance with the provisions laid under the Depositories Act, 1996.

	Default Option: In case of valid applications received without indicating any choice of options, it will be considered as option for Growth Option and processed accordingly. In case of incorrect furnishing of DP account details, the AMC shall issue Statement of Account specifying the units allotted to investor within 5 business days from the closure of the NFO.
Refund	If application is rejected, full amount will be refunded within 5 business days from the date of closure of subscription list. In the event of failure to refund the amounts within the specified period, the asset management company shall be liable to pay interest @15% per annum from the expiry of five working days from the date of closure of the subscription list. In the event of Applications not being complete in all respects and the consequent non allotment, the Scheme will refund the Application Money to the applicant(s), either by Post by way of Cheque or Demand Draft marked Rs.A/c Payee' or by electronic mode. All refund cheques will be mailed by registered post or as permitted by applicable regulations at the risk of the applicants.
Who can invest This is an indicative list and you are requested to consult your financial advisor to ascertain whether the scheme is suitable to your risk profile.	The following persons are eligible and may apply for subscription to the Units of the Scheme(subject to, wherever relevant, purchase of Units of mutual funds being permitted under relevant statutory regulations and their respective constitutions): • Adult Individual(s) and also minor(s) through their parent/guardian. (Application of minors jointly with adults not allowed). Investment in units of CRMF in the name of minor through guardian will be subject to SEBI circular no. SEBI/HO/IMD/DF3/CIR/P/2019/166 dated December 24, 2019. Kindly refer SAI for the detailed process. • Adult Individual(s) jointly not exceeding three, on first holder or survivor/s basis. • Hindu Undivided Family (HUF) • Partnership Firms • A Company as defined in the Companies Act, 1956/ Companies Act, 2013, Public Sector Undertakings. • A Body Corporate established by or under any law in force in India • A Co-operative Society registered under any law relating to Co-operative Societies in India • A Religious or Charitable Trust / Wakfs or a Society established under the relevant laws and authorized to invest in Mutual Fund Schemes • Foreign Portfolio Investor (Foreign Portfolio Investor (FPI) as defined under Regulation 2(1)(h) of Security Exchange Board of India(Foreign Portfolio Investors) Regulations, 2014 . • Banks and Financial Institutions • Pension Funds/Pension Fund Managers • Non Resident Indians (NRIs) and Persons of Indian Origin (PIOs) on repatriation / non-repatriation basis • Army, Air Force, Navy and other para-military units and bodies created by such institutions. Scientific and Industrial Research Organizations • Multilateral Funding Agencies / Body Corporates incorporated outside India with the permission of Government of India / Reserve Bank of India • Other Schemes of the Fund subject to the conditions and limits prescribed under SEBI Regulations • Any other category of investors that may be permitted by the Trustees as per the Indian Laws in future. • NRIs and PIOs

Notes:

1. Non Resident Indians (NRIs) and Persons of Indian origin (PIOs) residing abroad /Overseas Citizens of India (OCI))/ Foreign Portfolio Investors (FPIs) have been granted a general permission by Reserve Bank of India under Schedule 5 of the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000 for investing in / redeeming units of the mutual funds subject to conditions set out in the aforesaid regulations.
2. In case of application(s) made by Individual Investors under a Power of Attorney, the original Power of Attorney or a certified true copy duly notarised should be submitted. In case of applications made by Non-Individual Investors, the authorized signatories / officials of Non-Individual investors should sign the application under their official designation and as per the authority granted to them under their Constitutive Documents/Board resolutions, etc. A list of specimen signatures of the authorized officials, duly certified / attested should also be attached to the Application Form. The Fund/AMC/Trustees shall deem that the investments made by the Investors are not prohibited by any law/Constitutive documents governing them and they possess the necessary authority to invest/transact.
3. Investors desiring to invest / transact in mutual fund schemes are required to comply with the KYC norms applicable from time to time. Under the KYC norms, Investors are required to provide prescribed documents for establishing their identity and address such as copy of the Memorandum and Articles of Association / bye-laws/trust deed/partnership deed/ Certificate of Registration along with the proof of authorization to invest, as applicable to the KYC Registration Agency (KRA) registered with SEBI. The Fund / AMC / Trustees / other intermediaries will rely on the declarations/affirmations provided by the Investor(s) in the Application/Transaction Form(s) and the documents furnished to the KRA that the Investor(s) is permitted/ authorised by the Constitution document/ their Board of Directors etc. to make the investment / transact. Further, the Investor shall be liable to indemnify the Fund / AMC / Trustees / other intermediaries in case of any dispute regarding the eligibility, validity and authorization of the transactions and / or the applicant who has applied on behalf of the Investors. The Fund / AMC / Trustees reserves the right to call for such other information and documents as may be required by it in connection with the investments made by the investor.
4. Returned cheques are liable not to be presented again for collection, and the accompanying application forms are liable to be rejected. In case the returned cheques are presented again, the necessary charges are liable to be debited to the investor.
5. The Trustees reserves the right to recover from an investor any loss caused to the Scheme on account of dishonour of cheques issued by the investor for purchase of Units of this Scheme.
6. No request for withdrawal of application will be allowed after the closure of New Fund Offer Period.
7. Subject to the SEBI (MF) Regulations, any application for Units may be accepted or rejected in the sole and absolute discretion of the Trustees. The Trustees may inter-alia reject any application for the purchase of Units if the application is invalid or incomplete or if the Trustees for any other reason does not believe that it would be in the best interest of the Scheme or its Unitholders to accept such an application.

Who cannot invest	The following persons are not eligible to invest in the Scheme: • Pursuant to RBI A.P. (DIR Series) Circular No. 14 dated September 16, 2003, Overseas Corporate Bodies (OCBs) cannot invest in Mutual Funds. • NRIs and foreign nationals residing in Non-Compliant Countries and Territories (NCCTs) as determined by the Financial Action Task Force (FATF), from time to time. • NRIs and PIOs who are residents of the United States of America/defined as United States Persons under applicable laws/ statutes and the residents of Canada and USA. • Such other persons as may be specified by AMC from time to time.
Where can you submit the filled up applications	During the NFO period the applications filled up and duly signed by the applicants should be submitted at the office of the Collection Centres / Investor Service Centers / Official Points of Acceptance, whose names and addresses are mentioned on last page of the SID. The investors are requested to note the below mentioned cut-off timings for receipt of application(s): For all physical applications – upto the close of business hours on the last day of NFO ie 6:00 p.m. For all Online applications received via stock exchanges, online platforms, Canara Robeco website etc. – upto 11:59 p.m. on the last day of NFO For all switch applications from other schemes – as per the applicable cut off timings (i.e.) 3:00 p.m. ASBA: In addition to the above all applicants can participate in the NFO through the ASBA process. For using ASBA facility investors should approach self-certified syndicate banks (SCSBs) providing ASBA facility and submit ASBA application to them. The NFO application money will be blocked from the respective bank account of the investor and will be debited only on allotment of units in his/her name. ASBA applications can be submitted only at Self Certified Syndicate Bank (SCSB) at their designated branches. List of SCSBs and their designated branches shall be displayed on the SEBI's website (www.sebi.gov.in). For using ASBA facility investors should approach Self Certified Syndicate Banks (SCSBs) providing ASBA facility and submit the ASBA application form authorizing blocking of funds from the bank account specified in the ASBA Application Form. Investors applying through the ASBA facility should carefully read the applicable provisions before making their application. For further details on ASBA facility, investors are requested to refer to Statement of Additional Information (SAI).
How to apply Std. Obs. 19	Please Refer the SAI and Application Form for the instructions Please note that it is mandatory for Unit holders to: 1. Mention their bank account numbers in their application for purchase of units and redemption requests. 2. Mention their Permanent Account Number (PAN) in their application.
Listing	As the repurchase facility is provided on an ongoing basis, at NAV related prices, the units of the Scheme are not proposed to be listed on any Stock Exchanges.
Restrictions, if any, on the right to freely retain or dispose of units being offered.	SUSPENSION OF SALE / REDEMPTION OF UNITS Further, the Mutual Fund at its sole discretion reserves the right to suspend sale and Redemption of Units in the Scheme temporarily or indefinitely when any of the following conditions exist. However, the suspension of sale and Redemption of Units either temporarily or indefinitely will be with the approval of the Trustees:

	1. When one or more stock exchanges or markets (including bullion markets, forex markets which provide for valuation), are closed otherwise than for ordinary holidays. 2. When, as a result of political, economic or monetary events or any Circumstances outside the control of the Trustees and the AMC or circumstances which are detrimental to the interest of the unit holders. 3. In the event of breakdown in the means of communication used for the valuation of investments of the Scheme, without which the value of the securities of the Scheme cannot be accurately calculated. 4. During periods of extreme volatility of markets, which in the opinion of the AMC are prejudicial to the interests of the Unit holders of the Scheme. 5. In case of natural calamities, strikes, riots and bandhs etc. 6. In the event of any force majeure or disaster that affects the normal functioning of the AMC or the ISC. 7. During the period of Book Closure. 8. If so directed by SEBI. The AMC reserves the right in its sole discretion to withdraw the facility of Sale of Units of the Scheme, temporarily or indefinitely, if AMC views that changing the size of the corpus further may prove detrimental to the existing Unit holders of the Scheme. Suspension or restriction of Redemption facility shall be made applicable only after the approval of the Trustees. The approval from the AMC Board and the Trustees giving details of circumstances and justification for the proposed action shall also be informed to SEBI in advance. Further, Trading on stock exchanges may be halted (temporarily or indefinitely) because of market conditions or for reasons, that in view of the Exchange authorities or SEBI, trading in units of the scheme is not advisable. Right To Limit Redemptions Subject to complying with the requirements as stated in the SEBI circular no. SEBI/HO/IMD/DF2/CIR/P/2016/57 dated 31st May, 2016 the following requirements shall be observed before imposing restriction on redemptions. The AMC with the specific approval of Board of Trustees and Directors under immediate intimation to SEBI, may impose restriction to the redemptions of units of the scheme when there are circumstances leading to a systemic crisis or event that severely constricts market liquidity or the efficient functioning of markets such as Liquidity issues, Market failures, exchange closures, Operational issues like force majeure, technical failures etc. Such restrictions will not exceed 10 working days in a period of 90 days. No redemption requests up to INR 2 lakh will be subject to any restrictions. Where redemption requests are above INR 2 lakh, AMC will redeem the first INR 2 lakh without restrictions and remaining part over and above INR 2 lakh will be subject to the following restrictions. The AMC may restrict the maximum number of units that may be redeemed from a scheme/options on a business day to 5% of the total number of Units then in issue under the Scheme and option(s) thereof (or such higher percentage as the AMC may decide in any particular case) excluding the units that will be redeemed as per regulations without restrictions as above.
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Special Products / facilities available during the NFO
I. Systematic Investment Plan (SIP)

Systematic Investment Plan is a simple and time honored investment strategy aiding disciplined investing over a period of time.

The features of Systematic Investment Plan are as under:

Any Date/ Monthly SIP Minimum amount per SIP	Rs. 1,000.00 and multiple of Re Rs. 1.00 thereafter
Quarterly SIP Minimum amount per SIP installment	Rs. 2000.00 and multiple of Rs. 1.00 thereafter
No. of SIP Installments applicable for both Monthly & Quarterly SIP a) Minimum b) Maximum	Six installments No Limit
Periodicity	Monthly/Quarterly
The facility can be exercised on	For Any Date SIP - Investors can choose any date between 1st to 28th of the month, as applicable, of their preference as SIP Debit Date. In case no date is mentioned, the default date considered will be 15th. In case the chosen date falls on a Non-Business Day, then the SIP will be processed on the immediate next Business Day. For month and Quarterly frequency - 01st or 5th or 15th or 20th or 25th of every month /quarter (In case, the date fixed happens to be a holiday / non-business day, the cheques shall be deposited / ECS/Auto Debit Facility will be effected on the next business day).
Applicable NAV and Cut-off time	Kindly refer to the section "Applicable NAV" on page no. 4
Notice Period	Investors are given option to discontinue SIP by giving 15 days' notice prior to the due date of the next instalment.

A. Introduction of SIP Top -UP Facility

It is a facility wherein an investor who is enrolling for SIP has an option to increase the amount of the SIP installment by a fixed amount at pre-defined intervals. Thus, an investor can progressively start increasing the amount invested, allowing him/her to gradually increase the investment corpus in a hassle-free manner.

	The silent features of the said facility are as follows: 1. SIP Top- UP facility is applicable to an Investor who is enrolling for a new SIP. 2. Minimum Top – up Amount for the said facility will be Rs. 500/- & in multiples thereof. In case the Top –Up amount is not mentioned but the upper limit is included in the application/mandate form, the default top – up amount will be Rs. 500/-. 3. Frequency for the Top up facility: a) The said facility is available only for the SIP facility having frequency of Monthly and Quarterly. b) The investor can choose a frequency for the Top Up depending on the SIP frequency being opted. In case of a Monthly SIP, the investor can choose either a 'Half-yearly' or 'Annual' based Top-up frequency; while in case of a Quarterly SIP; the available Top-up frequency will only be 'Annual' based. c) In case SIP Top-Up frequency is not mentioned, the default frequency will be considered as 'Annual' for both monthly and Quarterly SIP. 4. The facility is available only for the investors who submit "One Time Mandate Form" i.e. NACH/ECS/Direct Debit Form mentioning the Maximum Amount. This will allow an investor to limit the total investment to a maximum amount as decided by the investor while filling up the Mandate Form. 5. Once the SIP Top-Up upper limit is reached, the Top – Up will be discontinued. However, the SIP will continue at the upper limit for the remaining SIP enrolment period. For further clarification, please refer the <i>illustrations</i> as mentioned below. 6. The initial investment under the SIP Top- UP will be subject to minimum SIP investment requirement, as applicable to the eligible schemes from time to time. 7. The Top-up details cannot be modified once enrolled. In order to make any changes, the investor must cancel the existing SIP and enroll for a fresh SIP with Top-up option. 8. SIP Top-up facility shall be available for SIP Investments through ECS (Debit Clearing) / Direct debit facility / NACH facility only. 9. For further details and Forms, investors are requested to refer our website (www.canararobeco.com) or visit nearest sales office of AMC/Investor's Service Center of Registrar viz. KFin Technologies Private Limited. All other terms & Conditions of the said addendum shall remain unchanged. Illustrations: 1. Illustration 1 for SIP Top-Up (when upper limit is reached): SIP enrolment period: 1 Jan 2016 to 1 Dec 2021; Starting Monthly SIP amount : Rs. 10000 Top Up Amount: Rs. 2000
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Top Up frequency: Half-Yearly
Top Up limit : Rs. 16000

From date	To date	Monthly SIP Instalment (Rs.)	SIP Top Up Amount (Rs.)	Total Amount of SIP (Rs.)
1-Jan-16	1-Jun-16	10000	NA	10000
1-Jul-16	1-Dec-16	10000	2000	12000
1-Jan-17	1-Jun-17	12000	2000	14000
1-Jul-17	1-Dec-17	14000	2000	16000
1-Jan-18	1-Dec-21	16000	-	16000

2. Illustration 2 for SIP Top-Up (when upper limit is reached):

SIP enrolment period: 1 Jan 2016 to 1 Dec 2021;

Starting Quarterly SIP amount : Rs. 10000

Top Up Amount: Rs. 2000

Top Up frequency: Annually

Top Up limit : Rs. 16000

From date	To date	Quarterly SIP Instalment (Rs.)	SIP Top Up Amount (Rs.)	Total Amount of SIP (Rs.)
1-Jan-16	1-Dec-16	10000	NA	10000
1-Jan-17	1-Dec-17	10000	2000	12000
1-Jan-18	1-Dec-18	12000	2000	14000
1-Jan-19	1-Dec-19	14000	2000	16000
1-Jan-20	1-Dec-21	16000	-	16000

The Trustees / AMC reserves the right to change / modify the provisions mentioned above at a later date.

B. Systematic Investment Plan including MICRO SIP

In accordance with AMFI notification and Guidelines issued, investments in mutual fund schemes [including investments in systematic Investment Plan (MICRO SIP)] by investor in a rolling 12-month period or in a financial year i.e. April to March does not exceed Rs 50,000/- (known as "Micro Investment") shall be exempted from the requirement of PAN. However, requirements of Know Your Customer (KYC) shall be mandatory. Accordingly, investors seeking the above exemption for PAN still need to submit the KYC Acknowledgement, irrespective of the amount of investment

	This exemption of PAN requirement is only available to individuals (including NRIs but not PIOs), Minors and Sole proprietary firms. HUFs cannot avail this exemption. For the purpose of identifying Micro investment, the value of investments at the investor level (first holder) will be aggregated based on the unique ID number mentioned on the KYC Acknowledgement and such aggregation shall be done irrespective of the number of folios/ accounts under which the investor is investing. Investors who wish to enroll for Micro Investment Plans (including micro SIP) are required to fill in the Micro SIP Enrolment Form available with the ISCs, distributors/ agents and also displayed on the website www.canararobeco.com. Investors are advised to read the terms and conditions carefully before enrolment. All terms and conditions of Systematic Investment Plans (SIPs) shall apply to Micro SIPs. The Trustees reserves the right to change/modify the terms and conditions of Micro SIPs at a later date on a prospective basis. <u>C. National Automated Clearing House Facility (NACH)</u> Investors can enroll for investments in Systematic Investment Plan (SIP) through National Automated Clearing House (NACH) Platform. NACH is a centralized system, launched by National Payment Corporation of India (NPCI) for consolidation of multiple Electronic Clearing Service system. NACH facility can be availed only if the Investor's Bank is a participating Bank in NACH Platform and subject to Investors Bank accepting NACH Registration mandate. Registration Forms are available on www.canararobeco.com and at our Branch Offices. For registration under NACH, investors are required to submit registration form and requisite documents at least 31 days prior to the first SIP installment date. Existing Investors, who wish to invest in SIP through NACH will have to cancel the existing ECS/DD mandate and register under NACH. Once registered under this facility, for any modification to the mandate registered, Investors will have to cancel the existing SIP registration and re-register. <u>D. Pause facility under Systematic Investment Plan (SIP)</u> It is a facility wherein an investor has an option to stop their SIP temporarily (at a folio level) for a specified number of installments. Instructions for 'Pause' can be given by filling up 'Canara Robeco Mutual Fund - SIP Pause Form'. The features, terms and conditions for availing the Pause facility are as follows: Following SIPs shall be eligible for pause facility: • Online SIP's (ISIP from website and Kfinkart) • Offline SIPs registered through NACH, Direct Debit & Auto Debit • SIP frequency with Monthly frequency options only 1. Any SIP registered through Channel Partners, MF Utility and Exchange platforms shall not be eligible with pause facility. 2. The SIP shall continue from the subsequent instalment after the completion of Pause period automatically. 3. Pause request under SIP can be for minimum of 1 installment and for maximum of 6 installments. 4. Investor can opt for Pause facility twice during the tenure of a particular SIP. 5. The request for SIP Pause should be submitted at least 10 days prior to the subsequent SIP date. 6. SIP pause facility would be available for SIP opted by the investors, only under Monthly frequency.
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The Trustees/AMC reserves the right to change/modify the provisions mentioned above at a later date.

II. SWITCHING OPTIONS

(a) During the NFO period, the investors can avail the Auto Switch Facility to switch units from the existing debt schemes of Canara Robeco Mutual Fund at the specified date in the Scheme which will be processed on the last date of the NFO. The provisions of minimum investment amount, applicable NAV and cut-off timing shall also be applicable to the Auto Switch facility. However, CRAMC reserves the right to extend or limit the said facility on such terms and conditions as may be decided from time to time.

(b) Unit holders under the Scheme have the option to Switch part or all of their Unit holdings in the Scheme to another scheme(s) established by the Mutual Fund, or within the Scheme from one plan / option to another plan / option (subject to completion of lock-in period, if any) which is available for investment at that time. This Option will be useful to Unit holders who wish to alter the allocation of their investment among the scheme(s) / plan(s) / option(s) of the Mutual Fund in order to meet their changed investment needs. The Switch will be effected by way of a Redemption of Units from the Scheme / Plan and a reinvestment of the Redemption proceeds in the other scheme / plan and accordingly, to be effective, the Switch must comply with the Redemption rules of the Scheme and the issue rules of the other scheme (e.g. as to the minimum number of Units that may be redeemed or issued, Exit etc). The price at which the Units will be switched out of the Scheme(s) will be based on the Redemption Price, and the proceeds will be invested in the other scheme / plan at the prevailing sale price for units in that scheme / plan. No load shall be imposed for switching between the Plans / Options within the Scheme. The Switch request can be made on a pre-printed form or by using the relevant tear off section of the Transaction Slip enclosed with the Account Statement, which should be submitted at / may be sent by mail to any of the ISCs. The AMC retains the right to charge different Loads on Switching of Units as compared to Sale / Redemption of Units as the case may be.

The AMC reserves the right to impose Loads for Switching between plans within the Scheme or Options within the respective Plans at a future date.

III. Transactions through Stock Exchange Platform for Mutual Funds:

A. Transactions executed through Mutual Fund Distributors through NMF-II platform of National Stock Exchange of India Ltd.

1. Mutual Fund Distributor registered with Association of Mutual Funds in India (AMFI) and who has been permitted by the concerned recognized stock exchange will be eligible to use NMF-II platform of National Stock Exchange of India Ltd. ('NSE') to purchase and redeem units of schemes of the Fund directly from CRMF in physical (non-demat) mode and/or demat (electronic) mode.
2. MF distributors shall not handle pay out/pay in of funds as well as units on behalf of investor. Pay in will be directly received by recognized clearing corporation and payout will be directly made to investor's account. In the same manner, units shall be credited and debited directly from the demat account of investors.
3. Non-demat transactions are also permitted through stock exchange platform.

	4. The facility of transacting in mutual fund schemes through stock exchange infrastructure is available subject to such operating guidelines, terms and conditions as may be prescribed by the respective Stock Exchanges from time to time. B. Transaction through BSE StAR MF platform of Bombay Stock Exchange Limited ("BSE") A. In addition to the existing modes for transactions in the units of the Regular Plan of the scheme, investors can also transact through BSE StAR MF platform of Bombay Stock Exchange Limited ("BSE"). The Salient features of the new facility are as follows: 1. Transaction for this purpose shall include purchase (including registration of SIP), redemption and switch facility. 2. The facility for purchase / redemption of units on BSE StAR MF will be available on all business days between 9.00 a.m.to 3.00 p.m. or such other time as may be decided from time to time. 3. Official Point of Acceptance a. All trading members of BSE who are registered with Association of Mutual Funds in India (AMFI) as Mutual Fund Advisors and empanelled with CRMF shall be eligible to offer purchase and redemption of units to the investors of the scheme and shall be treated as official point of Acceptance. b. Clearing Members of registered Stock Exchanges and Depository participants of registered Depositories will also be considered as official point of Acceptance of CRMF. However Depository participants will be permitted to process only redemption requests of units held in demat form. 4. Clearing members and depository participants shall be required to comply with conditions stipulated in SEBI circular vide reference no. 11/183204/2009 dated November 13, 2009 for stock broker's viz. AMFI /NISM certification, code of conduct prescribed by SEBI for Intermediaries of Mutual Fund. 5. Investors will be required to comply with Know Your Customer (KYC) norms as prescribed by BSE / NSDL /CDSL and Canara Robeco Mutual Fund to participate in this facility. 6. Cut off timing for purchase / redemption of units Time stamping as evidenced by confirmation slip given by stock exchange mechanism will be considered for the purpose of determining applicable NAV and cut off timing for the transactions. The applicability of NAV will be subject to guidelines issued by SEBI from time to time on uniform cut-off time for applicability of NAV. 7. CRMF will not send account statement to unitholders holding units in demat mode. The statement provided by the Depository Participant will be equivalent to account statement. 8. For all the transactions done through the platform separate folio number will be allotted and the bank account, address, nomination details, etc. shall be same as per the demat account of the investor.
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	9. For any grievances with respect to transactions in BSE StAR MF, the investors / unitholders should approach the Stock Broker or the investor grievances cell of the stock exchange. 10. This facility of transacting in the scheme through stock exchange infrastructure is available subject to such limits, regulations, operating guidelines, terms and conditions as may be prescribed by SEBI / BSE from time to time. The operating guidelines are available at BSE website viz., www.bseindia.com B. Switch facility is available under all schemes of CRMF which are transacted through BSE Star MF platform of Bombay Stock Exchange Limited ("BSE") C. Transaction through Mutual Fund Service System ("MFSS") platform of National Stock Exchange of India Limited ("NSE") In addition to the existing modes for transactions in the units of the Regular Plan of the scheme, investors can transact through Mutual Fund Service System (MFSS) platform of National Stock Exchange of India Limited (NSE). The Salient features of the facility are as follows: 1. Transaction for this purpose shall include purchase (including registration of SIP) and redemption. Switching of units will not be permitted through this platform. 2. The facility for purchase / redemption of units on MFSS will be available on all business days between 9.00 a.m. to 3.00 p.m. for Schemes other than Liquid and between 9.00 a.m. to 2.00 p.m. for Liquid Scheme, or such other time as may be decided from time to time by the Stock Exchange. 3. Official Point of Acceptance I. All trading members of NSE who are registered with Association of Mutual Funds in India ("AMFI") as Mutual Fund Advisors and empanelled with Canara Robeco Mutual Fund shall be eligible to offer purchase and redemption of units to the investors of the scheme and shall be treated as official point of Acceptance. II. Clearing Members of registered Stock Exchanges and Depository participants of registered Depositories will also be considered as official point of Acceptance of Canara Robeco Mutual Fund ("CRMF"). 4. Clearing members and depository participants shall be required to comply with conditions stipulated in SEBI circular vide reference no. 11/183204/2009 dated November 13, 2009 for stock broker's viz. AMFI / NISM certification, code of conduct prescribed by SEBI for Intermediaries of Mutual Fund. 5. Investors will be required to comply with Know Your Customer ("KYC") norms as prescribed by NSE/NSDL/CDSL and Canara Robeco Mutual Fund to participate in this facility. 6. Cut off timing for purchase / redemption of units: Time stamping as evidenced by confirmation slip given by stock exchange mechanism will be considered for the purpose of determining applicable NAV and cut off timing for the transactions. The applicability of NAV will be subject to guidelines issued by SEBI from time to time on uniform cut-off time for applicability of NAV.
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7. CRMF will not send account statement to unit holders holding units in demat mode. The statement provided by the Depository Participant will be equivalent to account statement.
8. For all the transactions done through the platform separate folio number will be allotted and the bank account, address, nomination details, etc. shall be same as per the Demat account of the investor.
9. For any grievances with respect to transactions in MFSS, the investors / unit holders should approach the Stock Broker or the investor grievances cell of the stock exchange.
10. This facility of transacting in the scheme through stock exchange infrastructure is available subject to such limits, regulations, operating guidelines, terms and conditions as may be prescribed by SEBI / NSE from time to time. The operating guidelines are available at NSE website viz. www.nseindia.com.

D. Transaction through MF utilities India Private Limited:

Canara Robeco Asset Management Company Limited ("the AMC") has entered into an Agreement with MF Utilities India Private Limited ("MFUI"), a "Category II - Registrar to an Issue" under SEBI (Registrars to an Issue and Share Transfer Agents) Regulations, 1993, for usage of MF Utility ("MFU") a shared services initiative of various Asset Management Companies under the aegis of Association of Mutual Funds in India ("AMFI"), which acts as a transaction aggregation portal for transacting in multiple Schemes of various Mutual Funds with a single form/transaction request and a single payment instrument/instruction.

Accordingly, all financial and non-financial transactions pertaining to Schemes of Canara Robeco Mutual Fund can also be submitted through MFU either electronically or physically through the authorized Points of Service ("POS") of MFUI from 9th November, 2017. The list of POS of MFUI is published on the website of MFUI at www.mfuindia.com and may be updated from time to time.

For any queries or clarifications related to MFU, please contact the Customer Care of MFUI on 1800-266-1415 (during the business hours on all days except Sunday and Public Holidays) or send an email to connect@mfuindia.com.

E. Transaction through Indian Commodities Exchange (ICEX) platform

Following guidelines shall be applicable for transactions executed by MF Distributors through the ICEX Platform:

1. Transaction for this purpose shall include purchase (including registration of SIP) redemption and Switches.
2. The facility for purchase/redemption of units on ICEX platform will be available on all business days between 9.00 a.m. to 3.00 p.m. or such other time as may be decided from time to time.
3. Official Point of Acceptance
 - a. All trading members of ICEX and Mutual Fund Distributors, who are registered with Association of Mutual Funds in India ("AMFI") as Mutual Fund Advisors/Distributors and empaneled with CRMF and permitted by ICEX to use its platform shall be eligible to offer purchase/redemption/Switch of units to the investors of the

	scheme/s through ICEX Platform in physical or non-demat and demat modes and it shall be treated as an Official Point of Acceptance. b. Clearing Members/ICEX/Metropolitan Clearing Corporation of India (MCCIL) shall be required to comply with conditions stipulated in SEBI circular vide reference no. 11/183204/2009 dated November 13, 2009 for stock broker's viz. AMFI /NISM certification, code of conduct prescribed by SEBI for Intermediaries of Mutual Fund. 4. Investors will be required to comply with Know Your Customer ("KYC") norms as prescribed by ICEX and CRMF to participate in this facility. 5. Cut off timing for purchase /redemption/Switch of units Time stamping as evidenced by confirmation slip given by ICEX mechanism will be considered for the purpose of determining applicable NAV and cut off timing for the transactions. The applicability of NAV will be subject to guidelines issued by SEBI from time to time on uniform cut-off time for applicability of NAV. 6. MF distributors shall not handle pay out/pay in of funds as well as units on behalf of investor. Pay in will be directly received by MCCIL, recognized clearing corporation and payout will be directly made to investor's account. In the same manner, units shall be allotted or redeemed directly to/by the investors. 7. The facility of transacting in mutual fund schemes through ICEX infrastructure is available subject to such operating guidelines, terms and conditions as may be prescribed by the ICEX/SEBI/CRMF from time to time. 8. For any grievances with respect to transactions executed through ICEX Platform, the investors/unit holders are requested to approach their Broker/Distributor or the investor grievances cell of the ICEX. <u>IV. Transactions executed through Channel Distributors</u> Investors may enter into an agreement with certain distributors (with whom AMC also has a tie up) referred to as "Channel Distributors" who provide the facility to investors to transact in units of mutual funds through various modes such as their website / other electronic means or through Power of Attorney in favour of the Channel Distributor, as the case may be. Under such arrangement, the Channel Distributors will aggregate the details of transactions (viz. subscriptions/redemptions/switches) of their various investors and forward the same electronically to the AMC / RTA for processing on daily basis as per the cut-off timings applicable to the relevant schemes. The Channel Distributor is required to send copy of investors' KYC proof and agreement entered into between the investor & distributor to the RTA (one time for central record keeping) as also the transaction documents / proof of transaction authorization as the case may be, to the AMC / RTA as per agreed timelines. In case KYC proof and other necessary documents are not furnished within the stipulated timeline, the transaction request, shall be liable to be rejected. Normally, the subscription proceeds, when invested through this mode, are by way of direct credits to the specified bank account of the Fund. The Redemption proceeds (subject to deduction of tax at source, if any) and dividend payouts, if any, are paid by the AMC to the investor directly through direct credit in the specified bank account of the investor or through issuance of payment instrument, as applicable. It may be noted that investors investing through this mode may also approach the AMC / Official Point(s) of Acceptance directly with their transaction requests (financial / non-financial) or avail of the online transaction facilities offered by the AMC. The Mutual Fund, the AMC, the Trustees, along with their directors, employees and representatives shall not be liable for any errors, damages or losses arising out of or in connection with the transactions undertaken by investors/distributors through above mode.
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V. Online transactions through the website:

Facility of online transactions is available on the official website of Canara Robeco Mutual Fund i.e. www.canararobeco.com. Consequent to this, the said website is declared to be an “official point of acceptance” for applications for subscriptions, redemptions, switches and other facilities. The Uniform Cut-off time as prescribed by SEBI and as mentioned in the Scheme Information Documents shall be applicable for applications received on the website. However, investors should note that transactions on the website shall be subject to the eligibility of the investor, any terms & conditions as stipulated by Canara Robeco Mutual Fund/Canara Robeco Asset Management Company Limited (CRAMC) from time to time and any law for the time being in force.

VI. Online Transactions through KFinTech:

a. Transactions through KFinTech MFS website:

Facility of online transactions is also available on the website of KFin Technologies Private Limited, the Registrar and Transfer Agent for Canara Robeco Mutual Fund (CRMF) Schemes i.e. www.kfintech.com. Consequent to this, the said website is declared to be an “official point of acceptance”. The Uniform Cut-off time as prescribed by SEBI and as mentioned in the Scheme Information Documents shall be applicable for applications received on the website. However, investors should note that transactions on the website shall be subject to the eligibility of the investor, any terms & conditions as stipulated by Canara Robeco Mutual Fund/Canara Robeco Asset Management Company Limited (CRAMC) / KFinTech from time to time and any law for the time being in force.

b. Transactions through Electronic platform of KFin Technologies Private Limited:

All Investors will be allowed to transact through www.kfintech.com, an electronic platform provided by KFin Technologies Private Limited, Registrar & Transfer Agent, in Schemes of Canara Robeco Mutual Fund (‘CRMF’) (except Exchange Traded Funds). The facility will also be available through mobile application of KFinTech i.e. ‘KTRACK’. The uniform cut off time as prescribed under the SEBI (Mutual Funds) Regulations, 1996 and as mentioned in Scheme Information Documents (‘SIDs’)/Key Information Memorandums (‘KIMs’) of respective schemes of CRMF will be applicable for transactions received through KFinTech’s electronic platforms and the time of receipt of transaction recorded on the server of KFinTech will be reckoned as the time of receipt of transaction for the purpose of determining applicability of NAV, subject to credit of funds to bank account of scheme(s), wherever applicable. The facility is subject to operating guidelines, terms and conditions as may be prescribed by KFinTech or as may be specified by Canara Robeco Asset Management Company Ltd. from time to time. Time of receipt of transaction recorded on the server(s) of KFinTech will continue to be reckoned for electronic transactions received through AMC website/Distributor website/applications etc. subject to credit of funds to bank account of scheme(s), wherever applicable. For operating guidelines, terms and conditions, registration form and further details, investors are requested to visit www.kfintech.com.

VII. Transaction through MFCentral - A digital platform for Mutual Fund investors.

Pursuant to SEBI circular no SEBI/ HO/IMD/IMD- II DOF3/P/CIR/2021/604 dated July 26, 2021, to comply with the requirements of RTA interoperable Platform for enhancing investors’ experience in Mutual Fund transactions / service

	requests, the Qualified RTA's, Kfin Technologies Private Limited ("KFintech") and Computer Age Management Services Limited ("CAMS") have jointly developed MFCentral - A digital platform for Mutual Fund investors. MFCentral is created with an intent to be a one stop portal / mobile app for all Mutual fund investments and service-related needs that significantly reduces the need for submission of physical documents by enabling various digital / physical services to Mutual Fund investors across fund houses subject to applicable Terms and Conditions of the Platform. MFCentral will be enabling various features and services in a phased manner. MFCentral may be accessed using https://mfcentral.com/ and a Mobile App in future. With a view to comply with all provisions of the aforesaid circular and to increase digital penetration of Mutual funds, Canara Robeco Mutual Fund has designated MFCentral as one of its Official point of acceptance (DISC - Designated investor Service Centre) w.e.f. 23rd September 2021. Any registered user of MFCentral, requiring submission of physical document as per the requirements of MFCentral, may do so at any of the Designated Investor Service Centres or collection centres of Kfintech or CAMS. <u>VIII. Transfer of Income Distribution cum Capital Withdrawal Plan:</u> An investor applying for this facility can opt to automatically invest the dividend (as reduced by the amount of applicable statutory levy) to any open ended scheme of Canara Robeco Mutual Fund. The dividend amount eligible for this Facility would be subject to minimum investment requirement, as applicable from time to time, of the scheme to which dividend is being transferred. The Investor can choose to avail of this facility at the time of making the application to subscribe to the units of the scheme by signing separately in the designated space in the application form and confirming their intention to avail this Facility. Further, investor shall also have an option to apply for this facility by submitting a written request, at any time during the tenure of the scheme, not later than 10 working days prior to the maturity of the scheme.
Where can you submit the filled up applications.	Application can be submitted at any Official Points of Acceptance. Please see the list of official point of acceptance given at the end of the SID.
Foreign Account Tax Compliance	FATCA is an acronym for Foreign Account Tax Compliance Act ("FATCA"), a United States Federal law to increase compliance by US taxpayers and is intended to bolster efforts to prevent tax evasion by the US taxpayers with offshore investments. The Government of India and the United States of America (US) have reached an agreement in substance on the terms of an Inter- Governmental Agreement (IGA) and India is now treated as having an IGA in effect from April 11, 2014. The AMC/Fund are likely to be classified as a 'Foreign Financial Institution' (Investment Entity as per Annexure 1(i)) under the FATCA provisions. In accordance with FATCA provisions, the AMC/Mutual Fund will be required to undertake due diligence process and identify US reportable accounts and collect such information/documentary evidences of the US and/or non-US status of its investors/Unit holders and disclose such information (through its agents or service providers) as far as may be legally permitted about the holdings, investment returns and/or to US Internal Revenue Service (IRS) or the Indian Tax Authorities, as the case may be for the purpose of onward transmission to the IRS pursuant to the new reporting regime under FATCA.
Transaction Charges	In accordance with the terms of the SEBI Circular No. Cir/IMD/DF/13/2011 dated August 22, 2011, SEBI has allowed Asset Management Companies (AMCs) to deduct transaction charges per subscription of Rs. 10,000/- and above.

	Distributors shall be able to choose to opt out of charging the transaction charge. However, the 'opt-out' shall be at distributor level and not investor level i.e. a distributor shall not charge one investor and choose not to charge another investor. As per SEBI Circular CIR/IMD/DF/21/2012 dated September 13, 2012, distributors shall have also the option to either opt in or opt out of levying transaction charge based on type of the product. Accordingly, the Fund shall deduct Transaction Charges on purchase / subscription received from first time mutual fund investors and investors other than first time mutual fund investors through a distributor (who have specifically "opted in" to receive the transaction charges) as under: (i) First Time Mutual Fund Investor (across Mutual Funds): Transaction charges of Rs. 150/- for subscription of Rs. 10,000/- and above will be deducted from the subscription amount and paid to the distributor of the first time investor and the balance amount shall be invested in the relevant scheme opted by the investor. (ii) Investor other than First Time Mutual Fund Investor: Transaction charges of Rs. 100/- per subscription of Rs. 10,000/- and above will be deducted from the subscription amount and paid to the distributor of the investor and the balance amount shall be invested in the relevant scheme opted by the investor. However, transaction charges in case of investments through Systematic Investment Plan (SIP) shall be deducted only if the total commitment (i.e. amount per SIP installment x No. of installments) amounts to Rs. 10,000/- or more. The transaction Charges shall be deducted in 3-4 installments. (iii) Transaction charges shall not be deducted for: (a) purchases /subscriptions for an amount less than Rs. 10,000/-; (b) transaction other than purchases/ subscriptions relating to new inflows such as Switch (c) Purchases /subscriptions made directly with the Fund without any ARN code (i.e. not routed through any distributor) transactions carried out through the stock exchange mode.
Cash Investments in mutual funds	In order to enhance the reach of mutual fund products amongst small investors, who may not be tax payers and may not have PAN/bank accounts, such as farmers, small traders/businessmen/workers, SEBI has permitted receipt of cash transactions for fresh purchases/ additional purchases to the extent of Rs. 50,000/- per investor, per financial year shall be allowed subject to the following: 1. Compliance with Prevention of Money Laundering Act, 2002 and Rules framed there under; the SEBI Circular(s) on Anti Money Laundering (AML) and other applicable Anti Money Laundering Rules, Regulations and Guidelines; and 2. Sufficient systems and procedures in place. However, payment towards redemptions, dividend, etc. with respect to aforementioned investments shall be paid only through banking channel. 3. The Fund/ AMC is currently in the process of setting up appropriate systems and procedures for the said purpose. Appropriate notice shall be displayed on its website viz. as well as at the Investor Service Centres, once the facility is made available to the investors Note: Canara Robeco Mutual Fund does not accept investments in cash at present.

B. Ongoing Offer Details

Ongoing Offer Period <i>This is the date from which the scheme will reopen for subscriptions/redemptions after the closure of the NFO period.</i>	The Scheme will reopen for subscriptions / redemptions, within 5 business days from the date of allotment.
Ongoing price for subscription (purchase)/switch-in (from other schemes/plans of the mutual fund) by investors. <i>This is the price you need to pay for purchase/switch-in.</i>	At the applicable NAV.
Ongoing price for redemption (sale) /switch outs (to other schemes/plans of the Mutual Fund) by investors.	At the applicable NAV subject to prevailing exit load. Example: If the applicable NAV is Rs. 10, exit load is 1% then redemption price will be: Rs. 10* (1-0.01) = Rs. 9.90
Cut off timing for subscriptions/ redemptions/ switches. <i>This is the time before which your application (complete in all respects) should reach the official points of acceptance.</i>	Applicable NAV for Purchases/Switch-ins Pursuant to SEBI Circular dated September 17, 2020 and December 31, 2020 for purchase application (including switch-in) received within cut-off time on a Business Day, irrespective of the amount, the closing Net Asset Value (NAV) of the day on which the funds are available for utilization shall be applicable. Accordingly, The below cut-off timings and applicability of NAV shall be applicable in respect of valid applications received at the Official Point(s) of Acceptance on a Business Day: For Purchase (including switch-in) of any amount: • In respect of valid applications received up to the cut off time of 3.00 p.m. and where the funds for the entire amount are available for utilization before the cut-off time i.e. credited to the bank account of the Scheme before the cut-off time - the closing NAV of the day shall be applicable. • In respect of valid applications received after the cut off time of 3.00 p.m. and where the funds for the entire amount are credited to the bank account of the Scheme either on the same day or before the cutoff time of the next Business Day i.e. available for utilization before the cut-off time of the next Business Day - the closing NAV of the next Business Day shall be applicable. • Irrespective of the time of receipt of application, where the funds for the entire amount are credited to the bank account of the Scheme before the cut-off time on any subsequent Business Day i.e. available for utilization before the cut-off time on any subsequent Business Day - the closing NAV of such subsequent Business Day shall be applicable. For Switch-ins of any amount: For determining the applicable NAV, the following shall be ensured: • Application for switch-in is received before the applicable cut-off time. • Funds for the entire amount of subscription/purchase as per the switch-in request are credited to the bank account of the Scheme before the cut-off time. • The funds are available for utilization before the cut-off time. • In case of 'switch' transactions from one scheme to another, the transfer of funds shall be in line with the timelines for redemption payouts.

	For investments through systematic investment routes such as Systematic Investment Plans (SIP), Systematic Transfer Plans (STP), Transfer of Income Distribution cum Capital Withdrawal Plan, etc. the units will be allotted as per the closing NAV of the day on which the funds are available for utilization by the Target Scheme irrespective of the installment date of the SIP, STP or record date of dividend etc. Redemptions including switch - outs • In respect of valid applications received upto 3.00 p.m. by the Mutual Fund, closing NAV of the day of receipt of application, shall be applicable. • In respect of valid applications received after 3.00 p.m. by the Mutual Fund, the closing NAV of the next business day shall be applicable. The Trustees/AMC may alter the limits and other conditions in line with the SEBI Regulations.
Minimum amount for purchase/redemption/switches	Lump sum Investment (including switch-ins) Lump Sum: Rs. 5,000.00 and multiples of Re.1.00 thereafter. Subsequent purchases: Minimum amount of Rs. 1000.00 and multiples of Re. 1.00 thereafter. Systematic Investment Plan (SIP): For Any date/monthly frequency – Rs 1000 and in multiples of Re 1 thereafter. For quarterly frequency – Rs 2000 and in multiples of Re 1 thereafter. Systematic Transfer Plan (STP): For Daily/Weekly/Monthly frequency – Rs 1000 and in multiples of Re 1 thereafter For quarterly frequency – Rs 2000 and in multiples of Re 1 thereafter Systematic Withdrawal Plan(SWP): Minimum installment amount - Rs. 1000.00 and Rs. 2,000.00 respectively for Monthly and Quarterly frequency respectively and in multiples of Re 1.00 thereafter. Minimum Amount / Units For Redemption (including Switch-out): The Redemption / Switch-out would be permitted to the extent of credit balance in the Unit holder's account. The Redemption / Switch-out request can be made by specifying the rupee amount or by specifying the number of Units to be Redeemed. If a Redemption / Switch-out request are for both, a specified rupee amount and a specified number of Units, the specified number of Units will be considered the definitive request. If only the Redemption / Switch-out amount is specified by the Unit holder, the AMC will divide the Redemption / Switch-out amount so specified by the Redemption Price to arrive at the number of Units. The request for Redemption / Switch-out of Units could also be in fractions, upto three decimal places. Redemption / Switch-out request can be made for a minimum amount of Rs 1000 or a minimum of 100 Units. The minimum amount of Redemption / Switch-out may be changed in future by the AMC. The Mutual Fund reserves the right to alter the minimum subscription amount under the scheme.

Special Products / facilities available
I. Systematic Investment Plan (SIP)

Systematic Investment Plan is a simple and time honored investment strategy aiding disciplined investing over a period of time.

The features of Systematic Investment Plan are as under:

Any Date/ Monthly SIP Minimum amount per SIP installment	Rs. 1,000.00 and multiple of Re Rs. 1.00 thereafter
Quarterly SIP Minimum amount per SIP installment	Rs. 2000.00 and multiple of Rs. 1.00 thereafter
No. of SIP Installments applicable for both Monthly & Quarterly SIP c) Minimum d) Maximum	Six installments No Limit
Periodicity	Monthly/Quarterly
The facility can be exercised on	For Any Date SIP – Investors can choose any date, between 1st to 28th of the month, of their preference as SIP Debit Date. In case no date is mentioned, the default date considered will be 15th. In case the chosen date falls on a Non-Business Day, then the SIP will be processed on the immediate next Business Day. For month and Quarterly frequency - 01st or 5th or 15th or 20th or 25th of every month /quarter. (In case, the date fixed happens to be a holiday / non-business day, the cheques shall be deposited / ECS/Auto Debit Facility will be effected on the next business day).
Applicable NAV and Cut-off time	Kindly refer to the section “Applicable NAV” on page no. 4
Notice Period	Investors are given option to discontinue SIP by giving 15 days’ notice prior to the due date of the next instalment.

A. SIP Top -UP Facility

It is a facility wherein an investor who is enrolling for SIP has an option to increase the amount of the SIP installment by a fixed amount at pre-defined intervals. Thus, an investor can progressively start increasing the amount invested, allowing him/her to gradually increase the investment corpus in a hassle-free manner.

The silent features of the said facility are as follows:

1. SIP Top- UP facility is applicable to an Investor who is enrolling for a new SIP.
2. Minimum Top – up Amount for the said facility will be Rs. 500/- & in multiples thereof. In case the Top –Up amount is not mentioned but the upper limit is included in the application/mandate form, the default top –up amount will be Rs. 500/-.
3. Frequency for the Top up facility:
 - a) The said facility is available only for the SIP facility having frequency of Monthly and Quarterly.
 - b) The investor can choose a frequency for the Top Up depending on the SIP frequency being opted. In case of a Monthly SIP, the investor can choose either a '**Half-yearly**' or '**Annual**' based Top-up frequency; while in case of a Quarterly SIP; the available Top-up frequency will only be '**Annual**' based.
 - c) In case SIP Top-Up frequency is not mentioned, the default frequency will be considered as '**Annual**' for both monthly and Quarterly SIP.
4. The facility is available only for the investors who submit "**One Time Mandate Form**" i.e. NACH/ECS/Direct Debit Form mentioning the Maximum Amount. This will allow an investor to limit the total investment to a maximum amount as decided by the investor while filling up the Mandate Form.
5. Once the SIP Top-Up upper limit is reached, the Top – Up will be discontinued. However, the SIP will continue at the upper limit for the remaining SIP enrolment period. For further clarification, please refer the *illustrations* as mentioned below.
6. The initial investment under the SIP Top- UP will be subject to minimum SIP investment requirement, as applicable to the eligible schemes from time to time.
7. The Top-up details cannot be modified once enrolled. In order to make any changes, the investor must cancel the existing SIP and enroll for a fresh SIP with Top-up option.
8. SIP Top-up facility shall be available for SIP Investments through ECS (Debit Clearing) / Direct debit facility / NACH facility only.
9. For further details and Forms, investors are requested to refer our website (www.canararobeco.com) or visit nearest sales office of AMC/Investor's Service Center of Registrar viz. KFin Technologies Private Limited. All other terms & Conditions of the said addendum shall remain unchanged.

Illustrations:

1. Illustration 1 for SIP Top-Up (when upper limit is reached):

SIP enrolment period: 1 Jan 2016 to 1 Dec 2021;

Starting Monthly SIP amount : Rs. 10000

Top Up Amount: Rs. 2000

Top Up frequency: Half-Yearly

Top Up limit : Rs. 16000

From date	To date	Monthly SIP Instalment (Rs.)	SIP Top Up Amount (Rs.)	Total Amount of SIP (Rs.)
1-Jan-16	1-Jun-16	10000	NA	10000
1-Jul-16	1-Dec-16	10000	2000	12000
1-Jan-17	1-Jun-17	12000	2000	14000
1-Jul-17	1-Dec-17	14000	2000	16000
1-Jan-18	1-Dec-21	16000	-	16000

2. Illustration 2 for SIP Top-Up (when upper limit is reached):

SIP enrolment period: 1 Jan 2016 to 1 Dec 2021;

Starting Quarterly SIP amount : Rs. 10000

Top Up Amount: Rs. 2000

Top Up frequency: Annually

Top Up limit : Rs. 16000

From date	To date	Quarterly SIP Instalment (Rs.)	SIP Top Up Amount (Rs.)	Total Amount of SIP (Rs.)
1-Jan-16	1-Dec-16	10000	NA	10000
1-Jan-17	1-Dec-17	10000	2000	12000
1-Jan-18	1-Dec-18	12000	2000	14000
1-Jan-19	1-Dec-19	14000	2000	16000
1-Jan-20	1-Dec-21	16000	-	16000

The Trustees / AMC reserves the right to change / modify the provisions mentioned above at a later date.

B. Systematic Investment Plan including MICRO SIP

In accordance with AMFI notification and Guidelines issued, investments in mutual fund schemes [including investments in systematic Investment Plan (MICRO SIP)] by investor in a rolling 12-month period or in a financial year i.e. April to March does not exceed Rs 50,000/- (known as "Micro Investment") shall be exempted from the requirement of PAN. However, requirements of Know Your Customer (KYC) shall be mandatory. Accordingly, investors seeking the above exemption for PAN still need to submit the KYC Acknowledgement, irrespective of the amount of investment

	This exemption of PAN requirement is only available to individuals (including NRIs but not PIOs), Minors and Sole proprietary firms. HUFs cannot avail this exemption. For the purpose of identifying Micro investment, the value of investments at the investor level (first holder) will be aggregated based on the unique ID number mentioned on the KYC Acknowledgement and such aggregation shall be done irrespective of the number of folios/ accounts under which the investor is investing. Investors who wish to enroll for Micro Investment Plans (including micro SIP) are required to fill in the Micro SIP Enrolment Form available with the ISCs, distributors/ agents and also displayed on the website www.canararobeco.com. Investors are advised to read the terms and conditions carefully before enrolment. All terms and conditions of Systematic Investment Plans (SIPs) shall apply to Micro SIPs. The Trustees reserves the right to change/modify the terms and conditions of Micro SIPs at a later date on a prospective basis. C. National Automated Clearing House Facility (NACH) Investors can enroll for investments in Systematic Investment Plan (SIP) through National Automated Clearing House (NACH) Platform. NACH is a centralized system, launched by National Payment Corporation of India (NPCI) for consolidation of multiple Electronic Clearing Service system. NACH facility can be availed only if the Investor's Bank is a participating Bank in NACH Platform and subject to Investors Bank accepting NACH Registration mandate. Registration Forms are available on www.canararobeco.com and at our Branch Offices. For registration under NACH, investors are required to submit registration form and requisite documents at least 31 days prior to the first SIP installment date. Existing Investors, who wish to invest in SIP through NACH will have to cancel the existing ECS/DD mandate and register under NACH. Once registered under this facility, for any modification to the mandate registered, Investors will have to cancel the existing SIP registration and re-register. D. Pause facility under Systematic Investment Plan (SIP) It is a facility wherein an investor has an option to stop their SIP temporarily (at a folio level) for a specified number of installments. Instructions for 'Pause' can be given by filling up 'Canara Robeco Mutual Fund - SIP Pause Form'. The features, terms and conditions for availing the Pause facility are as follows: - Following SIPs shall be eligible for pause facility: - Online SIP's (ISIP from website and Kfinkart) - Offline SIPs registered through NACH, Direct Debit & Auto Debit - SIP frequency with Monthly frequency options only - Any SIP registered through Channel Partners, MF Utility and Exchange platforms shall not be eligible with pause facility. - The SIP shall continue from the subsequent instalment after the completion of Pause period automatically. - Pause request under SIP can be for minimum of 1 installment and for maximum of 6 installments. - Investor can opt for Pause facility twice during the tenure of a particular SIP.
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6. The request for SIP Pause should be submitted at least 10 days prior to the subsequent SIP date.
7. SIP pause facility would be available for SIP opted by the investors, only under Monthly frequency.

The Trustees/AMC reserves the right to change/modify the provisions mentioned above at a later date.

II. Systematic Transfer Plan (STP):

STP is a facility wherein a unit holder of a Canara Robeco Mutual Fund scheme can opt to transfer a fixed amount or capital appreciation amount at regular intervals to another scheme of Canara Robeco Mutual Fund. The amount transferred under the STP from the Transferor scheme to the Transferee scheme, shall be effected by redeeming units of Transferor scheme and subscribing to the units of the Transferee scheme.

The features of Systematic Transfer Plan are as under:

Daily STP Minimum amount per STP instalment	Rs. 1,000.00 and multiple of Re. 1.00 thereafter per day for a minimum of one month.
Weekly STP Minimum amount per STP instalment	Rs. 1,000.00 and multiple of Re. 1.00 thereafter
Monthly STP Minimum amount per STP instalment	Rs. 1,000.00 and multiple of Re. 1.00 thereafter
Quarterly STP Minimum amount per STP instalment	Rs. 2,000.00 and multiple of Re. 1.00 thereafter
Minimum No. of STP Instalments: For Daily Frequency For Weekly Frequency For both Monthly & Quarterly STP	Twenty-five instalments Six instalments Six instalments
Maximum No. of STP Instalments: For Daily Frequency For Weekly Frequency For both Monthly & Quarterly STP	No Limit No Limit No Limit
Periodicity	Daily/ Weekly/ Monthly/ Quarterly
The facility can be exercised on	Daily: On all Business Days. In case the chosen date falls on a Non-Business Day, then the STP will be processed on the immediate next Business Day. Weekly: Transfers will happen only on Mondays by default. In case, Monday being a non-business day, next business day will be considered for Transfer. Monthly/ Quarterly: 01st or 5th or 15th or 20th or 25th of every month /

		quarter. (In case, the date fixed happens to be a holiday / non-business day, the cheques shall be deposited / Auto Debit/Credit Facility will be affected on the next business day.)
	Applicable NAV and Cut-off time	Kindly refer to the section "Applicable NAV" on page no. 4
	Notice Period	Investors are given option to discontinue STP by giving 15 days' notice prior to the due date of the next instalment.
III. <u>Systematic Withdrawal Plan (SWP):</u> Investors can use the SWP facility for regular inflows. Withdrawals can be made by informing the AMC or Registrar of the specified withdrawal dates and minimum amount as per the table below. The amount will be converted into units at the applicable repurchase price on that date and will be subtracted from the units with the unit holder. The AMC may close a unit holder's account if the balance falls below the specified minimum amount for the scheme. Unit holders may change the amount indicated in the SWP, subject to the minimum amount specified. The SWP may be terminated on written notice from the unit holder and it will terminate automatically when all the units of the unit holder are liquidated or withdrawn from the account. The features of Systematic Withdrawal Plan (SWP) are as under:		
	Monthly SWP Minimum amount per SWP instalment	Rs. 1,000.00 and multiple of Re. 1.00 thereafter
	Quarterly SWP Minimum amount per SWP instalment	Rs. 2,000.00 and multiple of Re. 1.00 thereafter
	Periodicity	Monthly/Quarterly
	Dates available for SWP Facility	01 st or 5 th or 15 th or 20 th or 25 th of every month / quarter (In case, the date fixed happens to be a holiday / non-business day, the cheques shall be deposited / Auto Debit Facility will be affected on the next business day.)
	No. of SWP Instalments (applicable for both Monthly & Quarterly SWP) a) Minimum b) Maximum	Six instalments No Limit
	Applicable NAV and Cut-off time	Kindly refer to the section "Applicable NAV" on page no. 4
	Notice Period	Investors are given option to discontinue SWP by giving 15 days'

	notice prior to the due date of the next instalment.
IV. <u>SWITCHING OPTIONS</u> Unit holders under the Scheme have the option to Switch part or all of their Unit holdings in the Scheme to another scheme(s) established by the Mutual Fund, or within the Scheme from one plan / option to another plan / option (subject to completion of lock-in period, if any) which is available for investment at that time. This Option will be useful to Unit holders who wish to alter the allocation of their investment among the scheme(s) / plan(s) / option(s) of the Mutual Fund in order to meet their changed investment needs. The Switch will be effected by way of a Redemption of Units from the Scheme / Plan and a reinvestment of the Redemption proceeds in the other scheme / plan and accordingly, to be effective, the Switch must comply with the Redemption rules of the Scheme and the issue rules of the other scheme (e.g. as to the minimum number of Units that may be redeemed or issued, Exit etc). The price at which the Units will be switched out of the Scheme(s) will be based on the Redemption Price, and the proceeds will be invested in the other scheme / plan at the prevailing sale price for units in that scheme / plan. No load shall be imposed for switching between the Plans / Options within the Scheme. The Switch request can be made on a pre-printed form or by using the relevant tear off section of the Transaction Slip enclosed with the Account Statement, which should be submitted at / may be sent by mail to any of the ISCs. The AMC retains the right to charge different Loads on Switching of Units as compared to Sale / Redemption of Units as the case may be. The AMC reserves the right to impose Loads for Switching between plans within the Scheme or Options within the respective Plans at a future date. V. <u>Transactions through Stock Exchange Platform for Mutual Funds:</u> A. Transactions executed through Mutual Fund Distributors through NMF-II platform of National Stock Exchange of India Ltd. 1. Mutual Fund Distributor registered with Association of Mutual Funds in India (AMFI) and who has been permitted by the concerned recognized stock exchange will be eligible to use NMF-II platform of National Stock Exchange of India Ltd. ('NSE') to purchase and redeem units of schemes of the Fund directly from CRMF in physical (non-demat) mode and/or demat (electronic) mode. 2. MF distributors shall not handle pay out/pay in of funds as well as units on behalf of investor. Pay in will be directly received by recognized clearing corporation and payout will be directly made to investor's account. In the same manner, units shall be credited and debited directly from the demat account of investors. 3. Non-demat transactions are also permitted through stock exchange platform. 4. The facility of transacting in mutual fund schemes through stock exchange infrastructure is available subject to such operating guidelines, terms and conditions as may be prescribed by the respective Stock Exchanges from time to time.	

	B. Transaction through BSE StAR MF platform of Bombay Stock Exchange Limited ("BSE") I. In addition to the existing modes for transactions in the units of the Regular Plan of the scheme, investors can also transact through BSE StAR MF platform of Bombay Stock Exchange Limited ("BSE"). The Salient features of the new facility are as follows: 1. Transaction for this purpose shall include purchase (including registration of SIP), redemption and switch facility. 2. The facility for purchase / redemption of units on BSE StAR MF will be available on all business days between 9.00 a.m.to 3.00 p.m. or such other time as may be decided from time to time. 3. Official Point of Acceptance a. All trading members of BSE who are registered with Association of Mutual Funds in India (AMFI) as Mutual Fund Advisors and empanelled with CRMF shall be eligible to offer purchase and redemption of units to the investors of the scheme and shall be treated as official point of Acceptance. b. Clearing Members of registered Stock Exchanges and Depository participants of registered Depositories will also be considered as official point of Acceptance of CRMF. However Depository participants will be permitted to process only redemption requests of units held in demat form. 4. Clearing members and depository participants shall be required to comply with conditions stipulated in SEBI circular vide reference no. 11/183204/2009 dated November 13, 2009 for stock broker's viz. AMFI /NISM certification, code of conduct prescribed by SEBI for Intermediaries of Mutual Fund. 5. Investors will be required to comply with Know Your Customer (KYC) norms as prescribed by BSE / NSDL /CDSL and Canara Robeco Mutual Fund to participate in this facility. 6. Cut off timing for purchase / redemption of units Time stamping as evidenced by confirmation slip given by stock exchange mechanism will be considered for the purpose of determining applicable NAV and cut off timing for the transactions. The applicability of NAV will be subject to guidelines issued by SEBI from time to time on uniform cut-off time for applicability of NAV. 7. CRMF will not send account statement to unitholders holding units in demat mode. The statement provided by the Depository Participant will be equivalent to account statement. 8. For all the transactions done through the platform separate folio number will be allotted and the bank account, address, nomination details, etc. shall be same as per the demat account of the investor. 9. For any grievances with respect to transactions in BSE StAR MF, the investors / unitholders should approach the Stock Broker or the investor grievances cell of the stock exchange. 10. This facility of transacting in the scheme through stock exchange infrastructure is available subject to such limits, regulations, operating guidelines, terms and conditions as may be prescribed by SEBI / BSE
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	from time to time. The operating guidelines are available at BSE website viz., www.bseindia.com II. Switch facility is available under all schemes of CRMF which are transacted through BSE Star MF platform of Bombay Stock Exchange Limited ("BSE"). C. Transaction through Mutual Fund Service System ("MFSS") platform of National Stock Exchange of India Limited ("NSE") In addition to the existing modes for transactions in the units of the Regular Plan of the scheme, investors can transact through Mutual Fund Service System (MFSS) platform of National Stock Exchange of India Limited (NSE). The Salient features of the facility are as follows: 1. Transaction for this purpose shall include purchase (including registration of SIP) and redemption. Switching of units will not be permitted through this platform. 2. The facility for purchase / redemption of units on MFSS will be available on all business days between 9.00 a.m.to 3.00 p.m. for Schemes other than Liquid and between 9.00 a.m. to 2.00 p.m. for Liquid Scheme, or such other time as may be decided from time to time by the Stock Exchange. 3. Official Point of Acceptance I. All trading members of NSE who are registered with Association of Mutual Funds in India ("AMFI") as Mutual Fund Advisors and empanelled with Canara Robeco Mutual Fund shall be eligible to offer purchase and redemption of units to the investors of the scheme and shall be treated as official point of Acceptance. II. Clearing Members of registered Stock Exchanges and Depository participants of registered Depositories will also be considered as official point of Acceptance of Canara Robeco Mutual Fund ("CRMF"). 4. Clearing members and depository participants shall be required to comply with conditions stipulated in SEBI circular vide reference no. 11/183204/2009 dated November 13, 2009 for stock broker's viz. AMFI /NISM certification, code of conduct prescribed by SEBI for Intermediaries of Mutual Fund. 5. Investors will be required to comply with Know Your Customer ("KYC") norms as prescribed by NSE/NSDL/CDSL and Canara Robeco Mutual Fund to participate in this facility. 6. Cut off timing for purchase / redemption of units: Time stamping as evidenced by confirmation slip given by stock exchange mechanism will be considered for the purpose of determining applicable NAV and cut off timing for the transactions. The applicability of NAV will be subject to guidelines issued by SEBI from time to time on uniform cut-off time for applicability of NAV. 7. CRMF will not send account statement to unit holders holding units in demat mode. The statement provided by the Depository Participant will be equivalent to account statement.
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8. For all the transactions done through the platform separate folio number will be allotted and the bank account, address, nomination details, etc. shall be same as per the Demat account of the investor.
9. For any grievances with respect to transactions in MFSS, the investors / unit holders should approach the Stock Broker or the investor grievances cell of the stock exchange.
10. This facility of transacting in the scheme through stock exchange infrastructure is available subject to such limits, regulations, operating guidelines, terms and conditions as may be prescribed by SEBI / NSE from time to time. The operating guidelines are available at NSE website viz. www.nseindia.com.

D. Transaction through MF utilities India Private Limited:

Canara Robeco Asset Management Company Limited ("the AMC") has entered into an Agreement with MF Utilities India Private Limited ("MFUI"), a "Category II - Registrar to an Issue" under SEBI (Registrars to an Issue and Share Transfer Agents) Regulations, 1993, for usage of MF Utility ("MFU") a shared services initiative of various Asset Management Companies under the aegis of Association of Mutual Funds in India ("AMFI"), which acts as a transaction aggregation portal for transacting in multiple Schemes of various Mutual Funds with a single form/transaction request and a single payment instrument/instruction.

Accordingly, all financial and non-financial transactions pertaining to Schemes of Canara Robeco Mutual Fund can also be submitted through MFU either electronically or physically through the authorized Points of Service ("POS") of MFUI from 9th November, 2017. The list of POS of MFUI is published on the website of MFUI at www.mfuindia.com and may be updated from time to time.

For any queries or clarifications related to MFU, please contact the Customer Care of MFUI on 1800-266-1415 (during the business hours on all days except Sunday and Public Holidays) or send an email to connect@mfuindia.com.

E. Transaction through Indian Commodities Exchange (ICEX) platform

Following guidelines shall be applicable for transactions executed by MF Distributors through the ICEX Platform:

1. Transaction for this purpose shall include purchase (including registration of SIP) redemption and Switches.
2. The facility for purchase/redemption of units on ICEX platform will be available on all business days between 9.00 a.m. to 3.00 p.m. or such other time as may be decided from time to time.
3. Official Point of Acceptance
All trading members of ICEX and Mutual Fund Distributors, who are registered with Association of Mutual Funds in India ("AMFI") as Mutual Fund Advisors/Distributors and empaneled with CRMF and permitted by ICEX to use its platform shall be eligible to offer purchase/redemption/Switch of units to the investors of the scheme/s through ICEX Platform in physical or non-demat and demat modes and it shall be treated as an Official Point of Acceptance.
4. Clearing Members/ICEX/Metropolitan Clearing Corporation of India (MCCIL) shall be required to comply with conditions stipulated in SEBI circular vide reference no. 11/183204/2009 dated November 13, 2009

	for stock broker's viz. AMFI /NISM certification, code of conduct prescribed by SEBI for Intermediaries of Mutual Fund. 5. Investors will be required to comply with Know Your Customer ("KYC") norms as prescribed by ICEX and CRMF to participate in this facility. 6. Cut off timing for purchase /redemption/Switch of units Time stamping as evidenced by confirmation slip given by ICEX mechanism will be considered for the purpose of determining applicable NAV and cut off timing for the transactions. The applicability of NAV will be subject to guidelines issued by SEBI from time to time on uniform cut-off time for applicability of NAV. 7. MF distributors shall not handle pay out/pay in of funds as well as units on behalf of investor. Pay in will be directly received by MCCIL, recognized clearing corporation and payout will be directly made to investor's account. In the same manner, units shall be allotted or redeemed directly to/by the investors. 8. The facility of transacting in mutual fund schemes through ICEX infrastructure is available subject to such operating guidelines, terms and conditions as may be prescribed by the ICEX/SEBI/CRMF from time to time. 9. For any grievances with respect to transactions executed through ICEX Platform, the investors/unit holders are requested to approach their Broker/Distributor or the investor grievances cell of the ICEX. VI. Transactions executed through Channel Distributors: Investors may enter into an agreement with certain distributors (with whom AMC also has a tie up) referred to as "Channel Distributors" who provide the facility to investors to transact in units of mutual funds through various modes such as their website / other electronic means or through Power of Attorney in favour of the Channel Distributor, as the case may be. Under such arrangement, the Channel Distributors will aggregate the details of transactions (viz. subscriptions/ redemptions/ switches) of their various investors and forward the same electronically to the AMC / RTA for processing on daily basis as per the cut-off timings applicable to the relevant schemes. The Channel Distributor is required to send copy of investors' KYC proof and agreement entered into between the investor & distributor to the RTA (one time for central record keeping) as also the transaction documents / proof of transaction authorization as the case may be, to the AMC / RTA as per agreed timelines. In case KYC proof and other necessary documents are not furnished within the stipulated timeline, the transaction request, shall be liable to be rejected. Normally, the subscription proceeds, when invested through this mode, are by way of direct credits to the specified bank account of the Fund. The Redemption proceeds (subject to deduction of tax at source, if any) and dividend payouts, if any, are paid by the AMC to the investor directly through direct credit in the specified bank account of the investor or through issuance of payment instrument, as applicable. It may be noted that investors investing through this mode may also approach the AMC / Official Point(s) of Acceptance directly with their transaction requests (financial / non-financial) or avail of the online transaction facilities offered by the AMC. The Mutual Fund, the AMC, the Trustees, along with their directors, employees and representatives shall not be liable for any errors, damages or losses arising out of or in connection with the transactions undertaken by investors/distributors through above mode. VII. Online transactions through the website: Facility of online transactions is available on the official website of Canara Robeco Mutual Fund i.e. www.canararobeco.com. Consequent to this, the said website is declared to be an "official point of acceptance" for
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applications for subscriptions, redemptions, switches and other facilities. The Uniform Cut-off time as prescribed by SEBI and as mentioned in the Scheme Information Documents shall be applicable for applications received on the website. However, investors should note that transactions on the website shall be subject to the eligibility of the investor, any terms & conditions as stipulated by Canara Robeco Mutual Fund/Canara Robeco Asset Management Company Limited (CRAMC) from time to time and any law for the time being in force.

VIII. Online Transactions through KFinTech:

a. Transactions through KFinTech MFS website:

Facility of online transactions is also available on the website of KFin Technologies Private Limited, the Registrar and Transfer Agent for Canara Robeco Mutual Fund (CRMF) Schemes i.e. www.kfintech.com. Consequent to this, the said website is declared to be an "official point of acceptance". The Uniform Cut-off time as prescribed by SEBI and as mentioned in the Scheme Information Documents shall be applicable for applications received on the website. However, investors should note that transactions on the website shall be subject to the eligibility of the investor, any terms & conditions as stipulated by Canara Robeco Mutual Fund/Canara Robeco Asset Management Company Limited (CRAMC) / KFinTech from time to time and any law for the time being in force.

b. Transactions through Electronic platform of KFin Technologies Private Limited:

All Investors will be allowed to transact through www.kfintech.com, an electronic platform provided by KFin Technologies Private Limited, Registrar & Transfer Agent, in Schemes of Canara Robeco Mutual Fund ('CRMF') (except Exchange Traded Funds). The facility will also be available through mobile application of KFinTech i.e. 'KTRACK'. The uniform cut off time as prescribed under the SEBI (Mutual Funds) Regulations, 1996 and as mentioned in Scheme Information Documents ('SIDs')/Key Information Memorandums ('KIMs') of respective schemes of CRMF will be applicable for transactions received through KFinTech's electronic platforms and the time of receipt of transaction recorded on the server of KFinTech will be reckoned as the time of receipt of transaction for the purpose of determining applicability of NAV, subject to credit of funds to bank account of scheme(s), wherever applicable. The facility is subject to operating guidelines, terms and conditions as may be prescribed by KFinTech or as may be specified by Canara Robeco Asset Management Company Ltd. from time to time. Time of receipt of transaction recorded on the server(s) of KFinTech will continue to be reckoned for electronic transactions received through AMC website/Distributor website/applications etc. subject to credit of funds to bank account of scheme(s), wherever applicable. For operating guidelines, terms and conditions, registration form and further details, investors are requested to visit www.kfintech.com.

IX. Transaction through MFCentral - A digital platform for Mutual Fund investors.

Pursuant to SEBI circular no SEBI/ HO/IMD/IMD- II DOF3/P/CIR/2021/604 dated July 26, 2021, to comply with the requirements of RTA interoperable Platform for enhancing investors' experience in Mutual Fund transactions / service requests, the Qualified RTA's, KFin Technologies Private Limited ("KFinTech") and Computer Age Management Services Limited ("CAMS") have jointly developed MFCentral - A digital platform for Mutual Fund investors.

	MFCentral is created with an intent to be a one stop portal / mobile app for all Mutual fund investments and service-related needs that significantly reduces the need for submission of physical documents by enabling various digital / physical services to Mutual Fund investors across fund houses subject to applicable Terms and Conditions of the Platform. MFCentral will be enabling various features and services in a phased manner. MFCentral may be accessed using https://mfcentral.com/ and a Mobile App in future. With a view to comply with all provisions of the aforesaid circular and to increase digital penetration of Mutual funds, Canara Robeco Mutual Fund has designated MFCentral as one of its Official point of acceptance (DISC - Designated investor Service Centre) w.e.f. 23rd September 2021. Any registered user of MFCentral, requiring submission of physical document as per the requirements of MFCentral, may do so at any of the Designated Investor Service Centres or collection centres of Kfintech or CAMS. <u>X. Transfer of Income Distribution cum Capital Withdrawal Plan:</u> An investor applying for this facility can opt to automatically invest the dividend (as reduced by the amount of applicable statutory levy) to any open ended scheme of Canara Robeco Mutual Fund. The dividend amount eligible for this Facility would be subject to minimum investment requirement, as applicable from time to time, of the scheme to which dividend is being transferred. The Investor can choose to avail of this facility at the time of making the application to subscribe to the units of the scheme by signing separately in the designated space in the application form and confirming their intention to avail this Facility. Further, investor shall also have an option to apply for this facility by submitting a written request, at any time during the tenure of the scheme, not later than 10 working days prior to the maturity of the scheme.
Accounts Statements Std. Obs. 18	An applicant in the scheme whose application has been accepted shall have the option either to receive the statement of accounts or to hold the units in dematerialised form. The AMC shall issue a statement of accounts specifying the number of units allotted to the applicant as soon as possible but not later than five working days from the date of receipt of the application. The AMC shall issue units in dematerialized form to a unit holder in a scheme within two working days of the receipt of request from the unit holder. <u>Consolidated Account Statement (CAS):</u> Under Regulation 36(4) of SEBI (Mutual Funds) Regulations, 1996, the AMC/ RTA is required to send consolidated account statement for each calendar month to all the investors in whose folio transaction has taken place during the month. Further, SEBI vide its circular ref. no.CIR/MRD/DP/31/2014 dated November 12, 2014, in order to enable a single consolidated view of all the investments of an investor in Mutual Fund and securities held in DEMAT form with Depositories, has required Depositories to generate and dispatch a single consolidated account statement for investors having mutual fund investments and holding DEMAT accounts. In view of the said requirements the account statements for transactions in units of the Fund by investors will be dispatched to investors in following manner:

	Investors who do not hold DEMAT Account Consolidated account statement*, based on PAN of the holders, shall be sent by AMC/ RTA to investors not holding DEMAT account, for each calendar month on or before 15th day of the succeeding month to the investors in whose folios transactions have taken place during that month. Consolidated account statement shall be sent by AMC/RTA every half yearly (September/ March), on or before 21st day of succeeding month, detailing holding at the end of the six month, to all such investors in whose folios there have been no transactions during that period. *Consolidated account statement sent by AMC/RTA is a statement containing details relating to all financial transactions made by an investor across all mutual funds viz. purchase, redemption, switch, Reinvestment of Income Distribution cum Capital Withdrawal Option, Payout of Income Distribution cum Capital Withdrawal Option, systematic investment plan, systematic withdrawal plan, systematic transfer plan, bonus etc. (including transaction charges paid to the distributor) and holding at the end of the month. Investors who hold DEMAT Account Consolidated account statement**, based on PAN of the holders, shall be sent by Depositories to investors holding DEMAT account, for each calendar month on or before 15th day of the succeeding month to the investors in whose folios transactions have taken place during that month. Consolidated account statement shall be sent by Depositories every half yearly (September/March), on or before 21st day of succeeding month, detailing holding at the end of the six month, to all such investors in whose folios and DEMAT accounts there have been no transactions during that period. In case of DEMAT accounts with nil balance and no transactions in securities and in mutual fund folios, the depository shall send account statement in terms of regulations applicable to the depositories. **Consolidated account statement sent by Depositories is a statement containing details relating to all financial transactions made by an investor across all mutual funds viz. purchase, redemption, switch, Reinvestment of Income Distribution cum Capital Withdrawal Option, Payout of Income Distribution cum Capital Withdrawal Option, systematic investment plan, systematic withdrawal plan, systematic transfer plan, bonus etc. (including transaction charges paid to the distributor) and transaction in dematerialised securities across DEMAT accounts of the investors and holding at the end of the month. Following provisions shall be applicable to CAS sent through AMC/ RTA and CAS sent through depositories: - Investors are requested to note that for folios which are not included in the CAS, AMC shall henceforth issue monthly account statement to the unit holders, pursuant to any financial transaction done in such folios; the monthly statement will be sent on or before fifteenth day of succeeding month. Such statements shall be sent in physical form if no email id is provided in the folio. - The statement sent within the time frame mentioned above is provisional and is subject to realisation of payment instrument and/or
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	verification of documents, including the application form, by the RTA/AMC. c. In the event the folio/ DEMAT account has more than one registered holder, the first named Unit holder/Account holder shall receive the CAS (AMC/RTA or Depository). For the purpose of CAS (AMC/RTA or Depository), common investors across mutual funds/depositories shall be identified on the basis of PAN. Consolidation shall be based on the common sequence/order of investors in various folios/ DEMAT accounts across mutual funds / DEMAT accounts across depository participants. d. Investors whose folio(s)/ DEMAT account(s) are not updated with PAN shall not receive CAS. Investors are therefore requested to ensure that their folio(s)/ DEMAT account(s) are updated with PAN. e. For Unit Holders who have provided an e-mail address in KYC records, the CAS will be sent by e-mail. f. The Unit Holder may request for a physical account statement by writing to/calling the AMC/RTA. In case of a specific request received from the unit holders, the AMC/RTA shall provide the account statement to the unit holders within 5 business days from the receipt of such request. g. Account Statements shall not be construed as proof of title and are only computer printed statements indicating the details of transactions under the Schemes during the current financial year and giving the closing balance of Units for the information of the Unit Holder. h. Account Statement will be issued on allotment. i. The Units are transferrable in compliance with Regulation 37 of SEBI (MFs) Regulations, 1996. Annual Account Statement: The Mutual Funds shall provide the Account Statement to the unit holders who have not transacted during the last six months prior to the date of generation of account statements. The Account Statement shall reflect the latest closing balance and value of the Units prior to the date of generation of the account statement. The account statements in such cases may be generated and issued along with the Portfolio Statement or Annual Report of the Scheme. Alternately, soft copy of the account statements shall be mailed to the investors' e-mail address, instead of physical statement, if so mandated. Half Yearly Consolidated Account Statement: A consolidated account statement detailing holding across all schemes at the end of every six months (i.e. September/ March), on or before 21st day of succeeding month, to all such Unit holders in whose folios no transaction has taken place during that period shall be sent by mail/email. The half yearly consolidated account statement will be sent by e-mail to the Unit holders whose e-mail address is registered with the Fund, unless a specific request is made to receive in physical. Unit holders who receive account statements by e-mail may download the documents after receiving e-mail from the Fund. Should the Unit holder experience any difficulty in accessing the electronically delivered
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	documents, the Unit holder shall promptly advise the Fund to enable the Fund to make the delivery through alternate means. It is deemed that the Unit holder is aware of all security risks including possible third party interception of the documents and contents of the documents becoming known to third parties. Further, as per the provisions of SEBI circular dated 20th September, 2016 CAS issued for the half-year shall also provide the following: • The amount of actual commission paid by AMCs/Mutual Funds (MFs) to distributors (in absolute terms) during the half-year period against the concerned investor's total investments in each scheme. (The term 'commission' here refers to all direct monetary payments and other payments made in the form of gifts / rewards, trips, event sponsorships etc. by AMCs/MFs to distributors. The commission disclosed is gross commission and does not exclude costs incurred by distributors such as GST (wherever applicable, as per existing rates), operating expenses, etc.) • The scheme's average Total Expense Ratio (in percentage terms) for the half-year period for each scheme's applicable plan (regular or direct or both) where the concerned investor has actually invested in. • Such half-yearly CAS shall be issued to all investors, excluding those investors who do not have any holdings in MF schemes and where no commission against their investment has been paid to distributors, during the concerned half-year period.
Dividend Policy	The Scheme may distribute, surplus if any, by way of dividend, as may be decided by the Trustees from time to time. As per the provisions of SEBI circular dated 5th October, 2020, dividend can be distributed out of the investor's capital (Equalization Reserve), which is part of sale price that represents realized gains. Whenever distributable surplus will be distributed, a clear segregation between income distribution (appreciation on NAV) and capital distribution (Equalization Reserve) shall be suitably disclosed in the Consolidated Account Statement provided to investors as required under Regulation 36(4) of SEBI (Mutual Funds) Regulations, 1996 and SEBI Circular No. CIR/MRD/ DP/ 31/2014 dated November 12, 2014 If there is no distributable surplus or surplus amount is too small for distribution, in the opinion of the Trustees, the Dividend declaration may not take place. The Scheme is not assuring or guaranteeing any dividend or returns. Dividend, if declared, shall be dispatch to the unitholders within 15 days from the record date. The Dividend declared out of the Distributable Surplus of the Scheme will be paid net of tax deducted at source (TDS), to those unit holders whose names appear in the register of unit holders. Pursuant to payment of dividend, the NAV of the Income Distribution cum Capital Withdrawal Option of the scheme would fall to the extent of payout and statutory levy (if applicable). In the event of failure to despatch dividend payments within the stipulated time period in terms of Regulation 53(a) of MF Regulations, it is clarified that the interest (currently @ 15% p.a.) for the delayed payment of dividend shall be calculated from the record date. Dividend Distribution Procedure: In accordance with SEBI Circular no. SEBI/ IMD/ Cir No. 1/ 64057/06 dated April 4, 2006 and SEBI/HO/IMD/DF2/CIR/P/ 2021/024 dated March 04, 2021 as amended

	from time to time, the procedure for Dividend Distribution would be as under: 1. Quantum of dividend and the record date will be fixed by the Trustees. Dividend so decided shall be paid, subject to availability of distributable surplus. 2. Within one calendar day of decision by the Trustees, the AMC shall issue notice to the public communicating the decision about the dividend including the record date, in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the head office of the Mutual Fund is situated. 3. Record date shall be the date, which will be considered for the purpose of determining the eligibility of investors whose names appear on the register of unit holders for receiving dividends. The record date shall be 5 calendar days from the date of publication in at least one English newspaper or in a newspaper published in the language of the region where the Head Office of the mutual fund is situated, whichever is issued earlier. 4. The notice will, in font size 10, bold, categorically state that pursuant to payment of dividend, the NAV of the Scheme would fall to the extent of payout and statutory levy (if applicable). 5. The NAV will be adjusted to the extent of dividend distribution and statutory levy, if any, at the close of business hours on record date. 6. Before the issue of such notice, no communication indicating the probable date of dividend declaration in any manner whatsoever will be issued by Mutual Fund. Reinvestment of Income Distribution cum capital withdrawal Option The unit holders have the option to reinvest the Dividend declared by the Scheme. Such unit holders opting to reinvest the dividend receivable by them shall invest in additional units of the Scheme. Upon exercising such option, the dividend due and payable to the unit holders will be compulsorily and without any further act by the unit holders reinvested in the Scheme. The dividends so reinvested shall be constructive payment of dividends to the unit holders and constructive receipt of the same amount from each unit holder, for reinvestment in units. On reinvestment of dividends, the number of units to the credit of unit holder will increase to the extent of the dividend reinvested divided by the first 'Ex-income Distribution NAV' on the day of reinvestment as explained above. There shall, however, be no entry load on the dividends so reinvested. Threshold Limit for 'Payout of Income Distribution cum capital withdrawal option' If the dividend amount payable to the unit holders under the 'Payout of Income Distribution cum capital withdrawal option' under a folio is less than or equal to Rs. 250/- and where complete bank account details are not provided by the unitholders, then such amount will be compulsorily reinvested wherever reinvestment option is available under the scheme and an account statement will be sent to the investors at their Registered Address. The dividend shall be re-invested at the prevailing ex-dividend Net Asset Value per Unit on the record date. There shall be no Exit Load on the
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	dividend so reinvested. The dividends so reinvested shall constitute a constructive payment of dividends to the Unit holders and a constructive receipt of the same amount from each Unit holder for reinvestment in Units. Investment of unclaimed redemption and dividend amounts of the schemes of the CRMF: Pursuant to SEBI circular no. SEBI/HO/IMD/DF2/CIR/P/ 2016/37 dated February 25, 2016 issued on "Treatment of unclaimed redemption and dividend amounts", the new plan viz. Canara Robeco Liquid Fund– Unclaimed Redemption & Dividend Plan – Direct Growth Option has been introduced with the limited purpose of deploying the unclaimed redemption and dividend amounts of the schemes of the Canara Robeco Mutual Fund ("CRMF"). The said Plan will not be available for subscription/switch-in by investors/Unit Holders of the schemes of the CRMF. No exit load will be charged on the plan and the total expense ratio of the Plan will be capped at 50 bps. All other terms and conditions of the Scheme remain unchanged. Investors who claim the unclaimed amounts during a period of three years from the due date shall be paid initial unclaimed amount along-with the income earned on its deployment. Investors, who claim these amounts after 3 years, shall be paid initial unclaimed amount along-with the income earned on its deployment till the end of the third year. After the third year, the income earned on such unclaimed amounts shall be used for the purpose of investor education.
Bank Account Details	In order to protect the interest of Unit holders from fraudulent encashment of cheques, the current SEBI (MF) Regulations has made it mandatory for investors to mention in their Application /Redemption request, their bank name and account number. The normal processing time may not be applicable in situations where such details are not provided by Investors / Unit holders. The AMC will not be responsible for any loss arising out of fraudulent encashment of cheques and / or any delay / loss in transit.
Suspension Of Sale/ Redemption of Units	The Mutual Fund at its sole discretion reserves the right to suspend sale and Redemption of Units in the Scheme temporarily or indefinitely when any of the following conditions exist. However, the suspension of sale and Redemption of Units either temporarily or indefinitely will be with the approval of the Trustees: 1. When one or more stock exchanges or markets (including bullion markets, forex markets which provide for valuation), are closed otherwise than for ordinary holidays. 2. When, as a result of political, economic or monetary events or any circumstances outside the control of the Trustees and the AMC, the disposal of the assets of the Scheme are not reasonable, or would not reasonably be practicable without being detrimental to the interests of the Unit holders. 3. In the event of breakdown in the means of communication used for the valuation of investments of the Scheme, without which the value of the securities of the Scheme cannot be accurately calculated. 4. During periods of extreme volatility of markets, which in the opinion of the AMC are prejudicial to the interests of the Unit holders of the Scheme.

	5. In case of natural calamities, strikes, riots and bandhs etc. 6. In the event of any force majeure or disaster that affects the normal functioning of the AMC or the ISC. 7. During the period of Book Closure. 8. If so directed by SEBI. The AMC reserves the right in its sole discretion to withdraw the facility of Sale of Units of the Scheme, temporarily or indefinitely, if AMC views that changing the size of the corpus further may prove detrimental to the existing Unit holders of the Scheme. Suspension or restriction of Redemption facility shall be made applicable only after the approval of the Board of Directors of the AMC and the Trustees. The approval from the AMC Board and the Trustees giving details of circumstances and justification for the proposed action shall also be informed to SEBI in advance. Further, Trading on stock exchanges may be halted (temporarily or indefinitely) because of market conditions or for reasons, that in view of the Exchange authorities or SEBI, trading in units of the scheme is not advisable. Right to Limit Redemptions: Subject to complying with the requirements as stated in the SEBI circular no. SEBI/HO/IMD/DF2/CIR/P/2016/57 dated 31st May, 2016 the following requirements shall be observed before imposing restriction on redemptions. The AMC with the specific approval of Board of Trustees and Directors under immediate intimation to SEBI, may impose restriction to the redemptions of units of the scheme when there are circumstances leading to a systemic crisis or event that severely constricts market liquidity or the efficient functioning of markets such as Liquidity issues, Market failures, exchange closures, Operational issues like force majeure, technical failures etc. Such restrictions will not exceed 10 working days in a period of 90 days. No redemption requests up to INR 2 lakh will be subject to any restrictions. Where redemption requests are above INR 2 lakh, AMC will redeem the first INR 2 lakh without restrictions and remaining part over and above INR 2 lakh will be subject to the following restrictions. The AMC may restrict the maximum number of units that may be redeemed from a scheme/options on a business day to 5% of the total number of Units then in issue under the Scheme and option(s) thereof (or such higher percentage as the AMC may decide in any particular case) excluding the units that will be redeemed as per regulations without restrictions as above. Ongoing price for subscription (purchase)/switch-in (from other schemes/plans of the mutual fund) by investors, (this is the price you need to pay for purchase/switch-in) → At the applicable NAV Ongoing price for redemption (sale) /switch outs (to other schemes/plans of the Mutual Fund) by investors, (this is the price you will receive for redemptions/switch outs) → At the applicable NAV subject to prevailing exit load.
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	Example: If the applicable NAV is Rs. 10, exit load is 1% then redemption price will be: $\text{Rs. } 10 * (1 - 0.01) = \text{Rs. } 9.90$ At the applicable NAV subject to prevailing exit load
Termination of the scheme	The Trustees reserve the right to terminate the scheme at any time if the corpus of the scheme falls below Rs. 1 crore. Regulation 39(2) of the SEBI Regulations provides that any scheme of a mutual fund may be wound up after repaying the amount due to the Unit holders: (a) on the happening of any event which, in the opinion of the Trustees, requires the scheme to be wound up; or (b) if 75% of the Unit holders of a scheme pass a resolution that the scheme be wound up; or (c) if SEBI so directs in the interest of the unit holders. Where a scheme is wound up under the above Regulation, the Trustees shall give a notice disclosing the circumstances leading to the winding up of the scheme: (a) to SEBI; and (b) in two daily newspapers having circulation all over India & a vernacular newspaper circulating at the place where the mutual fund is formed. In case of termination of the scheme, the Trustees shall proceed as follows: From the proceeds of the assets of the scheme, the Trustees shall first discharge all liabilities of the scheme and make provision for meeting the expenses of the winding-up of the scheme, including the fees of the AMC. The Trustees shall distribute the proceeds to the Unit holders, in proportion to their respective interest in the assets of the scheme as on the date when the decision for winding up was taken, all proceeds derived from the realization of the investments, after recovering all costs, charges, expenses, claims, liabilities, whether actual or contingent, incurred, made or apprehended by the Trustees in connection with or arising out of the termination of the scheme. It will be ensured that the redemption proceeds are dispatched to the Unit holder within a maximum period of 10 working days from the date of redemption for the holders of Statement of Account, or from the date he/ she has tendered the unit certificates to the Registrars
Restrictions, if any, on the right to freely retain or dispose of Units being offered.	The Units are transferrable in compliance with Regulation 37 of SEBI (MFs) Regulations, 1996. In view of the same, additions/deletion of names will not be allowed under any folio of the Scheme. The above provisions in respect of deletion of names will not be applicable in case of death of Unit Holder (in respect of joint holdings) as this will be treated as transmission of Units and not transfer. The Units held in dematerialized form can be transferred and transmitted in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 2018, as may be amended from time to time. The delivery instructions for transfer of Units will have to be lodged with the Depository Participant in the prescribed form and transfer will be effected in accordance with such rules/regulations as may be in force governing transfer of securities in dematerialized form. The Units held in demat mode can be pledged and hypothecated as per the provisions of Depositories Act and Rules and Regulations framed by Depositories.

C. Periodic Disclosures

Net Asset Value <i>This is the value per unit of the scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.</i> Std. Obs. 17(a)	The Direct Plan under the Scheme will have a Separate NAV (not applicable to Exchange Traded Funds). The AMC will allot the Units within 5 (five) Business Days from the date of closure of New Fund Offer Period and will calculate and disclose the first NAV of the Scheme within 5 (five) Business Days from the date of allotment. The AMC will calculate the NAV of the Scheme on a daily basis. The AMC shall prominently disclose the NAVs of the Scheme under a separate head on the website of the Fund (www.canararobeco.com) and on the website of AMFI (www.amfiindia.com) before 11.00 p.m. on every Business Day. In case of any delay in uploading on AMFI website, the reasons for such delay would be explained to AMFI in writing. If the NAVs are not available before the commencement of business hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the NAVs. Further the Mutual Fund / AMC will extend facility of sending latest available NAVs of the Scheme to the Unit holders through SMS upon receiving a specific request in this regard. Also, information regarding NAVs can be obtained by the Unit holders / Investors by calling or visiting the nearest investor service center.
Half yearly Disclosures: Financial Results / Portfolio <i>This is a list of securities where the corpus of the scheme is currently invested. The market value of these investments is also stated in portfolio disclosures.</i>	The Mutual Fund shall host half yearly disclosures of the Schemes' unaudited financial results in the prescribed format on its website viz. www.canararobeco.com within one month from the close of each half year i.e. on 31st March and on 30th September. AMC shall publish an advertisement disclosing the hosting of such financial results on its website, in atleast one English daily newspaper having nationwide circulation and in a newspaper having wide circulation published in the language of the region where the Head Office of the Mutual Fund is situated. The unaudited financial results will also be displayed on the website of AMFI. Portfolio: The Mutual Fund/AMC shall disclose portfolio (along with ISIN) of the Scheme as on the last day of the half year on website of Mutual Fund (www.canararobeco.com) and on the website of AMFI (www.amfiindia.com) within 10 days from the close of each half-year respectively in a user-friendly and downloadable spread-sheet format. In case of Unitholders whose e-mail addresses are registered, the Mutual Fund / AMC shall send via e-mail the half-yearly statement of Scheme portfolio in which unitholders are invested within 10 days from the close of each half-year respectively. Further, the Mutual Fund/AMC shall publish an advertisement in the all India edition of at least two daily newspapers, one each in English and Hindi, every half-year disclosing the hosting of the half-yearly statement of the Scheme portfolio on the website of the Mutual Fund (www.canararobeco.com) and on the website of AMFI (www.amfiindia.com). Unit holders may request for a physical or electronic copy of the scheme portfolio through SMS, telephone, email, written request or by choosing the relevant option under the scheme application forms (applicable for new subscribers). Such copies shall be provided free of cost to the Unitholders on specific request.
Monthly and Fortnightly Portfolio	The Mutual Fund/AMC shall disclose portfolio (along with ISIN) of the Scheme as on the last day of the fortnight and the month on website of Mutual Fund (www.canararobeco.com) and on the website of AMFI (www.amfiindia.com) within 5 days and 10 days respectively from the close of each fortnight and month respectively in a user-friendly and downloadable spread-sheet format. In case of Unitholders whose e-mail addresses are registered, the Mutual Fund / AMC shall send via e-mail both the fortnightly and monthly statement of Scheme portfolio within 5 days or 10 days from the close of each fortnight/month respectively. Unit holders may request for a physical or electronic copy of the scheme portfolio through SMS, telephone, email, written request or by choosing the relevant option under the

	scheme application forms (applicable for new subscribers). Such copies shall be provided free of cost to the Unitholders on specific request.
Annual Report	The scheme wise annual report and abridged summary thereof shall be hosted on the website of the Mutual Fund (www.canararobeco.com) and on the website of AMFI (www.amfiindia.com) not later than four months (or such other period as may be specified by SEBI from time to time) from the date of closure of the relevant accounting year (i.e. 31st March each year) and link for the same will be displayed prominently on the website of the Mutual Fund (www.canararobeco.com). In case of Unit holders whose e-mail addresses are registered with the Mutual Fund, the AMC shall e-mail the annual report or an abridged summary to such unit holders. The Unit holders whose e-mail addresses are not registered with the Mutual Fund will have an option to opt-in to continue receiving physical copy of the scheme wise annual report or an abridged summary thereof. Mutual Fund / AMC shall publish an advertisement in the all India edition of at least two daily newspapers, one each in English and Hindi, every year disclosing the hosting of the scheme wise annual report on the website of the Mutual Fund (www.canararobeco.com) and on the website of AMFI (www.amfiindia.com). Physical copies of Full annual report / abridged summary thereof shall also be available for inspection at all times at the registered office of the Canara Robeco Asset Management Company Ltd. Unit holders may request for a physical or electronic copy of the said report through SMS, telephone, email, written request (letter) or by choosing the relevant option under the scheme application forms (applicable for new subscribers). Such copies shall be provided free of cost to the Unitholders on specific request.
Segregated Portfolio Creation Process & Procedure (SEBI circular dated 28th December, 2018 and 7th November 2019)	DEFINITIONS The term 'segregated portfolio' shall mean a portfolio, comprising of debt or money market instrument affected by a credit event, that has been segregated in a mutual fund scheme. The term 'main portfolio' shall mean the scheme portfolio excluding the segregated portfolio. The term 'total portfolio' shall mean the scheme portfolio including the securities affected by the credit event. PROCESS & PROCEDURE AMC may create segregated portfolio in a mutual fund scheme subject to the following: 1. Segregated portfolio may be created, in case of a credit event at issuer level i.e. downgrade in credit rating by a SEBI registered Credit Rating Agency (CRA), as under: a) Downgrade of a debt or money market instrument to 'below investment grade', or b) Subsequent downgrades of the said instruments from 'below investment grade', or c) Similar such downgrades of a loan rating. 2. In case of difference in rating by multiple CRAs, the most conservative rating shall be considered. Creation of segregated portfolio shall be based on issuer level credit events as detailed at paragraph C-1 and implemented at the ISIN level. 3. SEBI vide its circular dated 7th November 2019 has also permitted creation of segregated portfolio of unrated debt or money market instruments by mutual fund schemes of an issuer that does not have any outstanding rated debt or money market instruments, subject to the following: a. Segregated portfolio of such unrated debt or money market instruments may be created only in case of actual default of either the interest or principal amount. 'Actual default' by the issuer of such instruments shall be considered for creation of segregated portfolio. b. AMC shall inform AMFI immediately about the actual default by the issuer. Upon being informed about the default, AMFI shall immediately inform the

	same to all AMCs. Pursuant to dissemination of information by AMFI about actual default by the issuer, AMC may segregate the portfolio of debt or money market instruments of the said issuer as per the procedure mentioned below. 4. Creation of segregated portfolio shall be optional and at the discretion of the AMC. It will be created only if the Scheme Information Document (SID) of the scheme has provisions for segregated portfolio with adequate disclosures. Process for creation of segregated portfolio a. AMC shall decide on creation of segregated portfolio on the day of credit event. Once an AMC decides to segregate portfolio, it shall - seek approval of Trustees prior to creation of the segregated portfolio. - immediately issue a press release disclosing its intention to segregate such debt and money market instrument and its impact on the investors. The mutual fund should also disclose that the segregation shall be subject to Trustees approval. Additionally, the said press release shall be prominently disclosed on the website of the AMC. - ensure that till the time the Trustees approval is received, which in no case shall exceed 1 business day from the day of credit event, the subscription and redemption in the scheme shall be suspended for processing with respect to creation of units and payment on redemptions. b. Once Trustees approval is received by the AMC, - Segregated portfolio shall be effective from the day of credit event - AMC shall issue a press release immediately with all relevant information pertaining to the segregated portfolio. The said information shall also be submitted to SEBI. - An e-mail or SMS should be sent to all unit holders of the concerned scheme. - The NAV of both segregated and main portfolio shall be disclosed from the day of the credit event. - All existing investors in the scheme as on the day of the credit event shall be allotted equal number of units in the segregated portfolio as held in the main portfolio. - No redemption and subscription shall be allowed in the segregated portfolio. However, in order to facilitate exit to unit holders in segregated portfolio, AMC shall enable listing of units of segregated portfolio on the recognized stock exchange within 10 working days of creation of segregated portfolio and also enable transfer of such units on receipt of transfer requests. c. If the Trustees do not approve the proposal to segregate portfolio, AMC shall issue a press release immediately informing investors of the same. Valuation and processing of subscriptions and redemptions a. Notwithstanding the decision to segregate the debt and money market instrument, the valuation should take into account the credit event and the portfolio shall be valued based on the principles of fair valuation (i.e. realizable value of the assets) in terms of the relevant provisions of SEBI (Mutual Funds) Regulations, 1996 and Circular(s) issued thereunder. b. All subscription and redemption requests for which NAV of the day of credit event or subsequent day is applicable will be processed as per the existing circular on applicability of NAV as under: - Upon Trustees' approval to create a segregated portfolio - - Investors redeeming their units will get redemption proceeds based on the NAV of main portfolio and will continue to hold the units of segregated portfolio. - Investors subscribing to the scheme will be allotted units only in the main portfolio based on its NAV. - In case Trustees do not approve the proposal of segregated portfolio, subscription and redemption applications will be processed based on the NAV of total portfolio.
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Disclosure Requirements

In order to enable the existing as well as the prospective investors to take informed decision, the following shall be adhered to:

- a. A statement of holding indicating the units held by the investors in the segregated portfolio along with the NAV of both segregated portfolio and main portfolio as on the day of the credit event shall be communicated to the investors within 5 working days of creation of the segregated portfolio.
- b. Adequate disclosure of the segregated portfolio shall appear in all scheme related documents, in monthly and half-yearly portfolio disclosures and in the annual report of the mutual fund and the scheme.
- c. The Net Asset Value (NAV) of the segregated portfolio shall be declared on daily basis.
- d. The information regarding number of segregated portfolios created in a scheme shall appear prominently under the name of the scheme at all relevant places such as SID, KIM-cum-Application Form, advertisement, AMC and AMFI websites, etc.
- e. The scheme performance required to be disclosed at various places shall include the impact of creation of segregated portfolio. The scheme performance should clearly reflect the fall in NAV to the extent of the portfolio segregated due to the credit event and the said fall in NAV along with recovery(ies), if any, shall be disclosed as a footnote to the scheme performance.
- f. The disclosures at paragraph (d) and (e) above regarding the segregated portfolio shall be carried out for a period of at least 3 years after the investments in segregated portfolio are fully recovered/ written-off.
- g. The investors of the segregated portfolio shall be duly informed of the recovery proceedings of the investments of the segregated portfolio. Status update may be provided to the investors at the time of recovery and also at the time of writing-off of the segregated securities.

TER for the Segregated Portfolio

- a. AMC shall not charge investment and advisory fees on the segregated portfolio. However, TER (excluding the investment and advisory fees) can be charged, on a pro-rata basis only upon recovery of the investments in segregated portfolio.
- b. The TER so levied shall not exceed the simple average of such expenses (excluding the investment and advisory fees) charged on daily basis on the main portfolio (in % terms) during the period for which the segregated portfolio was in existence.
- c. The legal charges related to recovery of the investments of the segregated portfolio may be charged to the segregated portfolio in proportion to the amount of recovery. However, the same shall be within the maximum TER limit as applicable to the main portfolio. The legal charges in excess of the TER limits, if any, shall be borne by the AMC.
- d. The costs related to segregated portfolio shall in no case be charged to the main portfolio.

Monitoring by Trustees

- a. In order to ensure timely recovery of investments of the segregated portfolio, Trustees shall ensure that:
 - i. The AMC puts in sincere efforts to recover the investments of the segregated portfolio.
 - ii. Upon recovery of money, whether partial or full, it shall be immediately distributed to the investors in proportion to their holding in the segregated portfolio. Any recovery of amount of the security in the segregated portfolio even after the write off shall be distributed to the investors of the segregated portfolio.
 - iii. An Action Taken Report (ATR) on the efforts made by the AMC to recover the investments of the segregated portfolio is placed in every Trustees meeting till the investments are fully recovered/ written-off.
 - iv. The Trustees shall monitor the compliance of this circular and disclose in the half-yearly Trustees reports filed with SEBI, the compliance in respect of every segregated portfolio created.

- b. In order to avoid mis-use of segregated portfolio, Trustees shall ensure to have a mechanism in place to negatively impact the performance incentives of Fund Managers, Chief Investment Officers (CIOs), etc. involved in the investment process of securities under the segregated portfolio, mirroring the existing mechanism for performance incentives of the AMC, including claw back of such amount to the segregated portfolio of the scheme.

Illustration of Segregated Portfolio:

For the purpose of illustration we are considering a portfolio of scheme with only growth plan with outstanding units of 10,000. One of the investments - 23700 units of 8.04% E Ltd NCD (MD 27/01/2022) valued at 91.5571 per unit suffered a credit event on 4th June 2019 as its ratings changed from A- to C. This security was marked down by 55% and is to be valued at 41.2007 per unit. The following workings illustrates the segregated portfolio creation and the effect on the NAV.

Portfolio Date: 04-June-19

Downgrade Event Date: 04-June-19

Downgrade Security: 8.04% E Ltd NCD (MD 27/01/2022) from A- to C

Valuation Marked Down: 55%

No. of units outstanding in a scheme 10,000 units, amounting to (10,000*1181.85) Rs.118.18 lakhs

Portfolio before Segregated portfolio creation

Security	Rating	Type of the security	Qty	Price Per Unit	Market Value (in Lakhs)
7.14% A Ltd NCD (MD 09/12/2021)	CRISIL AAA	NCD	25,000	98.0144	24.5
8.02% B Ltd NCD (MD 22/05/2022)	CRISIL AAA	NCD	24,000	100.9817	24.24
8.53% C Ltd NCD Ser C(MD 03/07/20)	ICRA AA	NCD	21,300	98.3226	20.94
D Ltd CP (MD 27/02/2020)	CRISIL A1+	CP	25,000	94.9606	23.74
8.04% E Ltd NCD (MD 27/01/2022)	CARE C*	NCD	23,700	41.2007	9.76
Cash & Cash equivalent					15
Net Assets (in lakhs)					118.18
Unit capital (no. of units)					10,000.00
NAV per unit (Rs)					1,181.85

*We have marked down the security (8.04% E Ltd NCD (MD 27/01/2022)) by 55% as it was downgraded to C from A-. Before marked down, the security was valued at Rs. 91.5571 per unit.

Main Portfolio as of 04-06-2019 (after segregation)

	<table><tr><th>Security</th><th>Rating</th><th>Type of the security</th><th>Qty</th><th>Price Per Unit</th><th>Market Value (in Lakhs)</th></tr><tr><td>7.14% A Ltd NCD (MD 09/12/2021)</td><td>CRISIL AAA</td><td>NCD</td><td>25,000</td><td>98.0144</td><td>24.5</td></tr><tr><td>8.02% B Ltd NCD (MD 22/05/2022)</td><td>CRISIL AAA</td><td>NCD</td><td>24,000</td><td>100.9817</td><td>24.24</td></tr><tr><td>8.53% C Ltd NCD Ser C(MD 03/07/20)</td><td>ICRA AA</td><td>NCD</td><td>21,300</td><td>98.3226</td><td>20.94</td></tr><tr><td>D Ltd CP (MD 27/02/2020)</td><td>CRISIL A1+</td><td>CP</td><td>25,000</td><td>94.9606</td><td>23.74</td></tr><tr><td>Cash & Cash equivalent</td><td></td><td></td><td></td><td></td><td>15</td></tr><tr><td>Net Assets (in lakhs)</td><td></td><td></td><td></td><td></td><td>108.42</td></tr><tr><td>Unit capital (no. of units)</td><td></td><td></td><td></td><td></td><td>10,000.00</td></tr><tr><td>NAV per unit (Rs)</td><td></td><td></td><td></td><td></td><td>1,084.20</td></tr></table>	Security	Rating	Type of the security	Qty	Price Per Unit	Market Value (in Lakhs)	7.14% A Ltd NCD (MD 09/12/2021)	CRISIL AAA	NCD	25,000	98.0144	24.5	8.02% B Ltd NCD (MD 22/05/2022)	CRISIL AAA	NCD	24,000	100.9817	24.24	8.53% C Ltd NCD Ser C(MD 03/07/20)	ICRA AA	NCD	21,300	98.3226	20.94	D Ltd CP (MD 27/02/2020)	CRISIL A1+	CP	25,000	94.9606	23.74	Cash & Cash equivalent					15	Net Assets (in lakhs)					108.42	Unit capital (no. of units)					10,000.00	NAV per unit (Rs)					1,084.20
	Security	Rating	Type of the security	Qty	Price Per Unit	Market Value (in Lakhs)																																																	
	7.14% A Ltd NCD (MD 09/12/2021)	CRISIL AAA	NCD	25,000	98.0144	24.5																																																	
	8.02% B Ltd NCD (MD 22/05/2022)	CRISIL AAA	NCD	24,000	100.9817	24.24																																																	
	8.53% C Ltd NCD Ser C(MD 03/07/20)	ICRA AA	NCD	21,300	98.3226	20.94																																																	
	D Ltd CP (MD 27/02/2020)	CRISIL A1+	CP	25,000	94.9606	23.74																																																	
	Cash & Cash equivalent					15																																																	
	Net Assets (in lakhs)					108.42																																																	
	Unit capital (no. of units)					10,000.00																																																	
	NAV per unit (Rs)					1,084.20																																																	
Security 8.04% E Ltd NCD (MD 27/01/2022) was segregated into a separate portfolio.																																																							
Segregated Portfolio as of 04-06-2019																																																							
	<table><tr><th>Security</th><th>Rating</th><th>Type of the security</th><th>Qty</th><th>Price Per Unit</th><th>Market Value (in Lakhs)</th></tr><tr><td>8.04% E Ltd NCD (MD 27/01/2022)</td><td>CARE C*</td><td>NCD</td><td>23,700</td><td>41.2007</td><td>9.76</td></tr><tr><td>Net Assets (in lakhs)</td><td></td><td></td><td></td><td></td><td>9.76</td></tr><tr><td>Unit capital (no. of units)</td><td></td><td></td><td></td><td></td><td>10,000.00</td></tr><tr><td>NAV per unit (Rs)</td><td></td><td></td><td></td><td></td><td>97.65</td></tr></table>	Security	Rating	Type of the security	Qty	Price Per Unit	Market Value (in Lakhs)	8.04% E Ltd NCD (MD 27/01/2022)	CARE C*	NCD	23,700	41.2007	9.76	Net Assets (in lakhs)					9.76	Unit capital (no. of units)					10,000.00	NAV per unit (Rs)					97.65																								
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Associate Transactions	Please refer to Statement of Additional Information (SAI).																																																						

Taxation

The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors/ authorized dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes.

Particulars	Resident	Non- Resident
Tax on Dividend	Taxed in the hands of unitholders at applicable slab rate under the provisions of the Income-tax Act, 1961 (Act)	Taxed in the hands of unitholders at the rate of 20% u/s 115A of the Act (plus applicable surcharge and cess)
Long Term Capital Gains: (Held for a period of more than 36 Months)	20% with indexation benefit in respect of cost of acquisition (plus applicable surcharge and cess)	20% with indexation benefit in respect of cost of acquisition (plus applicable surcharge and cess)
Short Term Capital Gains - (Held for a period of 36 months or less)	30% (plus applicable surcharge and cess) (Refer note no 8)	30% (plus applicable surcharge and cess) Refer note no 8)

Notes –

1. Canara Robeco Mutual Fund is a Mutual Fund registered with the Securities & Exchange Board of India and hence the entire income of the Mutual Fund will be exempt from income tax in accordance with the provisions of Section 10(23D) of the Act.
2. Surcharge at the following rate to be levied in case of individual /HUF / non-corporate non-firm unit holders for equity oriented mutual fund:

Income	Individual /HUF / non-corporate non-firm unit holders
Rs 50 lakh to 1 crore (including income under section 111A and 112A of the Act)	10%
Above Rs 1 crore upto Rs 2 crores (including income under section 111A and 112A of the Act)	15%
Above Rs 2 crores upto Rs 5 crores (excluding income under section 111A and 112A of the Act)	25%
Above Rs 5 crores (excluding income under section 111A and 112A of the Act)	37%*

3. Surcharge rates for Companies/ firm

Total Income	Rate of Surcharge for Domestic Companies	Rate of Surcharge for Foreign Companies
Above Rs 1 crore upto Rs 10 crores	7%	2%
Above Rs 10 crores	12%	5%

*Surcharge rate shall be 10% in case resident companies opting taxation under section 115BAA and section 115BAB of the Act on any income earned. In case of firm with total income exceeding Rs 1 crore, surcharge rate shall be 12%.

4. Health and Education cess @ 4% on aggregate of base tax and surcharge.

	5. With effect from 1 April 2018, as per section 112A of the Act, long-term capital gains, exceeding INR 100,000, arising from transfer of equity oriented mutual funds, shall be chargeable at the rate of 10% (plus applicable surcharge and cess). 6. The Scheme will attract securities transaction tax (STT) at 0.001% on the redemption value. 7. Withholding of Taxation by Mutual Fund will as per applicable withholding tax rate. 8. Assuming investor falls into highest tax bracket For further details on taxation please refer to the clause on Taxation in the SAI.
Stamp Duty	Pursuant to SEBI letter no. SEBI/IMD/DF2/OW/P/2020/11099/1 dated 29th June, 2020 and various notifications issued by Department of Revenue, Ministry of Finance, Government of India on the Finance Act, 2019, the following points shall be applicable with effect from July 1, 2020: 1. A stamp duty @0.005% of the transaction value would be levied on applicable mutual fund Purchase transactions including, Switch-in, SIP transactions and STP-in transactions in the units of Canara Robeco Mutual Fund, Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase transactions (including dividend reinvestment) to the unit holders would be reduced to that extent. 2. The stamp duty so collected on behalf of the investors, by KFinTech (RTA), Depositories, Clearing Corporation, Stock Exchanges (for demat transactions) as the case may be, would be remitted to the state government or any other prescribed authorities, from time to time. 3. The stamp duty deducted from the unit holders will be reflected in the statement of account issued thereafter. 4. Redemption of investments will not attract any stamp duty. 5. Duty is imposed on the value of units excluding other charges like service charge, AMC fee, GST, etc.
Investor services	Ms. Tejal Talekar Investor Relations Officer Canara Robeco Asset Management Co. Ltd. 4th Floor, Construction House, 5, Walchand Hirachand Marg, Ballard Estate, Mumbai – 400 001 Tel No. (022) 6658 5000 Fax (022) 6658 5012/13 E-Mail : crmf@canararobeco.com

D. Computation of NAV

The computation of NAV, valuation of securities / assets, accounting policies and standards would be in conformity with the SEBI (Mutual Funds) Regulations, 1996 and guidelines issued from time to time. The NAV per unit shall be calculated as follows:

$\frac{\text{Market or Fair Value of Scheme's investments} + \text{Current assets} - \text{Current Liabilities and Provisions}}{\text{No. of Units outstanding under the Scheme}} = \text{NAV (Rs.)}$

The price arrived shall be rounded off up to two decimals.

An Illustration:

Assume that the Market or Fair Value of Scheme's investments is Rs. 1,00,00,000; Current asset of the scheme is Rs.25,00,000; Current Liabilities and Provisions is Rs. 15,00,000 and the No. of Units outstanding under the scheme are 5,00,000.

Thus, the NAV will be calculated as:

$$\text{NAV} = \frac{1,00,00,000 + 25,00,000 - 15,00,000}{5,00,000}$$

Therefore, the NAV of the scheme is Rs. 22.0000

E. COMPUTATION OF SALE PRICE

Since the fund do not charge any Entry Load, the Purchase price or "Sale Price" is same as NAV of the fund disclosed on daily basis. Therefore, entry load, if any shall be charged as a percentage of Net Assets Value (NAV) for calculating Sale Price i.e. applicable Entry Load (if any) as a percentage of NAV will be added to NAV to calculate "Sale Price". In other words, the following formulae shall be used:

$$\text{SALE PRICE} = \text{Applicable NAV} \times (1 + \text{Entry Load, if any})$$

An Illustration:

An investor invests Rs. 20,000/- and the current NAV is Rs.20/-. The entry load levied by the scheme is Nil i.e., 0%. Therefore, Sale price at which the investor invests = Rs.20.00 * (1 + 0%) = Rs.20.00.

F. COMPUTATION OF REPURCHASE PRICE

For calculating the Repurchase Price, exit load charged to the scheme is subtracted i.e., applicable Exit Loads as a percentage of NAV will be subtracted from NAV to calculate Repurchase Price. The formula for calculation of Repurchase Price would be:

$$\text{REPURCHASE PRICE} = \text{Applicable NAV} \times (1 - \text{Exit Load, if any})$$

An Illustration:

An investor invests Rs. 20,000/- and the current NAV is Rs.20/-. The exit load levied by the scheme is 1.0% if redeemed/switched within 1 year from the date of allotment.

Therefore, the Repurchase Price will be = Rs.20.00 * (1 - 1.0%) = Rs.19.80.

Notes:

1. It is assumed in the above illustration that the Investor redeems his investments within the applicable exit load period. No exit load will be levied after the completion of period of applicable exit load.
2. Different Schemes may have different exit load structures. Investors are requested to refer the Scheme documents / AMC website to know the latest exit load structures

IV. FEES AND EXPENSES

This section outlines the expenses that will be charged to the schemes:

A. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees paid marketing and advertising, registrar expenses, printing and stationary, bank charges etc. These expenses will be borne by the AMC and not by the scheme of mutual fund.

B. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below:

The AMC has estimated that the following percentage of the daily net assets of the scheme will be charged to the scheme as expenses. For the actual current expenses being charged, the investor should refer to the website of the mutual fund www.canararobeco.com. Any expenses beyond the prescribed limit shall be charged / borne in accordance with the Regulations prevailing from time to time.

Regular Plan*	
Particulars	% of Net Assets (p.a.)
Investment Management & Advisory Fee	Up to 2.00%**
Trustee Fee	
Audit fees	
Custodian fees	
RTA Fees	
Marketing & Selling expenses including agent commission	
Cost related to investor communications	
Cost of fund transfer from location to location	
Cost of providing account statements and dividend / redemption cheques and warrants	
Costs of statutory Advertisements	
Cost towards investor education & awareness (at least 0.02% p.a.)	
Brokerage & transaction cost	
GST on expenses other than investment and advisory fees	
GST on brokerage and transaction cost	
Other Expenses^	
Maximum total expense ratio (TER) permissible under Regulation 52 (6)	Up to 2.00%#
Additional expenses under Regulation 52 (6A) (c)	Up to 0.05%
Additional expenses for gross new inflows from specified cities under Regulation 52 (6A) (b)	Up to 0.30%

^Any other expenses which are directly attributable to the Schemes, may be charged within the overall limits as specified in the Regulations, except those expenses which are specifically prohibited as per Regulations.

*Direct Plan shall have a lower expense ratio excluding distribution expenses, commission, etc and no commission for distribution of Units will be paid / charged under Direct Plan.

** Excluding GST

The expenses towards Investment Management and Advisory Fees under Regulation 52(2) and the various sub-heads of recurring expenses mentioned under Regulation 52(4) of SEBI (MF) Regulations are fungible in nature. Thus, there shall be no internal sub-limits within the expense ratio for expense heads mentioned under Regulation 52 (2) and (4) respectively. Further, the additional expenses under Regulation 52(6A)(c) shall also be incurred

towards the same expense heads. However, as per SEBI circular dated 2nd February, 2018 in case of all schemes, wherein exit load is not levied / not applicable, the AMC will not be eligible to charge the above mentioned additional expenses for such schemes.

The purpose of the above table is to assist the Investor in understanding the various costs and expenses that an Investor in the Scheme will bear directly or indirectly. The figures in the table above are estimates. The actual expenses that can be charged to the Scheme will be subject to limits prescribed from time to time under the SEBI (MF) Regulations.

#As per the Regulation 52, the investment management fee and total annual scheme recurring expenses chargeable to the Scheme are as under:

- (i) On the first Rs. 500 crore of the daily net assets - 2.00%;
- (ii) On the next Rs. 250 crore of the daily net assets – 1.75%;
- (iii) On the next Rs. 1,250 crore of the daily net assets - 1.50%;
- (iv) On the next Rs. 3,000 crore of the daily net assets – 1.35%;
- (v) On the next Rs. 5,000 crore of the daily net assets – 1.25%;
- (vi) On the next Rs. 40,000 crores of the daily net assets - Total expense ratio reduction of 0.05% for every increase of Rs.5, 000 crores of daily net assets or part thereof.
- (vii) On the balance of the assets – 0.80%;

- a) **Additional Expenses under Regulation 52 (6A):** Brokerage and transaction costs which are incurred for the purpose of execution of trade and is included in the cost of investment, not exceeding 0.12 per cent in case of cash market transactions and 0.05 per cent in case of derivatives transactions;

In accordance with SEBI circular no. CIR/IMD/DF/24/2012 dated November 19, 2012, any payment towards brokerage and transaction cost, over and above the said 0.12% and 0.05% for cash market transactions and derivatives transactions respectively, may be charged to the Scheme within the maximum limit of Total Expense Ratio (TER) as prescribed under Regulation 52(6) of the SEBI (MF) Regulations, 1996.

- b) Expenses not exceeding of 0.30 per cent of daily net assets, if the new inflows from such cities as specified by SEBI from time to time are at least -

- (i) 30 per cent of gross new inflows in the scheme, or;
- (ii) 15 per cent of the average assets under management (year to date) of the scheme, whichever is higher:

Provided that if inflows from such cities is less than the higher of sub-clause (i) or sub-clause (ii), such expenses on daily net assets of the scheme shall be charged on proportionate basis;

The said additional expenses on account of inflows from beyond top 30 cities so charged shall be clawed back in the respective schemes, in case the said inflow is redeemed within a period of 1 year from the date of investment. The expenses charged under this clause shall be utilized for distribution expenses incurred for bringing inflows from such cities.

As per SEBI circular dated 22nd October, 2018 additional TER can be charged based on inflows only from retail investors from B30 cities. It will be based on inflows from retail investors (inflows of amount up to Rs. 2,00,000/- per transaction, by individual investors shall be considered as inflows from "retail investor") from B 30 cities, keeping all other conditions of SEBI Circular(s) on charging of additional TER of 30 bps unchanged. Thus, inflows from corporates and institutions from B30 cities henceforth will not be considered for computing the inflows from B 30 cities for the purpose of additional TER of 30 basis points.

The additional commission for B 30 cities shall be paid as trail only.

An illustration:

Assuming, an investor has invested Rs.10, 000/- in the scheme having total expense ratio of 2.00%. The scheme generated a CAGR return of 10% over one year. Therefore,
Investment Amount (Rs.) (A) = 10,000

Scheme Return (1Year) in CAGR (%) (B) = 10%
 Return in One Year (Rs.) (C= (A)*(1+B)^1) = 1000
 Total Expense Ratio (%) (D) = 2.00%
 Impact of Total Expense Ratio (Rs.) (E=A*D) = 200
 Total Return to the investor (Rs.) (F=C-E) = 800

As mentioned in the illustration above, the schemes return to the investor is impacted by 2.00% due to the expense charged.

Please note that the above is an approximate illustration of the impact of expense ratio on the returns, where the Gross NAV has been simply reduced to the extent of the expenses. In reality, the actual impact would vary depending on the path of returns over the period of consideration. Expenses will be charged on daily net assets. These estimates have been made in good faith as per the information available to the Investment Manager based on past experience but the total expenses shall not exceed the limits permitted by SEBI. Types of expenses charged shall be as per the SEBI (MF) Regulations.

The purpose of the above illustration is to assist the investor in understanding the various costs and expenses that an investor in the scheme will bear directly or indirectly.

Goods and Service Tax (GST):

GST shall be charged as follows:

- GST on investment and advisory fees shall be charged to the Scheme in addition to the maximum limit on TER as prescribed in Regulation 52 (6) of the SEBI (MF) Regulations.
- GST on other than investment and advisory fees, if any, shall be borne by the Scheme within the maximum limit on TER as prescribed in Regulation 52 (6) of the SEBI (MF) Regulations.
- GST on brokerage and transaction cost paid for execution of trade, if any, shall be within the limit prescribed under Regulation 52 of the SEBI (MF) Regulations.

The Fund will update the current expense ratios on its website (www.canararobeco.com) at least three working days prior to the effective date of the change. Additionally, the AMC will disclose the Total Expense Ratio (TER) of the Scheme on daily basis on the website of the Mutual Fund (www.canararobeco.com) and on the website of AMFI (www.amfiindia.com).

Provided that any increase or decrease in TER in a mutual fund scheme due to change in AUM and any decrease in TER in a mutual fund scheme due to various other regulatory requirements would not require issuance of any prior notice to the investors.

Further, any change in the base TER (i.e. TER excluding additional expenses provided in Regulation 52 (6A) (b) and 52 (6A)(c) of SEBI (Mutual Funds) Regulations, 1996) and Goods & Services Tax on investment and advisory fees in comparison to previous base TER charged to the Scheme/Plan shall be communicated to investors of the Scheme/Plan through notice via email or SMS and will be uploaded on the website (www.canararobeco.com) at least three working days prior to effecting such change.

Provided that any decrease in TER in a mutual fund scheme due to various regulatory requirements, would not require issuance of any prior notice to the investors

NOTE:

The total expense ratio of the scheme is subject to change, based on the Regulations/Circulars issued by SEBI from time to time.

Investor Education and Awareness initiatives:

As per SEBI Circular No. CIR/IMD/DF/21/2012 dated September 13, 2012, the AMC shall annually set apart at least 2 basis points p.a. (i.e. 0.02% p.a.) on daily net assets of the Scheme within the limits of total expenses prescribed under Regulation 52 of SEBI (MF) Regulations for investor education and awareness initiatives undertaken by the Fund. The total expenses of the Scheme including the Investment Management and Advisory Fee shall not exceed the limits stated in Regulation 52 of the SEBI (MF) Regulations. Any expenditure in excess of the SEBI regulatory limits shall be borne by the AMC or by the Trustees or the Sponsor.

C. LOAD STRUCTURE

Load is an amount which is paid by the investor to subscribe to the units or to redeem the units from the scheme. This amount is used by the AMC to pay commissions to the distributor and to take care of other marketing and selling expenses. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (www.canararobeco.com) or may call at (1800 209 2726) or your distributor.

Name of the Scheme	Applicable load Structure
Canara Robeco Banking and PSU Debt Fund	Entry Load: N.A. Exit Load: Nil

No exit load shall be charged on reinvestment of dividend for existing as well as prospective investors.

The above mentioned load structure shall be equally applicable to the special products such as SIP, switches, STP, SWP, etc. offered by the AMC. Further, for switches between the Growth and Income Distribution cum Capital Withdrawal Option or vice versa, no load will be charged by the scheme. For switches between the Plans i.e. between Regular and Direct Plan or vice versa, no load will be charged by the scheme. Exit load charged to the investors will be credited back to the scheme net of GST. The Investor is requested to check the prevailing Load structure of the Scheme before investing.

The distributors shall disclose all the commissions (in the form of trail commission or any other mode) payable to them for the different competing schemes of various mutual funds from amongst which the scheme is being recommended to the investor. For any change in load structure AMC will issue an addendum and display it on the website/- Investor Service Centres.

Any imposition or enhancement of Load in future shall be applicable on prospective investments only. At the time of changing the Load Structure following measures would be taken to avoid complaints from investors about investment in the schemes without knowing the loads:

- i. A public notice would be given in respect of such changes in one English daily newspapers having nationwide circulation as well as in a newspaper publish in the language of region where the head office of the mutual fund is situated.
- ii. The addendum detailing the changes would be attached to Scheme Information Document and Key Information Document. The addendum will be circulated to all the distributors / brokers so that the same can be attached to all Scheme Information Documents and Key Information Documents already in stock.
- iii. Arrangements will be made to display the addendum in the Scheme Information Document in the form of a notice in all the Investor Service Centers and distributors / brokers' office.
 - iv. The introduction of the exist load along with the details may be stamped in the acknowledgment slip issued to the investor on submission of the application from and may also be disclosed in the statement of account issued after the introduction of such load.
- v. Any other measure which the AMC/Mutual Fund may feel necessary.

The investor is requested to check the prevailing load structure of the scheme before investing.

Unitholder Transaction Expenses and Load:

The repurchase price of an open ended scheme shall not be lower than 95% of the NAV.

Std. Obs.
17(b)

D. WAIVER OF LOAD FOR DIRECT APPLICATIONS:

Not Applicable In terms of SEBI circular no. SEBI/IMD/CIR No.4/ 168230/09 dated June 30, 2009.

Std.
Obs.
16 (i-
iv)

E. TRANSACTION CHARGES:

The AMC shall deduct the Transaction Charges on purchase / subscription of Rs. 10,000/- and above received from first time mutual fund investors and investor other than first time mutual fund investors through the distributor(who have opted to receive the transaction charges for the Scheme type) as under:

First Time Mutual Fund Investor:

Transaction charge of Rs 150/- for subscription of Rs. 10,000 and above will be deducted from the subscription amount and paid to the distributor of the first time investor. The balance of the subscription amount shall be invested.

Investor other than First Time Mutual Fund Investor:

Transaction charge of Rs.100/- per subscription of Rs 10,000 and above will be deducted from the subscription amount and paid to the distributor of the investor. The balance of the subscription amount shall be invested.

However, transaction charges in case of investments through Systematic Investment Plan (SIP) shall be deducted only if the total commitment (i.e. amount per SIP installment x No. of installments) amounts to Rs. 10,000/- or more. The transaction Charges shall be deducted in 3-4 installments.

Transaction charges shall not be deducted for:

- purchases /subscriptions for an amount less than Rs. 10,000/-;
- Transaction other than purchases/ subscriptions relating to new inflows such as Switch/ STP/, etc.
- No transaction charges will be deducted for any purchase/subscription made directly with the Fund (i.e. not through any distributor).
- Transactions carried out through the stock exchange mode.

V. RIGHTS OF UNITHOLDERS:

Please refer to SAI for details

VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY

Std.
Obs. 20

1. During the last three years, neither SEBI nor any other Regulatory body has awarded any penalty under SEBI Act or Regulations and there is no enquiry or adjudication proceeding/s, that are in progress against the Sponsors or any company associated with the Sponsors in any capacity including the AMC, the Board of Trustees or any of the Directors or key personnel of the AMC under the SEBI Act or any other Regulations. In addition, no penalties have been awarded for any economic offences and violation of securities laws.
2. (a) The Mutual Fund is defending and / or filed cases in the Special Court constituted under the Special Court (Trial of Offences relating to transactions in Securities) Act, 1992 in respect of the claims arising out of scam related transactions. The Fund has taken necessary steps as legally advised.
- (b) A Writ Petition is pending before the Hon'ble Kolkata High Court, for direction to prohibit the Fund from converting the close ended Cantriple+ Scheme into open ended and for direction regarding payment of three times the original investment. Cases are also pending before various Consumer Fora claiming three times the investment in Cantriple+ Scheme. The cases are at various stages of hearing. The Fund has taken necessary steps as legally advised.
- (c) There are about 20 consumer cases (including appeals) filed by various parties against the Fund in respect of various schemes of the Fund, which are pending.
- (d) In spite of the Fund being a tax-exempt entity u/s 10(23 D) of the Income Tax Act, 1962, claims have been received from tax authorities on some of its investments in PTCs. The Fund has denied the said claims and taken necessary steps for defending the claims as legally advised.

In respect of the cases mentioned above, the Fund / Investment Manager will abide by the final decision of the courts.

3. No criminal cases are pending against the Sponsors, any company associated with the Sponsors in any capacity, AMC, Board of Trustees, any of the Directors or key personnel. The Sponsors, Canara Bank, has over 10,000 branches and ORIX Corporation Europe N.V. (formerly known as Robeco Groep N V) has several offices across the world. To the best of our knowledge and belief, no criminal cases which may affect the business of Mutual Fund are pending against the Sponsors or any company associated with the Sponsors in any capacity or any of the Directors or key personnel."

IMPORTANT NOTICE

"Notwithstanding anything contained in the Scheme Information Document the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the Guidelines there under shall be applicable."

Std.
Obs. 22

• Toll Free No.: 1800 209 2726 • website: www.canararobeco.com • email: CRMF@canararobeco.com

BRANCH OFFICES: **AHMEDABAD:** Unit No.104, Onyx Building, Near Raj Hans Society, IDBI Cross Roads, Off. C.G. Road, Ahmedabad - 380 009. **BANGALORE:** 1st Floor, "Sana Plaza", 21/14 A, M.G.Road, Near Trinity Metro Station, Bangalore - 560 001. **BHUBANESWAR:** PNR Tower, 4th Floor, Plot No 11/B, Janpath Road, Satya Nagar, Bhubaneswar - 751 007. **CHANDIGARH:** 1st Floor, SCO No. 2471-72, Sector-22C, Above Federal Bank, Chandigarh - 160 022. **CHENNAI:** 770-A, 1st Floor, Spencer Annexe, Anna Salai, Chennai - 600 002. **DELHI:** 804 & 805, 8th Floor, Ashoka Estate, 24, Barakhamba Road, New Delhi - 110 001. **GOA:** Shop No. F-3, Edcon Tower, Panajim, Goa - 403 001. **GUWAHATI:** 4th Floor, Ganpati Enclave, G. S. Road, Opp. Bora Service Station, Ulubari, Guwahati - 781 007. **HYDERABAD:** V. V. Vintage Boulevard, 1st Floor, Municipal H. No.6-3-1093, Somajiguda, Raj Bhavan Road, Hyderabad - 500 082. **INDORE:** 304, 3rd Floor, Lakshya Badgara Crest, Janjeerwala Square, Indore - 452 001. **JAIPUR:** Office No. 354, 3rd Floor, Ganpati Plaza, M.I. Road, Jaipur - 302 001. **KANPUR:** 216, 2nd Floor, Kan Chambers, 14/113, Civil Lines, Kanpur - 208 001. **KOCHI:** Door No. XL/6030, 1st Floor, Al-Falah Plaza, (Opp. Oriental Bank of Commerce), Broadway North End, Kochi - 682 031. **KOLKATA:** Horizon, Block B, 5th Floor, 57, Chowringhee Road, Kolkata - 700 071. **LUCKNOW:** Office No. F-101, 1st Floor, Sky Hi Chamber, 5, Park Road, Lucknow - 226 001. **MANGALORE:** Office #208, 2nd Floor, Adheesh Avenue, Near Besant College, M G Road, Mangalore - 575 001. **MUMBAI:** Construction House, 4th Floor, 5, Walchand Hirachand Marg, Mumbai - 400 001. **NASHIK:** Shop No. 1, Ground Floor, Rajvee Enclave, New Pandit Colony, Sharanpur Road, Nashik - 422 002. **NAGPUR:** Office No.303, 3rd Floor, Shalwak Manor, VIP Road, New Ramdaspath, Nagpur - 440 010. **PATNA:** 1st Floor, Harshwardhan Arcade, Frazer Road, Dak Banglow Crossing, Patna - 800 001. **PUNE:** 101, 1st Floor, Business Guild, Law College Road, Erandwane, Pune-411004. **SURAT:** HG-2/A, International Trade Center, Majura Gate Crossing, Ring Road, Surat - 395 002.

Statutory Details: Canara Robeco Mutual Fund (CRMF) has been set up as a Trust under the Indian Trusts Act, 1882. **Sponsors:** Canara Bank with Head Office at 112 J.C. Road, Bangalore; Orix Corporation Europe N. V. (formerly known as Robeco Groep N.V.) with Head office at Weena 850, 3014 DA Rotterdam, The Netherlands. **Investment Manager:** Canara Robeco Asset Management Co. Ltd. (CRAMC). **Risk Factors:** Mutual Funds and securities investments are subject to market risks and there can be no assurance or guarantee that the objectives of the Schemes will be achieved. As with any investment in securities, the NAV of the units issued under the Schemes may go up or down depending on the factors and forces affecting the capital markets and money market. Past performance of the Sponsors/AMC/Mutual Fund do not guarantee future performance of the Schemes. **Canara Robeco Schemes are only the name of the scheme and does not in any manner indicate either the quality of the scheme, its future prospects or returns.** The Sponsors of the Fund are not responsible or liable for any loss or shortfall resulting from the operations of the Schemes of CRMF beyond the initial contribution of a sum of Rs. 10 lac towards the setting up of CRMF. Investor should read the offer Document for scheme specific risk factors and other details before investing.

**MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS,
READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.**